

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No. 15060 of 2019

Sudhakar Jha S/o Late Mohan Jha Resident of Village- Pavitra Nagar, Pota,
P.S. and District- Sheohar.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department,
Government of Bihar, Patna.
3. The Commissioner, Tirhut Division, Muzaffarpur.
4. The Additional Collector, Sheohar.
5. Deputy Collector, Land Reforms, Sheohar.
6. The Circle Officer, Sheohar.
7. Ajay Kumar Jha Son of Late Krishnakant Jha Resident of Village Pavitra
Nagar, Pota, P.S. and District- Sheohar.
8. Prakash Kumar Jha Son of Late Krishnakant Jha Resident of Village Pavitra
Nagar, Pota, P.S. and District- Sheohar.
9. Satyendra Mishra Son of Late Baidyanath Mishra Resident of Village
Pavitra Nagar, Pota, P.S. and District- Sheohar.
10. Amrendra Mishra Son of Late Baidyanath Mishra Resident of Village
Pavitra Nagar, Pota, P.S. and District- Sheohar.
11. Pravindra Mishra Son of Late Baidyanath Mishra Resident of Village Pavitra
Nagar, Pota, P.S. and District- Sheohar.

... .. Respondent/s

with
Letters Patent Appeal No. 842 of 2017
In
Civil Writ Jurisdiction Case No.16563 of 2012

Deo Muni Singh son of Late Hari Singh, resident of Village- Ghatmapur,
Police Station- Sasaram, District- Rohtas at Sasaram.

... .. Appellant/s

Versus

1. The State of Bihar.
2. The Member, Board of Revenue, Bihar, Patna.
3. The District Magistrate, Rohtas, District- Rohtas at Sasaram.
4. The Deputy Collector, Land Reforms, Sasaram, District- Rohtas.
5. Dwarika Gosai, son of Late Radha Kisun Gosai, resident of Village-
Khillanganj, Police Station- Sasaram, District- Rohtas at Sasaram.



6. Ganga Sagar Gosai, son of Dwarika Gosai, resident of Village- Khillanganj, Police Station- Sasaram, District- Rohtas at Sasaram.
7. Ram Pravesh Gosai, son of Dwarika Gosai, resident of Village- Khillanganj, Police Station- Sasaram, District- Rohtas at Sasaram.
8. Savitri Devi, wife of Gulab Chand, resident of Mohalla- Karan Saray, Post Office- Sasaram, Police Station- Sasaram, District- Rohtas at Sasaram.
9. Parwati Devi, wife of Sri Bhaiya Lal, resident of Mohalla- Fazalganj, Post Office- Sasaram, Police Station- Sasaram, District- Rohtas at Sasaram.
10. Kalawati Devi, wife of Shri Ram Avtar Gupta, resident of Village Agarasi Dinra, Police Station Karahgar, District- Rohtas at Sasaram.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 3106 of 2017

Anil Kumar Singh Son of Late Binda Singh resident of Village - Jagdishpur Chatarbhuj @ Kartaha, P.S.- Karatha, District - Vaishali.

... .. Petitioner/s

Versus

1. The State of Bihar through the Divisional Commissioner Tirhut Division, Muzaffarpur
2. The Collector, Vaishali at Hajipur.
3. The Additional Collector, Vaishali.
4. The Deputy Collector Land Reforms, Hajipur, Vaishali.
5. Shyam Nandan Pandit Son of Late Ram Swaroop Pandit resident of Village - Paura Madan Singh, P.O. - Paura, P.S.- Sarai, District - Hajipur.
6. Bachcha Prasad Singh Son of Late Binda Prasad Singh resident of Village - Jagdishpur Chatarbhuj @ Kartaha, P.S.- Karatha, District - Vaishali.
7. Ranjan Shrivastava S/o Late Nagendra Kumar R/o Jagdishpur Chatarbhuj @ Kartahan, P.S.- Kartahan, District - Vaishali.
8. Smt. Lalita Kumari W/o Nagendra Kumar R/o Kartahan, P.S.- Kartahan, Bujurg, P.O. Kartahan, P.S.- Kartahan, District - Vaishali.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 1840 of 2019

1. Abdul Haque, Son of late Sk. Rustam Resident of Village- Maheshwa, P.S. Routara, Distt. Katihar.
2. Bibi Anwara Khatoon Wife of Md. Mansur Alam and D/o late Sk Rustam Resident of Village- Maheshwa, P.S. Routara, Distt. Katihar.

... .. Petitioner/s



Versus

1. The State of Bihar through the Collector, Purnia
2. The Collector of the District of Purnia
3. The Additional Collector, In Charge Land Ceiling at Purnia
4. The Sub Divisional Officer at Katihar
5. The Deputy Collector Land Reforms at Katihar Bihar
6. The Anchal Adhikari at Korha within the District of Katihar
7. Shri Arun Kumar Son of late Nageshwar Thakur Resident of Mohalla- Mahdubani Koratbari, P.S. Khajanchi Hat, Distt. Purnea.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 2728 of 2019

1. Tej Narayan Yadav, S/o Late Janak Lal Yadav Residents of Village-Kachahari Balua,P.S. Sarsi,Dist.-Purnea
2. Laddu Mal Yadav S/o Late Janak Lal Yadav Resident of Village-Kachahari Balua,P.S. Sarsi,Dist.-Purnia
3. Ajit Kumar Yadav S/o Laddu Mal Yadav Resident of Village-Kachahari Balua,P.S. Sarsi,Dist.-Purnia
4. Sujit Kumar Yadav S/o Laddu Mal Yadav Resident of Village-Kachahari Balua,P.S. Sarsi,Dist.-Purnia
5. Mithilesh Kumar Yadav S/o Tej Narayan Yadav Resident of Village-Kachahari Balua,P.S. Sarsi,Dist.-Purnia

... .. Petitioner/s

Versus

1. The State of Bihar through the Collector, Purnia
2. The Collector of the district of Purnia
3. The Additional Collector, Ceiling Purnia
4. The Sub Divisional Officer Banmankhi,within the district of Purnia
5. The Addional Sub Divisional Officer Ceiling,Purnia
6. The Anchal Adhikari, Banmankhi within the district of Purnia
7. Triveni Rai S/o Late Ram Prakash Rai Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
8. Shri Charan Paswan S/o Late Sagar Rai Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
9. Kalru Rishideo S/o Prithvi Rishideo Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
10. Sakal Paswan S/o Late Saryug Paswan Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
11. Matru Paswan S/o Late Bala Paswan Resident of village-Kachari Balua,P.s.



Sarsi,Dist.-Purnia

12. Mahendra Ram S/o Late Dhatari Ram Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
13. Janardan Ram S/o Later Satya Nr. Ram Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
14. Fulten Paswan S/o Late Saryug Paswan Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
15. Sachindra Mochi S/o Late Dhatari Mochi Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
16. Jiwan Rai S/o Late Khuddi Rai Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
17. Gajadhar Rishi S/o Late Sukhdeo Rishi Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
18. Lalo Rishi S/o Late Sukhdeo Rishi Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
19. Most. Maharani Devi W/o Late Biranchi Rishi Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
20. Most Musia Devi Widow of Late Dasrath Rishi Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
21. Suresh Dom S/o Late Satto Dom Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
22. Most Kabutari Devi Widow of Late Ram Awtar Paswan Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
23. Bechan Paswan S/o Late Mithan Paswan Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia
24. Rupesh Ram S/o Late Lahori Mochi Resident of village-Kachari Balua,P.s. Sarsi,Dist.-Purnia

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12063 of 2019

Jitendra Kumar @ Jitendra Roy S/o Late Suraj Roy, Resident of Village and P.O.-Sheo Nagar, P.S.-Chapra Muffassil, District-Saran

... .. Petitioner/s

Versus

1. The State of Bihar
2. Board of Revenue, Govt. of Bihar, Patna. Old Secretariat, Patna.
3. The Collector, Saran, Collectorate, At, P.O. and District-Saran.
4. Addl. Collector, Chapra. Ceiling, Chapra, P.O. and District-Saran
5. Indu devi W/o Late Krishana Mohan Singh Resident of Village-Sheo Nagari, Tole Kanchan Rai, P.O.-Mohiam Gurukul, P.S.-Chapra Muffassil, District-



Saran.

6. Vijaya Rani D/o Late Krishana Mohan Singh Resident of Village-Sheo Nagari, Tole Kanchan Rai, P.O.-Mohiam Gurukul, P.S.-Chapra Muffassil, District-Saran.
7. Indra Mohan Singh S/o Late Arjun Singh Resident of Village-Sheo Nagari, Tole Kanchan Rai, P.O.-Mohiam Gurukul, P.S.-Chapra Muffassil, District-Saran.
8. Uma Devi D/o Late Arjun Singh Resident of Village-Sheo Nagari, Tole Kanchan Rai, P.O.-Mohiam Gurukul, P.S.-Chapra Muffassil, District-Saran.
9. Ramo Devi D/o Late Arjun Singh Resident of Village-Sheo Nagari, Tole Kanchan Rai, P.O.-Mohiam Gurukul, P.S.-Chapra Muffassil, District-Saran.
10. Most. Raja Kuar W/o Kaushal Singh, D/o Late Lalji Singh Resident of Village-Sheo Nagari, Tole Kanchan Rai, P.O.-Mohiam Gurukul, P.S.-Chapra Muffassil, District-Saran.
11. Jagdish Roy S/o Late Suraj Roy, Resident of Village-Sheo Nagari, Tole Kanchan Rai, P.S.-Chapra Muffassil, District-Saran.
12. Sukhan Roy S/o Late Suraj Roy, Resident of Village-Sheo Nagari, Tole Kanchan Rai, P.S.-Chapra Muffassil, District-Saran.
13. Rampravesh Roy S/o Late Suraj Roy Resident of Village-Sheo Nagari, Tole Kanchan Rai, P.S.-Chapra Muffassil, District-Saran.
14. Most. Gayatri devi Widow of Late Bhagwan Rai Resident of Village-Sheo Nagari, Tole Kanchan Rai, P.S.-Chapra Muffassil, District-Saran.
15. Smt. Chanda Devi W/o Ashok Kumar , D/o Late Suraj Roy, Resident of Village-Zilka Bad, P.S.-Garkha, District-Saran.
16. Deopati devi W/o Ram Sakal Singh, and D/o Late Suraj Roy, Resident of Village-Zilka Bad, P.S.-Garkha, District-Saran.
17. Smt. Lali devi W/o Mahendra Prasad Rai and D/o Late Suraj Roy, Resident of Village-Parsadi, P.S.-Parsa, District-Saran.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12493 of 2019

Tek Narayan Yadav @ Tej Narayan Yadav @ Dukhran Yadav S/o Late Bal Govind Yadav Resident of Village-Harari, PO Harari, P.S. Andhratharhi, Dist.- Madhubani

... .. Petitioner/s

Versus

1. The State of Bihar through its Chief Secretary, Old Secretariat, Patna
2. The Principal Secretary, Department of Revenue and Land Reforms, Govt. of Bihar, Old Secretariat, Patna
3. Ganga Ram Yadav S/o Late Kokan Yadav Resident of Village and P.o.- Harari, P.s.- Andhratharhi, Distt.- Madhubani



4. Raman Kumar Yadav S/o Laxman Yadav Resident of Village and P.o.- Harari, P.s.- Andhratharhi, Distt.- Madhubani
5. Smt. Ram Dai Devi W/o Indra Kumar Yadav Resident of Village Rampatti Tola Gorihari,P.S. Raj Nagar,Dist.-Madhubani
6. Ram Narayan Yadav S/o Late Thakan Yadav Resident of Village and PO Harari Tola Rahi,PO Harari,P.S. Rudrapur Andhratharhi,Dist.-Madhubani
7. Laxmi Yadav S/o Late Thakan Yadav Resident of Village and PO Harari Tola Rahi,PO Harari,P.S. Rudrapur Andhratharhi,Dist.-Madhubani
8. Shiv Kumar yadav S/o Tek Narayan Yadav @ Dukhran Yadav Resident of Village Harari Tola P.S. Andhratharhi,Dist.-Madhubani
9. Surya Narayan Yadav S/o Tek Narayan Yadav @ Dukhran Yadav Resident of Village Harari Tola P.S. Andhratharhi,Dist.-Madhubani

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 14087 of 2019

Ram Kumar Singh S/O- Late Rameshwar Singh, Resident of Village-Samartha, P.O.- Samartha, P.S.- Bibhutipur, District- Samastipur Pin code-848160.

... .. Petitioner/s

Versus

1. The State of Bihar Through Collector, Samastipur.
2. The Commissioner, Darbhanga Parmandal, District- Darbhanga.
3. The Collector, Samastipur.
4. The D.C.L.R., Rosera, P.O- Rosera, District- Samastipur.
5. Ramesh Prasad Singh, S/O- Late Ram Uttam Singh, Resident of Village-Samartha, P.O.- Samartha, P.S.- Bibhutipur, District- Samastipur Pin Code-848160. (Purchaser- O.P- Appellant - Petitioner)
6. Amresh Kumar Singh, S/O- Late Ram karan Singh, Resident of Village-Samartha, P.O.- Samartha, P.S.- Bibhutipur, District- Samastipur Pin Code-848160. (Vendor).

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 15012 of 2019

Prashuram Prasad Yadav Son of late Ram Nagina Rai@ Late Ram Nagina Prasad, Resident of Village- Korea, P.S. Bheldi, District- Saran at Chapra.

... .. Petitioner/s

Versus

1. The State of Bihar through Chief Secretary, Govt. of Bihar, Patna



2. The Principal Secretary Land Reform, Govt. of Bihar, Patna
3. The District Magistrate Saran at Chapra
4. The Deputy Collector Land Reform, Madhepura, Saran at Chapra
5. The Circle Officer Amnour, Saran at Chapra
6. Ram Dayal Rai S/o Raj Banshi Vill.- Hakama, P.s.- Bheldi, District.- Saran at Chapra
7. Rajdeo Rai S/o Dahari Rai Vill.- Katsa, P.S.- Bheldi, District.- Saran at Chapra

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 15840 of 2019

1. Surendra Singh S/o Late Ambika Prasad Singh Resident of Pachai Mubarak, P.S.- Rajapakar, District- Vaishali.
2. Birendra Singh S/o Late Ambika Prasad Singh Resident of Pachai Mubarak, P.S.- Rajapakar, District- Vaishali.
3. Sunita Devi D/o Late Ambika Prasad Singh Resident of Village- Randaha, Ward No.- 11, P.S. Rajapakar, District- Vaishali.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Commissioner, Tirhut Division, Muzaffarpur.
4. The District Magistrate, Vaishali.
5. The Additional Collector, Vaishali.
6. Deputy Collector, Land Reforms, Mahua, Vaishali.
7. The Circle Officer, Mahua.
8. Rabindra Rai son of Binda Rai resident of Village- Basaraha, P.S.- Rajapakar, District- Vaishali.
9. Pramod Rai son of Binda Rai resident of Village- Basaraha, P.S.- Rajapakar, District- Vaishali.
10. Manoj Rai son of Binda Rai resident of Village- Basaraha, P.S.- Rajapakar, District- Vaishali.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 15921 of 2019



Nandlal Ram Son of Late Sipahi Ram Resident of Village- Narayanpur, P.O.
and P.S.-Chenari, District- Rohtas at Sasaram

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna
2. The Principal Secretary Department of Revenue and Land Reforms, Govt. of Bihar, Patna
3. The Commissioner Patna Division, Patna
4. The Collector Rohtas at Sasaram
5. The Deputy Collector Land Reforms, Sasaram, District-Rohtas
6. The Circle Officer Circle-Chenari, District-Rohtas at Sasaram
7. Dularchand Ram Son of Tetar Ram Resident of Village-Narayanpur, P.O. and P.S.-Chenari, District-Rohtas at Sasaram
8. Sheaojag Ram Son of Tetar Ram Resident of Village-Narayanpur, P.O. and P.S.-Chenari, District-Rohtas at Sasaram
9. Gopal Kumar Son of Tetar Ram Resident of Village-Narayanpur, P.O. and P.S.-Chenari, District-Rohtas at Sasaram
10. Kamlesh Singh Son of Late Ram Raj Singh Resident of Village-Narayanpur, P.O. and P.S.-Chenari, District-Rohtas at Sasaram

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 16002 of 2019

Ram Ratan Singh S/o Late Amuas Singh Resident of Village- Lila Tola,
Police Station- Jagdishpur, District- Bhojpur.

... .. Petitioner/s

Versus

1. The State of Bihar.
2. The Divisional Commissioner Patna.
3. The Additional Collector Bhojpur, Ara.
4. The D.C.L.R. Jagdishpur, Bhojpur.
5. Amuas Ram S/o Late Dhonha Ram Resident of Village- Dawan, Police Station- Jagdishpur, District- Bhojpur (Vendor).
6. Ram Bachan Singh S/o Late Khada Singh, Resident of Village- Lila Tola, Police Station- Jagdishpur, District- Bhojpur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 16337 of 2019



1. Raj Kumar Prasad @ Raj Kumar Son of late Bishundhari Ram, Resident of Village- Ramdeo, Police Station- Akwarpur, District- Nawada.
2. Shailendra Ram @ Shailendra Kumar, Son of late Bishundhari Ram, Resident of Village- Ramdeo, Police Station- Akwarpur, District- Nawada.
3. Mahendra Ram @ Mahendra Rajbanshi, Son of late Bishundhari Ram, Resident of Village- Ramdeo, Police Station- Akwarpur, District- Nawada.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms, Government of Bihar, Patna.
2. The Additional Member, Board of Revenue, Bihar, Patna.
3. The Collector-Cum-District Magistrate, Nawada.
4. The Deputy Collector, Land Reforms Rajauli, Nawada.
5. The Circle Officer, Akwarpur, Nawada.
6. Achyutanand Prasad@ Achyutand Singh, Son of late Ram Kishun Singh, not known
7. Jang Bahadur Prasad@ Jang Bahadur Singh, Son of Achyutanand Prasad, Resident of Village- Guruchak, Police Station- Akwarpur, District- Nawada.
8. Gopal Kumar, Son of Achyutanand Prasad, Resident of Village- Guruchak, Police Station- Akwarpur, District- Nawada.
9. Mukesh Kumar, Son of Achyutanand Prasad, Resident of Village- Guruchak, Police Station- Akwarpur, District- Nawada.
10. Bipin Kumar, Son of Achyutanand Prasad, Resident of Village- Guruchak, Police Station- Akwarpur, District- Nawada.
11. Bibha Kumari, Daughter of Achyutanand Prasad, Resident of Village- Guruchak, Police Station- Akwarpur, District- Nawada.
12. Sheela Devi, Wife of Vijay Kumar, Resident of Village- Salampur, Police Station- Rajauli, District- Nawada.
13. Sushila Devi Wife of Ishwar Dayal, Resident of Village- Baksanda, Police Station- Akwarpur, District- Nawada.
14. Md. Annu Master@ Enamullah, Son of late Kazi Sanaullah, Resident of Village- Raj Ghat, Police Station- Akwarpur, District- Nawada.
15. Md. Makshud Alam, Son of late Kazi Sanaullah, Resident of Village- Raj Ghat, Police Station- Akwarpur, District- Nawada.
16. Narendra Kumar, Son of late Ram Kishun Singh, Resident of Village- Guruchak, Police Station- Akwarpur, District- Nawada.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 16426 of 2019



Jagdish Ravat Son of Late Bodhan Raut, Resident of Village- Rawai, P.S.-
Sikandra, Anchal- Sikandra, District- Jamui.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Bihar Land Reforms, Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Bihar, Patna.
3. The Joint Secretary, Revenue and Land Reforms Department, Bihar, Patna.
4. The District Magistrate-cum-Collector, Jamui.
5. The Deputy Collector Land Reforms, Jamui.
6. The Circle Officer, Sikandra, District- Jamui.
7. Most. Kaushalya Devi, Wife of Late Ganeshi Nonia, Resident of Village-
Rawai, P.S.- Sikandra, Anchal- Sikandra, District- Jamui.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 16634 of 2019

Ashok Kumar Pathak Son of Late Radha Kishun Pathak Resident of Village-
Khajarauni, P.S.- Hussainganj, District- Siwan (Bihar)

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reform
Department, Government of Bihar, Patna
2. Surendra Nath Mishra Son of Late Ram Nath Mishra Resident of Village-
Khajarauni, P.S.-Hussainganj, District-Siwan (Bihar)
3. Chandrapal Pathak, Radha Kishun Pathak Resident of Village-Khajarauni,
P.S.-Hussainganj, District-Siwan (Bihar)
4. Seema Daughter of Late Radha Kishun Pathak Resident of Village-
Khajarauni, P.S.-Hussainganj, District-Siwan (Bihar)
5. Reema Daughter of Late Radha Kishun Pathak Resident of Village-
Khajarauni, P.S.-Hussainganj, District-Siwan (Bihar)
6. Minu Daughter of Late Radha Kishun Pathak Resident of Village-
Khajarauni, P.S.-Hussainganj, District-Siwan (Bihar)
7. Nitu Daughter of Late Radha Kishun Pathak Resident of Village-Khajarauni,
P.S.-Hussainganj, District-Siwan (Bihar)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 16673 of 2019



Mohan Kumar Mishra Son of Late Panchanand Mishra Resident of Village-
Telkathu, P.S.- M.H. Nagar, District- Siwan (Bihar).

... .. Petitioner/s

Versus

1. The State of Bihar Through Director Land Reform Department Government of Bihar, Patna.
2. Vishwanath Yadav Son of Late Nabalak Yadav Resident of Village-
Telkathu, P.O.- Telkathu, P.S.- M.H. Nagar, District- Siwan.
3. Rama Shankar Mishra, Shrinath Mishra Resident of Village- Telkathu, P.O.-
Telkathu, P.S.- M.H. Nagar, District- Siwan.
4. Vinay Kumar Mishra Son of Late Parmanand Mishra Resident of Village-
Telkathu, P.O.- Telkathu, P.S.- M.H. Nagar, District- Siwan.
5. Vishal Kumar Mishra Son of Late Parmanand Mishra Resident of Village-
Telkathu, P.O.- Telkathu, P.S.- M.H. Nagar, District- Siwan.
6. Mala Devi Daughter of Late Parmanand Mishra Resident of Village-
Telkathu, P.O.- Telkathu, P.S.- M.H. Nagar, District- Siwan.
7. Bunni Devi Daughter of Late Parmanand Mishra Resident of Village-
Telkathu, P.O.- Telkathu, P.S.- M.H. Nagar, District- Siwan.
8. Neha Devi Daughter of Late Parmanand Mishra Resident of Village-
Telkathu, P.O.- Telkathu, P.S.- M.H. Nagar, District- Siwan.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 16908 of 2019

Jeevan Kumar @ Jeevan Lal Das, S/o Late Ramnikant Lal Das, Resident of
Village- Rahta Tola, Bhawanipur, P.S.- Kumarkhand, District- Madhepura.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Govt. of
Bihar, Patna.
3. The Commissioner, Kosi Division, Saharsa.
4. The District Magistrate, Madhepura.
5. The Additional Collector, Madhepura.
6. The Deputy Collector, Land Reforms, Madhepura.
7. The Circle Officer, Kumarkhand, Madhepura.
8. Smt. Anita (Devi) Kumari, W/o Mukesh Dutt, Resident of Village- Rahta
Tola, Bhawanipur, P.S.- Kumarkhand, District- Madhepura.
9. Most. Geeta Das W/o Late Kameshwar Lal Das, Daughter of Lali Rajni
Kant Lal Das, Resident of Village- Rahta, Tola Bhawanipur, P.S.-



Kumarkhand, District- Madhepura.

10. Smt. Rita Kumari, W/o Sri Mahabir Lal Das, Daughter of Lali Rajni Kant Lal Das, Resident of Village- Rahta, Tola Bhawanipur, P.S.- Kumarkhand, District- Madhepura.
11. Smt. Anita Kumari, W/o Sri Mithilesh Kumar Verma, Daughter of Lali Rajni Kant Lal Das, Resident of Village- Rahta, Tola Bhawanipur, P.S.- Kumarkhand, District- Madhepura.
12. Smt. Rupa Kumari, W/o Sri Sudhir Kumar Verma, Daughter of Lali Rajni Kant Lal Das, Resident of Village- Rahta, Tola Bhawanipur, P.S.- Kumarkhand, District- Madhepura.
13. Jinesh Lal Das, S/o Late Ramni Kant Lal Das, Bihar.
14. Shakti Kumar, S/o Late Suresh Lal Das, Rahta, Tola- Bhawanipur, P.S.- Kumarkhand, District- Madhepura.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 17067 of 2019

1. Raj Kumar Prasad @ Raj Kumar Son of Late Bishundhari Ram, Resident of Village- Ramdeo, Police Station- Akwarpur, District- Nawada.
2. Shailendra Ram @ Shailendra Kumar, Son of Late Bishundhari Ram, Resident of Village- Ramdeo, Police Station- Akwarpur, District- Nawada.
3. Mahendra Ram @ Mahendra Rajbanshi, Son of Late Bishundhari Ram, Resident of Village- Ramdeo, Police Station- Akwarpur, District- Nawada.

... .. Petitioner/s

Versus

1. The State of Bihar Through Principal Secretary, Revenue and Land Reforms, Government of Bihar, Patna.
2. The Additional Member, Board of Revenue, Bihar, Patna.
3. The Collector-cum-District Magistrate, Nawada.
4. Deputy Collector, Land Reforms, Nawada.
5. The Circle Officer, Akwarpur, Nawada.
6. Achyutanand Prasad @ Achyutanand Singh, Son of Late Ram Kishun Singh, Resident of Village- Guruchak, Police Station- Akwarpur, District- Nawada.
7. Jang Bahadur Prasad @ Jang Bahadur Singh, Son of Achyutanand Prasad, Resident of Village- Guruchak, Police Station- Akwarpur, District- Nawada.
8. Gopal Kumar, Son of Achyutanand Prasad, Resident of Village- Guruchak, Police Station- Akwarpur, District- Nawada.
9. Mukesh Kumar, Son of Achyutanand Prasad, Resident of Village- Guruchak, Police Station- Akwarpur, District- Nawada.
10. Bipin Kumar, Son of Achyutanand Prasad, Resident of Village- Guruchak, Police Station- Akwarpur, District- Nawada.



11. Bibha Kumari, Daughter of Achyutanand Prasad, Resident of Village- Guruchak, Police Station- Akwarpur, District- Nawada.
12. Sheela Devi, Wife of Vijay Kumar, Resident of Village- Salampur, Police Station- Rajauli, District- Nawada.
13. Sushila Devi, Wife of Ishwar Dayal, Resident of Village- Baksanda, ,Police Station- Akwarpur, District- Nawada.
14. Md. Annu Master @ Enamullah. Son of Late Kazi Sanaullah, Resident of Village- Raj Ghat, Police Station- Akwarpur, District- Nawada.
15. Md. Makshud Alam, Son of Late Kazi Sanaullah, Resident of Village- Raj Ghat, Police Station- Akwarpur, District- Nawada.
16. Narendra Kumar, Son of Late Ram Kishun Singh, Resident of village- Guruchak, Police Station- Akwarpur, District- Nawada.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 17445 of 2019

Abdul Hafiz S/o Late Md. Mofid, Resident of Village Bisheshwarpur Pathra, P.O. Khirma, P.S. Keoti, District.-Darbhanga

... .. Petitioner/s

Versus

1. The State of Bihar
2. The Commissioner, Darbhanga Division, Darbhanga
3. The Additional Collector, Darbhanga
4. The Deputy Collector Land Reforms, Sadar, Darbhanga
5. Md. Mustafa S/o Md. Samrul Haque Resident of Village Bisheshwar Pathra, PO Khirma, P.S. Keoti,Dist.Darbhanga
6. Yugal Das S/o Yaddu Das Resident of Village Bisheshwar Pathra, PO Khirma, P.S. Keoti,Dist. Darbhanga

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 17899 of 2019

Shyam Bhushan Shukla S/o Late Ram Bujhawan Shukla, Resident of Village- P.O.-Dhoi, P.S.-Sadar, District-Darbhanga.

... .. Petitioner/s

Versus

1. The State of Bihar through Collector, Samastipur.
2. The Commissioner, Darbhanga, Parmandal, District-Darbhanga.
3. The Collector, Samastipur.
4. The D.C.L.R., Rosera, P.O.-Rosera, District-Samastipur



5. The Member, B.L.T., Patna.
6. Savita Devi W/o Sri Umakant Mandal, Resident of Village-P.O.-Dhoi, P.S. Sadar, District-Darbhangha (Purchaser-O.P.-appellant-petitioner-applicant)
..... Respondent 2nd Set
7. Indra Kumar Shukla, S/o Late Shashi Bhushan Shukla, Resident of Village & P.O.-Dhoi, P.S. Sadar, District-Darbhangha, At present R/o Village-Wari. P.S. Singhiya, District- Samastipur
8. Rajeev Kumar Shukla, S/o Late Nirmal Kumar Shukla Resident of Village & P.O.-Dhoi, P.S. Sadar, District-Darbhangha, At present R/o Village-Wari. P.S. Singhiya, District- Samastipur

(Vendor-O.P.-Appellant-Petitioner-Applicant)

... .. Respondent 3rd Set

with

Civil Writ Jurisdiction Case No. 17985 of 2019

1. Raj Kumar Prasad @ Raj Kumar S/o Late Bishundhari Ram Resident of Village Ramdeo, P.S. Akwarpur, Dist. Nawada
2. Shailendra Ram @ Shailendra Kumar S/o Late Bishundhari Ram Resident of Village Ramdeo, P.S. Akwarpur, Dist. Nawada
3. Mahendra Ram @ Mahendra Rajbanshi S/o Late Bishundhari Ram Resident of Village Ramdeo, P.S. Akwarpur, Dist. Nawada

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reforms, Govt. of Bihar, Patna
2. The Additional Member, Board of Revenue, Bihar, Patna
3. The Collector-cum-District Magistrate, Nawada
4. Deputy Collector, Land Reforms Rajauli Nawada
5. The Circle Officer, Akwarpur, Nawada

.... Respondent 1st Set

6. Achyutanand Prasad @ Achyutanand Singh S/o Late Ram Kishun Singh.
7. Jang Bahadur Prasad @ Jang Bahadur Singh S/o Achyutanand Prasad Resident of Village Guruchak, P.S. Akwarpur, Nawada
8. Gopal Kumar S/o Achyutanand Prasad Resident of Village Guruchak, P.S. Akwarpur, Nawada
9. Mukesh Kumar S/o Achyutanand Prasad Resident of Village Guruchak, P.S. Akwarpur, Nawada
10. Bipin Kumar S/o Achyutanand Prasad Resident of Village Guruchak, P.S. Akwarpur, Nawada
11. Bibha Kumari D/o Achyutanand Prasad Resident of Village Guruchak, P.S.



Akwarpur, Nawada

12. Sheela Devi W/o Vijay Kumar Resident of Village Salampur, P.S. Rajauli, Dist. Nawada
13. Sushila Devi W/o Ishwar Dayal Resident of Village Baksanda, P.S. Akwarpur, Dist. Nawada

.... Puchaser/Respondent 2nd Set

14. Md. Annu Master @ Enamullah S/o Late Kazi Sanaullah Resident of Village Raj Ghat, P.S. Akwarpur, Dist. Nawada
15. Md. Makshud Alam S/o Late Kazi Sanaullah Resident of Village Raj Ghat, P.S. Akwarpur, Dist. Nawada
16. Narendra Kumar S/o Late Ram Kishun Singh Resident of Village Guruchak, P.S. Akwarpur, Dist. Nawada

... .. Respondent 3rd Set

with

Civil Writ Jurisdiction Case No. 18087 of 2019

Shri Mishri Parit @ Mishri Pandit Son of Late Sakaldeep Parit Resident of Village- Paiga Sadar, P.O.- Paiga, P.S. Bheldi, District- Saran at Chapra.

... .. Petitioner/s

Versus

1. The State of Bihar through Chief Secretary, Govt. of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reform Department, Govt. of Bihar, Patna.
3. The District Magistrate, Saran at Chapra.
4. The Deputy Collector, Land Reform, Madhaura, Saran at Chapra.
5. The Circle Officer, Amnour, Saran at Chapra.
6. Bhagaran Parit Son of Late Sheo Saran Parit Resident of Village Paiga Sadar, P.O. Paiga, P.S. Bheldi, District- Saran at Chapra.
7. Lal Babu Parit Son of Late Sheo Saran Parit Resident of Village Paiga Sadar, P.O. Paiga, P.S. Bheldi, District- Saran at Chapra.
8. Sudish Parit Son of Late Sheo Saran Parit Resident of Village Paiga Sadar, P.O. Paiga, P.S. Bheldi, District- Saran at Chapra.
9. Sudarshan Parit Son of Late Sheo Saran Parit Resident of Village Paiga Sadar, P.O. Paiga, P.S. Bheldi, District- Saran at Chapra.
10. Bharat Singh Son of Khedhari Singh Resident of Village Paiga Sadar, P.O. Paiga, P.S. Bheldi, District- Saran at Chapra.
11. Prabhu Nath Son of Khedhari Singh Resident of Village Paiga Sadar, P.O. Paiga, P.S. Bheldi, District- Saran at Chapra.
12. Smt. Mala Devi W/o Motilal Resident of Village Paiga Sadar, P.O. Paiga, P.S. Bheldi, District- Saran at Chapra.



... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 18379 of 2019

Brahma Singh @ Brahama Nand Singh Son of Late Kisundev Singh Resident of Village- Shyampur, P.O. Bhanta Pokhar, P.S.- Siwan Mufassil, District- Siwan- 841226.

... .. Petitioner/s

Versus

1. The State of Bihar.
2. The Additional Member, Board of Revenue, Bihar, Patna.
3. District Collector, Siwan.
4. Deputy Collector Land Reforms, Siwan.
5. Nagendra Singh Son of Sri Radha Kisun Singh Resident of Village- Bhanta Pokhar, P.S.- Siwan Mufassil, District- Siwan- 841226.
6. Nand Lal Singh Son of Sri Radha Kisun Singh Resident of Village- Bhanta Pokhar, P.S.- Siwan Mufassil, District- Siwan- 841226.
7. Achhel Lal Singh @ Achhe Lal Prasad Singh Son of Sri Radha Kisun Singh Resident of Village- Bhanta Pokhar, P.S.- Siwan Mufassil, District- Siwan- 841226.
8. Mostt. Radhika Kuer Wife of Late Ram Janak Singh Resident of Village- Bandpali, P.S.- Ziradei, District- Siwan.
9. Mostt. Usha Devi Wife of Late Manoj Kumar Singh Resident of Village- Bandpali, P.S.- Ziradei, District- Siwan.
10. Piyush Ranjan @ Gunjan Kumar Singh (Minor) Son of Late Manoj Kumar Singh represented through mother Mostt. Usha Devi Resident of Village- Bandpali, P.S.- Ziradei, District- Siwan.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 18437 of 2019

Ram Vinit Kumar S/o Late Shatrughna Kumar @ Kheli Kumar Resident of Village and P.O.- Dekulidham @ Deokulidham, P.S.- Biraul, District- Darbhanga.

... .. Petitioner/s

Versus

1. The State of Bihar.
2. The Chief Secretary Government of Bihar.
3. The Principal Secretary Revenue and Land Reforms, Government of Bihar.
4. Mosst. Deokala Devi Wife of Late Dinesh Kumar Resident of Village and



- P.O.- Dekulidham @ Deokulidham, P.S.- Biraul, District- Darbhanga.
5. Ram Naresh Kumar S/o Late Hargovind Kumar Resident of Village and P.O.- Dekulidham @ Deokulidham, P.S.- Biraul, District- Darbhanga.
 6. Madan Mohan Kumar S/o Late Hargovind Kumar Resident of Village and P.O.- Dekulidham @ Deokulidham, P.S.- Biraul, District- Darbhanga.
 7. Ram Prakash Kumar S/o Late Sundar Kumar Resident of Village and P.O.- Dekulidham @ Deokulidham, P.S.- Biraul, District- Darbhanga.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 18786 of 2019

Bhashanand Prasad S/o Late Ravi Mahaton Resident of Village- Mathurapur,
P.S. and District- Khagaria

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms, Old Secretariat, Patna, Bihar
2. The Additional Member Board of Revenue, Patna, Bihar
3. The Collector Khagaria, District- Khagaria, Bihar
4. The Deputy Collector Land Reforms, Khagaria, District Khagaria, Bihar
5. Savitri Devi W/o Laddu Lal Mahaton R/o Village- Mathurapur, P.S. and District- Khagaria, Bihar
6. Ajay Kumar S/o Shri Pramanand Gupta R/o Village/Town- Sanhauli, Ward No. 6, under Municipality, Khagaria, Bihar

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 19144 of 2019

Suresh Manjhi Son of late Ramroop Manjhi, Resident of Village- Garh Sisai,
P.S. Vidyapati Nagar, District- Samastipur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms, Government of Bihar, Patna.
2. The Commissioner, Darbhanga Division, Darbhanga.
3. The Collector Cum District Magistrate, Samastipur.
4. Deputy Collector, Land Reforms, Dalsing Sarai, Samastipur.
5. Dinesh Manjhi, Son of late Kishandeo Manjhi, Resident of Village- Garh Sisai, P.S. Vidyapati Nagar, District- Samastipur.
6. Binod Kumar Choudhary, Son of late Nikhid Choudhary, Resident of



Village- Madhurapur, Pergana, Saraisa, P.S. Dalsing Sarai, District-
Samastipur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 19202 of 2019

Abdul Jabbar, Son of Jalil Miya, resident of Village- Chhapra Dharpur
Yadu, P.S.- Kanti, District- Muzaffarpur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms, Government of Bihar, Patna.
2. The Collector cum District Magistrate, Muzaffarpur.
3. Deputy Collector, Land Reforms, West, Muzaffarpur.
4. Smt. Sushma Sinha, Wife of Styendra Kumar Sinha, resident of Mohalla-
Shri Krishna Puri, Radhakunj, Flat No. 2330, P.S.- Krishnapuri, District-
Patna.
5. Nirmala Kumari, Wife of Ranjeet Kumar, Resident of Village- Chhapra
Megh, P.S.- Mushari, District- Muzaffarpur.
6. Kiran Kumari, Wife of Vikash Kumar, resident of Village- Aarizpur, P.S.-
Kanti, District- Muzaffarpur.
7. Birendra Kumar, Son of Late Jay Mangal Singh, resident of Village- Ram
Nath Dhamauli Pandey Tola, P.s.- Kanti, District- Muzaffarpur.
8. Rajiv Kumar, Son of Ravindra Singh, resident of Village- Kharauna Dih,
P.S.- Kudhani, District- Muzaffarpur.
9. Palak Kumari, Son of Rajiv Kumar, resident of Village- Kharauna Dih, P.S.-
Kudhani, District- Muzaffarpur.
10. Suryanshu Kumar, daughter of Rajiv Kumar, resident of Village- Kharauna
Dih, P.S.- Kudhani, District- Muzaffarpur.
11. Dharmendra Kumar, Son of Late Jay Mangal Singh, resident of Village-
Dhamauli Ram Nath, P.S. - Kanti, District- Muzaffarpur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 19265 of 2019

Kailash Pandey, Son of Late Shankar Pandey, Resident of Village-Jalalpur,
Post Office-Jamo Bazar, Police Station-Jamo Bazar, District-Siwan.

... .. Petitioner/s

Versus

1. The State of Bihar, through Principal Secretary, Land Reforms Department,



Government of Bihar, Patna, Bihar.

2. The Principal Secretary, Land Reforms Department, Government of Bihar, Patna, Bihar.
3. Commissioner, Saran Division, Chhapra.
4. District Magistrate, Siwan.
5. Additional Collector, Siwan.
6. Deputy Collector, Land Reforms, Siwan.
7. Ramawati Devi, Wife of Madan Thakur, Resident of Village-Jalalpur, Post Office-Jamo Bazar, Police Station-Jamo Bazar, District-Siwan.
8. Bashanti Devi, Wife of Dhanoj Ojha, D/o Jaleshwar Pandey, Resident of Village- Sareya Pahar, Post Office- Barhima Bazar, Police Station-Sidhwaliya, District- Gopalganj and paternal address- Resident of Village-Jalalpur, Post Office-Jamo Bazar, Police Station-Jamo Bazar, District-Siwan.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 19455 of 2019

Budhan Singh @ Budhan Mahto son of Late Ramji Singh, resident of Village-Pahepur, P.O. Shambhupatti, P.S. Samastipur (Muffasil), District- Samastipur.

... .. Petitioner/s

Versus

1. The State of Bihar through its chief Secretary old Secretariat, Patna.
2. The Principal Secretary, Department of Revenue and Land Reforms, Govt. of Bihar, Old Secretariat Patna.
3. Smt. Nandhi Priya, wife of Kumar Abhay, resident of village - Mrituzapur, P.O. Shambhupatti, P.S. - Samastipur Muffasil, District- Samstipur.
4. Dhaneshwar Ram, son of Late Gopi Ram , resident of Village- Pahepur, P.O. - Shambhu Patti, P.S. Samastipur Muffasil, District- Samastipur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 19750 of 2019

Sudarshan Yadav son of Ram Naresh Yadav, resident of Village- Ramapur (Sahadia), P.S.- Ara Muffasil, District- Bhojpur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Govt. of Bihar, Patna.
2. The Secretary, Revenue and Land Reforms Department, Govt. of Bihar, Patna.



3. The District Magistrate, Bhojpur, Ara.
4. The Deputy Collector, Land Reforms, Sadar, Ara, Bhojpur.
5. Dhanmuni Devi @ Dhanamukhi Devi, wife of Dwarika Yadav, resident of Village Sahadiya (Rampur), P.O.- Ratanpur, P.S.- Ara Muffasil, Bhojpur.
6. Raj Kumar Sharma, son of Gorakh Nath Sharma, resident of Village-Rampur, P.S.- Ara Muffasil, District- Bhojpur.
7. Parwati Kunwar, wife of Late Bhuletan Sharma, resident of Village-Rampur, P.S.- Ara Muffasil, District- Bhojpur.
8. Janki Kunwar, wife of Late Gopi Chand Sharma, resident of Village-Rampur, P.S.- Ara Muffasil, District- Bhojpur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 19772 of 2019

1. Most. Chandra Kanta Devi, Wife of Late Ram Bharosa Thakur @ Late Ram Bharosa Sharma, Resident of Village-Saho Sarai, P.O. and P.S.-Garkha, District-Saran at Chapra.
2. Ram Binod Sharma, Son of Late Ram Bharosa Thakur @ Late Ram Bharosa Sharma, Resident of Village-Saho Sarai, P.O. and P.S.-Garkha, District-Saran at Chapra.
3. Pramod Sharma, Son of Late Ram Bharosa Thakur @ Late Ram Bharosa Sharma, Resident of Village-Saho Sarai, P.O. and P.S.-Garkha, District-Saran at Chapra.
4. Birendra Sharma, Son of Late Ram Bharosa Thakur @ Late Ram Bharosa Sharma, Resident of Village-Saho Sarai, P.O. and P.S.-Garkha, District-Saran at Chapra.
5. Harendra Sharma, Son of Late Ram Bharosa Thakur @ Late Ram Bharosa Sharma, Resident of Village-Saho Sarai, P.O. and P.S.-Garkha, District-Saran at Chapra.
6. Dineshwar Sharma, Son of Late Ram Bharosa Thakur @ Late Ram Bharosa Sharma, Resident of Village-Saho Sarai, P.O. and P.S.-Garkha, District-Saran at Chapra.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Additional Member Board of Revenue, Bihar, Patna.
4. The Collector, Saran at Chapra.
5. The Additional Collector, Saran at Chapra.
6. The Deputy Collector Land Reforms, Sadar Chapra.



7. Shiw Balak Sharma, Son of Late Ram Chitwan Thakur, Resident of Village-Saho Sarai, P.O. and P.S.-Garkha, District-Saran at Chapra. at present residing at Shivlok Colony, Ladpur, Raipur Road, Dehradun, Utranchal.
8. Ram Narayan Thakur, Son of Late Ram Ratan Thakur Resident of Village-Saho Sarai, P.O. and P.S.-Garkha, District-Saran at Chapra, at present residing at Shivlok Colony, Ladpur, Raipur Road, Dehradun, Utranchal.
9. Chunna Thakur, Son of Ram Ratan Thakur, Resident of Village-Saho Sarai, P.O. and P.S.-Garkha, District-Saran at Chapra, at present residing at Shivlok Colony, Ladpur, Raipur Road, Dehradun, Utranchal.
10. Raju Thakur @ Raj Kumar, Son of Late Ram Ratan Thakur, Resident of Village-Saho Sarai, P.O. and P.S.-Garkha, District-Saran at Chapra, at present residing at Shivlok Colony, Ladpur, Raipur Road, Dehradun, Utranchal.
11. Dhoop Nath Thakur, Son of Late Ram Ratan Thakur, Resident of Village-Saho Sarai, P.O. and P.S.-Garkha, District-Saran at Chapra, at present residing at Shivlok Colony, Ladpur, Raipur Road, Dehradun, Utranchal.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 20073 of 2019

Sk. Siraj S/o Samsul, Resident of Village- Nirpur, P.O.- Pani Kamala, P.S.- Amdabad, District- Katihar.

... .. Petitioner/s

Versus

1. The State of Bihar.
2. The Collector, Katihar, Collectorate, At-Mirchaibari, P.O. and District-Katihar.
3. D.C.L.R., Manihari, P.O.- Manihari, District- Katihar.
4. Sk. Sukkal, S/o Fakir Mohammad, Resident of Village- Nirpur, P.S.- Amdabad, P.O.- Pani Kamla, District- Katihar.
5. SK. Muddin, S/o Fakir Mohammad, Resident of Village- Nirpur, P.S.- Amdabad, P.O.- Pani Kamla, District- Katihar.
6. Md. Babloo Alam, S/o Md. Usman, resident of village- Mohanchandpur, P.S. Barari, P.O.- Basgarha, District- Katihar.
7. Sk. Sajjad, S/o Samsul, Resident of Village- Nirpur, P.O.- Pani Kamala, P.s.- Amdabad, District- Katihar.
8. Sk. Ansar, S/o Samsul, Resident of Village- Nirpur, P.O.- Pani Kamala, P.s.- Amdabad, District- Katihar.
9. Sk. Jansar, S/o Samsul, Resident of Village- Nirpur, P.O.- Pani Kamala, P.s.- Amdabad, District- Katihar.
10. Sk. Nisar, S/o Samsul, Resident of Village- Nirpur, P.O.- Pani Kamala, P.s.- Amdabad, District- Katihar.



... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 20122 of 2019

Kirti Nath Jha S/o Late Kedarnath Jha R/o Village and P.O. Mailam, P.S.-
Andharathari, District- Madhubani-(Preemptor).

... .. Petitioner/s

Versus

1. The State of Bihar through the Special Secretary to the Government, Land Reforms Department, Bihar, Patna.
2. Special Secretary to the Government, Land Reforms Department, Bihar, Patna.
3. Divisional Commissioner, Darbhanga Division, Darbhanga.
4. Addl. Collector, Land Reforms, Jhanjharpur, Madhubani,
5. Basuki Nath Jha Son of Shri Ghatak Jha, R/o Village and P.O.-Mailam, P.S.-
Andharathari, District-Madhubani-(Purchasers).
6. Pashupati Nath Jha Son of Shri Ghatak Jha R/o Village and P.O.-Mailam,
P.S.-Andharathari, District-Madhubani-(Purchasers).
7. Ugra Nath Jha S/o Late Kedar Jha R/o Village and P.O.-Mailam, P.S.-
Andharathari, District-Madhubani-(Vendor).

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 20369 of 2019

Budhan Singh @ Budhan Mahto Son of Late Ramji Singh @ Ramji Mahto,
Resident of Village-Pahepur, P.O.-Shambhupatti, P.S.-Samastipur (Muffasil),
District-Samastipur.

... .. Petitioner/s

Versus

1. The State of Bihar through its Chief Secretary, Old Secretariat, Patna.
2. The Principal Secretary, Department of Revenue and Land Reforms, Govt.
of Bihar, Old Secretariat, Patna.
3. Smt. Nandni Priya, Wife of Kumar Abhay, Resident of Village- Mrituzapur,
P.O. Shambhupatti, P.S.-Samastipur Muffasil, District-Samastipur.
4. Dhaneshwar Ram, Son of Late Gopi Ram, Resident of Village- Pahepur,
P.O. Shambhupatti, P.S.-Samastipur Muffasil, District-Samastipur.

... .. Respondent/s

with



Civil Writ Jurisdiction Case No. 20517 of 2019

=====
Ram Chandra Prasad @ Ram Chandra Sah S/o Late Gaya Prasad R/o Village-
Lejua, P.S.- Daudpur, District- Siwan at Chhapra.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, Patna.
2. The Commissioner, Saran Division, Saran at Chhapra.
3. The District Magistrate, Saran at Chhapra.
4. The Additional Collector, Saran at Chhapra.
5. The Deputy Collector, Land Reforms, Sadar Chhapra, Saran at Chhapra.
6. Md. Muslim Ansari S/o Md. Wakil Ansari Resident of Village- Balesra, P.S.- Daudpur, Anchal- Manjhi, District- Saran at Chhapra.
7. Md. Sadruddin Mian S/o Late Md. Badruddin Miyan Resident of Village- Lejuar, P.O.- Lejuar, Anchal- Manjhi, P.S.- Daudpur, District- Saran at Chhapra.

... .. Respondent/s

=====
with

Civil Writ Jurisdiction Case No. 20665 of 2019

=====
Smt. Lalti Devi Wife of Sri Ram Kripal Singh Resident of Village and Post
Office- Masarh, Police Station- Udwant Nagar, District- Bhojpur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
2. The Secretary Land Reforms Department, Government of Bihar, Patna.
3. The District Magistrate Bhojpur at Ara.
4. The Deputy Collector Land Reforms Sadar, Ara.
5. Kamla Singh Son of Late Ram Chandra Singh Resident of Village- Nawada Ben, Police Station and Anchal- Udwant Nagar, District- Bhojpur.
6. Priti Kumari Wife of Sri Kumar Gaurav Resident of Village- Bahirao, Post Office and Police Station- Nawada Ara, Sub Division-Ara, District- Bhojpur.

... .. Respondent/s

=====
with

Civil Writ Jurisdiction Case No. 20826 of 2019



Surendra Kumar Mishra, S/o Late Raja Mishra, Resident of Village-Bihari, P.S.-Bhagwanpur, P.O.-Bithauli, District-Vaishali. (Pre-emptor-Appellant-Opp. Party)

... .. Petitioner/s

Versus

1. The State of Bihar through the Principle Secretary, Revenue Department, Bihar.
2. The Commissioner, Tirhut Pramandal, Muzaffarpur.
3. The Collector, Vaishali, District-Vaishali, Hajipur.
4. The Deputy Collector, Land Reforms, Hajipur, District-Vaishali.
5. Smt. Vidyawati Devi, Wife of Shri Harendra Rai, Resident of Village-Ratanpura, P.S.-Bhagwanpur, District-Vaishali. (Purchaser-Respondent-Petitioner)-O.P.-1st Party
6. Kashi Nath Mishra, Son of Jagarnath Mishra, Power of Attorney Holder on behalf of Harendra Kumar Mishra @ Vijay Kumar Sinha, both Resident of Village-Bihari, P.S.-Bhagwanpur, P.O.-Bithauli, District-Vaishali. (Vendor-Respondent-Petitioner)-O.P.-2nd Party)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 20835 of 2019

1. Bhagirath Singh @ Bhagwat Singh, son of Late Haridwar Singh, permanent resident of Village- Mahadewa, P.s.- Wazirganj, District- Gaya.
2. Parash Singh, son of Late Haridwar Singh, permanent resident of Village- Mahadewa, P.s.- Wazirganj, District- Gaya.
3. Satish Kumar, son of Late Suresh Singh, permanent resident of Village- Mahadewa, P.s.- Wazirganj, District- Gaya. at present resident of Park Lane Bhawar Pokhar, Gwal Toli, Samaptchak, Bankipore, Patna.
4. Sumit Kumar, son of Late Suresh Singh, permanent resident of Village- Mahadewa, P.s.- Wazirganj, District- Gaya.
5. Sandeep @ Sandeep Kumar, son of Late Suresh Singh, permanent resident of Village- Mahadewa, P.s.- Wazirganj, District- Gaya.
6. Abhishek Kumar, son of Late Suresh Singh, permanent resident of Village- Mahadewa, P.s.- Wazirganj, District- Gaya.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Collector, Gaya.
4. The Additional Collector, Gaya.



5. Deputy Collector, Land Reforms, Gaya.
6. The Circle Officer, Wazirganj, Gaya.
7. Ram Dulari Devi, W/o Sharwan Singh, resident of Village- Mahadewa, P.s.- Wazirganj, District- Gaya.
8. Sunaina Devi @ Suranjan Devi, D/o Late Haridwar Singh, W/o Late Gajendra Singh, R/v- Barki Mohamadpur, P.S.- Bakhtiyarpur, District- Patna.
9. Shambhu Singh, Husband of Late Kiran Devi, resident of Bihari, P.S.- Badh, District- Patna.
10. Rahul Kumar, S/o Shambhu Singh, resident of Bihari, P.S.- Badh, District- Patna.
11. Rohit Kumar, S/o Shambhu Singh, resident of Bihari, P.S.- Badh, District- Patna.
12. Rinki Devi, D/o Shambhu Singh, resident of Bihari, P.S.- Badh, District- Patna.

... .. Respondent/s

with
Civil Writ Jurisdiction Case No. 20950 of 2019

1. Raushan Kumar, Son of Late Badri Prasad @ Baikunth Sah, R/o Village- Akbar Malahi, P.O. and P.S.- Sarai, Distt.- Vaishali.
2. Kundan Kumar, Son of Late Badri Prasad @ Baikunth Sah, R/o Village- Akbar Malahi, P.O. and P.S.- Sarai, Distt.- Vaishali.
3. Santos Kumar, Son of Late Badri Prasad @ Baikunth Sah, R/o Village- Akbar Malahi, P.O. and P.S.- Sarai, Distt.- Vaishali.
4. Pankaj Kumar, Son of Late Badri Prasad @ Baikunth Sah, R/o Village- Akbar Malahi, P.O. and P.S.- Sarai, Distt.- Vaishali.
5. Rakesh Kumar, Son of Late Badri Prasad @ Baikunth Sah, R/o Village- Akbar Malahi, P.O. and P.S.- Sarai, Distt.- Vaishali.
6. Aakash Kumar, Son of Late Badri Prasad @ Baikunth Sah, R/o Village- Akbar Malahi, P.O. and P.S.- Sarai, Distt.- Vaishali.
7. Nibha Devi, D/o Late Badri Prasad @ Baikunth Sah. R/o Village- Akbar Malahi, P.O. and P.S.- Sarai, District.- Vaishali.
8. Mosmat Veena Devi, Widow of Late Badri Prasad @ Baikunth Sah. R/o Village- Akbar Malahi, P.O. and P.S.- Sarai, District.- Vaishali.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary Revenue and Land Reforms Department, Bihar, Patna.
2. The Collector, Vaishali, Hajipur.
3. Deputy Collector Land Reforms, Hajipur, District.- Vaishali.



4. Mosmat Sangeeta Devi, Widow of Late Jaimangal Sah, R/o Village- Akbar Malahi, P.O. and P.S.- Sarai, District.- Vaishali.
5. Smt. Rubi Devi, W/o Sudhir Kumar, R/o Village- Kharika, P.O. and P.S.- Sonpur, District.- Saran.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 20968 of 2019

Bhola Ram @ Dr. Bhola Ram Son of Late Natho Ram, Resident of Village- Ramchandrapur, P.S.-Maheshkhunt, Sub Division-Gogri, District- Khagaria.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Land Reforms, Government of Bihar, Patna.
2. The Secretary, Department of Land Reforms, Government of Bihar, Patna.
3. The Commissioner, Munger Division, Munger.
4. The Additional Collector, Khagaria.
5. The Deputy Collector, Land Reforms Land Revenue, Gogri Block, District- Khagaria.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 21048 of 2019

Chandrika Chaudhary @ Chandrika S/o Late Jagrup Chaudhary Resident of Village- Ukhai Rasulpur, Sheo Nagar, P.S.- Siwan Muffassil, District. - Siwan

... .. Petitioner/s

Versus

1. The State of Bihar
2. The Collector Siwan, Collectorate, At, P.O. and District.- Siwan
3. D.C.L.R. Siwan, P.o. and District.- Siwan
4. Smt. Dhaneshwari Devi W/o Ganesh Chaudhary Resident of Village- Rasulpur, P.s.- Siwan Muffassil, P.o.- Bindusar, District.- Siwan
5. Sri Bhagwan Sah W/o Raj Kumar Sah Resident of Village- Ukhai Paschim Patti, P.s.- Siwan Muffassil, P.o.- Bindusar, District.- Siwan
6. Ramanand Sah S/o Raj Kumar Sah Resident of Village- Ukhai Paschim Patti, P.s.- Siwan Muffassil, P.o.- Bindusar, District.- Siwan

... .. Respondent/s

with



Civil Writ Jurisdiction Case No. 21073 of 2019

Shashibhusan Choudhary Son of late Bhola Prasad Choudhary, Resident of Village- Rampur Jalalpur, P.O. Rampur Jalalpur, P.S.- Dalsingsarai, District-Samastipur, Bihar.

... .. Petitioner/s

Versus

1. The State of Bihar through Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reform Department, Government of Bihar, Patna.
3. The Commissioner, Darbhanga Division, Darbhanga.
4. The Collector, Samastipur.
5. The Additional Collector, Samastipur.
6. The Deputy Collector, Land Reforms, Dalsingsarai, Samastipur.
7. The Circle Officer, Dalsingsarai.
8. Turant Lal Mahto Son of late Bairagi Mahto, Resident of Village-Mustafapur (Pachiyari Tol), P.O.- Mahmadpur Sakra, P.S. Vibhutipur, District- Samastipur.
9. Vijay Kumar Sharma, Son of late Shivjee Sharma, Resident of Village-Rampur Jalalpur, P.O. Rampur Jalalpur, P.S.- Dalsingsarai, District-Samastipur, Bihar.
10. Sanjay Kumar Sharma, Son of late Shivjee Sharma, Resident of Village-Rampur Jalalpur, P.O. Rampur Jalalpur, P.S.- Dalsingsarai, District-Samastipur, Bihar.
11. Manoj Kumar Sharma, Son of late Shivjee Sharma, Resident of Village-Rampur Jalalpur, P.O. Rampur Jalalpur, P.S.- Dalsingsarai, District-Samastipur, Bihar.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 21162 of 2019

Brijnandan Prasad Son of Late Deonath Mahto Resident of Village-Dumrawa, P.O.- Dumrawa, P.S.- Deepnagar, District- Nalanda.

... .. Petitioner/s

Versus

1. The State of Bihar Through the Chief Secretary, Bihar, Patna.
2. The Principal Secretary Land Reforms Department, Government of Bihar, Patna.
3. The Divisional Commissioner Patna Division, Patna.
4. The District Magistrate Nalanda.
5. The Additional Collector Bihar Sharif, District- Nalanda.



6. The D.C.L.R. Rajgir, Nalanda.
7. The Circle Officer Giriyak, Nalanda.
8. Sabita Devi Wife of Bhagwan Das Resident of Village- Pokharpur, P.O.- Pawapuri, P.S.- Giriyak, District- Nalanda.
9. Kamala Devi Wife of Late Bindeshwari Prasad Resident of Village- Dumrawa, P.O.- Dumrawa, P.S.- Deepnagar, District- Nalanda.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 21269 of 2019

Saraswati Devi @ Sarosati Devi, Wife of Sri Uday Yadav, Resident of Village- Barhampur, P.O.- Sumha Deorhi, P.S.- Kusheshwar Asthan, District- Darbhanga.

... .. Petitioner/s

Versus

1. The State of Bihar through the Addl. Chief Secretary, Department of Revenue and Land Reforms.
2. The Chief Secretary, Department of Revenue and Land Reforms, State of Bihar, Patna.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 21289 of 2019

Tapeshwar Ram S/o Late Kharnath Ram Resident of Village- Bishanpur Tola, Gungara, P.S.- Barari, District.- Katihar

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reform Department, Govt. of Bihar, Patna
2. The District Magistrate Katihar
3. The Deputy Collector Land Reform, Katihar
4. The Circle Officer Barari, Distt.- Katihar
5. Smt. Shiv Bala Devi W/o Shailendra Kumar Singh Resident of Village- Bakiya Ranichak, P.s.- Barari, District- Katihar
6. Smt. Budhia Devi D/o Late Bisheshwar Ram W/o Nageshwar Ram, Resident of Village- Bhawanipur, P.O.- Jotramrai, P.S.- Barari, District- Katihar

... .. Respondent/s

with



Civil Writ Jurisdiction Case No. 21580 of 2019

1. Arun Singh @ Arun Kumar Singh, Son of Baliram Singh, Resident of Village Parari Shiv Mandir, P.O. Panjiwar, P.S. Siwan, District-Siwan- 841509

2. Deo Nath Singh, S/o of Late Rajaram Singh, Resident of Village Parari Shiv Mandir, P.O. Panjiwar, P.S. Siwan, District-Siwan- 841509

... .. Petitioner/s

Versus

1. The State of Bihar.
2. District Collector, Bihar.
3. Deputy Collector Land Reforms, Siwan.
4. Gorakh Singh, Son of Jamuna Kuar, Resident of Village- Parari Shiv Mandir, P.O. Panjiwar, P.S. Siwan, District-Siwan- 841509
5. Chandraman Singh, Son of Jamuna Kuar, Resident of Village Parari Shiv Mandir, P.O. Panjiwar, P.S. Siwan, District-Siwan- 841509
6. Sheojee Singh, Son of Jamuna kuar, Resident of Village Parari Shiv Mandir, P.O. Panjiwar, P.S. Siwan, District-Siwan- 841509
7. Budhan Sah, Son of Bikaram Sah, Resident of Village Parari Shiv Mandir, P.O. Panjiwar, P.S. Siwan, District-Siwan- 841509
8. Lalita Devi, Wife of Budhan Sah, Resident of Village Parari Shiv Mandir, P.O. Panjiwar, P.S. Siwan, District-Siwan- 841509
9. Shobha Devi Wife of Umesh Sah and D/o of Budhan Sah, Resident of Village Parari Shiv Mandir, P.O. Panjiwar, P.S. Siwan, District-Siwan- 841509

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 21749 of 2019

Indra Bhushan Choudhary S/o Shri Jaykant Choudhary, R/o Village Sahasram, P.S.-Biraul, District-Darbhanga-(Preemptor no. 2)

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Revenue Secretary to the Government, Land Reforms Department, Bihar, Patna.
2. Special Secretary to the Government, Land Reforms Department, Bihar, Patna.
3. Divisional Commissioner, Darbhanga Division, Darbhanga.
4. Addl. Collector Land Reforms, Jhanjharpur, Madhubani.
5. Ramnath Rai, S/o Late Bhubneshwar Rai, R/o Village-Banda, P.S. Hathauri, District- Samastipur (Purchaser).
6. Vijay Bhushan Choudhary, Son of Late Chandra Kant Choudhary R/o



- Village-Sahasram, P.S.-Biraul, District-Darbhanga. (vendor)
7. Ram Bhushan Choudhary, Son of Late Chandra Kant Choudhary (vendor) R/o Village-Sahasram, P.S.-Biraul, District-Darbhanga.
 8. Shashi Bhushan chodhary, Son of Late Chandra Kant Choudhary (Vendor), R/o Village-Sahasram, P.S.-Biraul, District-Darbhanga.
 9. Subhash Choudhary, minor son of Vijay Bhushan Choudhary under the guardianship and next friend of Ram Bhushan Choudhary R/o Village-Sahasram, P.S.-Biraul, District-Darbhanga.
 10. Jaykant Choudhary, S/o Late Sureshwar Chodhary, R/o Village-Sahasram, P.S.-Biraul, District-Darbhanga. (Preemptor No. 1).

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 21899 of 2019

Prabhakar Jha S/o Late Naresh Jha Resident of Village- Bhramarpur, P.S.- Bihpur, District.- Bhagalpur, at present Korat Bari, Madhubani, P.S. and Distt.- Purnea

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reforms, Govt. of Bihar, Patna
2. The Collector Bhagalpur
3. Deputy Collector Land Reforms, Naugachhia, District.- Bhagalpur
4. Smt. Girja Devi W/o Sri Umesh Chandra Jha Resident of Village- Bhramarpur, P.S.- Bihpur, District.- Bhagalpur
5. Deepak Kumar Jha S/o Late Naresh Jha Resident of Village- Bhramarpur, P.s.- Bihpur, District.- Bhagalpur

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 22175 of 2019

1. Yogendra Kumar @ Yogendra Kuer, Son of Late Sabhapati Kuer, resident of village - Hariharpur, at present residents of Village- Majhwalia Khurd, P.O. Hariharpur, P.S. Baniapur, District- Saran.
2. Dharmendra Kumar, Son of Late Dwarika Kuer, resident of village - Hariharpur, at present residents of Village- Majhwalia Khurd, P.O. Hariharpur, P.S. Baniapur, District- Saran.
3. Jitendra Kumar, Son of Late Dwarika Kuer, resident of village - Hariharpur, at present residents of Village- Majhwalia Khurd, P.O. Hariharpur, P.S. Baniapur, District- Saran.
4. Rajesh Kumar, Son of Late Raj Kishore Kuer, resident of village-



- Hariharpur, at present residents of Village- Majhwalia Khurd, P.O. Hariharpur, P.S. Baniapur, District- Saran.
5. Rinki Devi, daughter of late Raj Kishore Kuer, resident of village - Hariharpur, at present residents of Village- Majhwalia Khurd, P.O. Hariharpur, P.S. Baniapur, District- Saran.
 6. Ritu Kumari, daughter of late Raj Kishore Kuer, resident of village - Hariharpur, at present residents of Village- Majhwalia Khurd, P.O. Hariharpur, P.S. Baniapur, District- Saran.
 7. Krishnawati Kuer, widow of Late Raj Kishore Kuer, resident of village - Hariharpur, at present residents of Village- Majhwalia Khurd, P.O. Hariharpur, P.S. Baniapur, District- Saran.
 8. Most. Roop Kanti Kuer, widow of late Dwarika Kuer, resident of village - Hariharpur, at present residents of Village- Majhwalia Khurd, P.O. Hariharpur, P.S. Baniapur, District- Saran.

... .. Petitioner/s

Versus

1. The State of Bihar, through the Principal Secretary Department of Land Reforms and Revenue, Government of Bihar, Patna.
2. The Principal Secretary, Department of Land Reforms and Revenue, Government of Bihar, Secretariat Patna.
3. The Divisional Commissioner, Saran Division, Chapra.
4. The Additional Collector, Saran at Chapra.
5. The D.C.L.R., Chapra Sadar, Chapra.
6. Chandrika Kumar @ Chandrika Kuer, Son of Late Naga Kuer, Resident of Village- Hariharpur, P.O. Hariharpur via Baniapur, P.S. Baniapur, District- Saran.
7. Bhuneshwar Ojha, Son of late Bhola Ojha, Resident of Village and P.O. Dhangaraha, at present Village- Majhwalia, P.O. Hariharpur via Baniapur, P.S. Baniapur, District- Saran.
8. Yogendra Ojha, Son of late Bhola Ojha, Resident of Village and P.O. Dhangaraha, at present Village- Majhwalia, P.O. Hariharpur via Baniapur, P.S. Baniapur, District- Saran.
9. Harendra Ojha, Son of Late Bhola Ojha, Resident of Village and P.O. Dhangaraha, at present Village- Majhwalia, P.O. Hariharpur via Baniapur, P.S. Baniapur, District- Saran.
10. Kawindra Ojha, Son of Late Bhola Ojha, Resident of Village and P.O. Dhangaraha, at present Village- Majhwalia, P.O. Hariharpur via Baniapur, P.S. Baniapur, District- Saran.
11. Kamlesh Ojha, Son of Late Bhola Ojha, Resident of Village and P.O. Dhangaraha, at present Village- Majhwalia, P.O. Hariharpur via Baniapur, P.S. Baniapur, District- Saran.
12. Jitendra Ojha, Son of Late Bhola Ojha, Resident of Village and P.O. Dhangaraha, at present Village- Majhwalia, P.O. Hariharpur via Baniapur, P.S. Baniapur, District- Saran.



13. Shailendra Ojha, Son of Late Bhola Ojha, Resident of Village and P.O. Dhangaraha, at present Village- Majhwalia, P.O. Hariharpur via Baniapur, P.S. Baniapur, District- Saran.
14. Manoj Devi, daughter of Late Bhola Ojha, Resident of Village and P.O. Dhangaraha, at present Village- Majhwalia, P.O. Hariharpur via Baniapur, P.S. Baniapur, District- Saran.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 22510 of 2019

1. Rajesh Kumar Singh, S/o Late Bhola Singh, Resident of Village-Parsagarh, P.O.-Parsagarh, P.S.-Ekma, Dist.-Saran at Chapra.
2. Gita Devi @ Gita, D/o Late Bhola Singh, Resident of Village-Parsagarh, P.O.-Parsagarh, P.S.-Ekma, Dist.-Saran at Chapra.
3. Gavi Devi @ Gauri Devi @ Gauri, D/o Late Bhola Singh, Resident of Village-Parsagarh, P.O.-Parsagarh, P.S.-Ekma, Dist.-Saran at Chapra.

... .. Petitioner/s

Versus

1. The State of Bihar through the Law Department, Government of Bihar, Patna.
2. The Additional Member, Board of Revenue, Bihar, Patna.
3. The Divisional Commissioner, Saran Division, Saran at Chhapra.
4. The District Collector, Saran at Chhapra.
5. The Deputy Collector, Land Reforms, Chhapra Sadar, Saran at Chhapra.
6. Akaram Ali, S/o Mohammad Jahur, Resident at Parsagarh Nawka Tola, PO-Parsagarh, PS-Ekma, Dist-Saran at Chhapra.
7. Mohamad Ali, S/o Mohammad Jahur, Resident at Parsagarh Nawka Tola, PO-Parsagarh, PS-Ekma, Dist-Saran at Chhapra.
8. Nageshwar Prasad Narain Singh, S/o Late Raghunath Prasad Narain Singh, Resident at Parsagarh, PO-Parsagarh, PS-Ekma, Dist-Saran at Chhapra.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 22689 of 2019

Dinanath Bhagat @ Dinanath Prasad @ Deenanath Bhagat S/o Late Satya Narayan Bhagat R/o Mouza-Basaila Tole Gausaghat, P.S.- Sadar, District.- Darbhanga (Preemptor)

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary to the Government,



Revenue and Land Reforms Department, Bihar, Patna

2. Special Secretary to the Government Land Reforms Department, Bihar, Patna
3. Divisional Commissioner Darbhanga Division, Darbhanga
4. Addl. Collector Land Reforms, Jhanjharpur, Madhubani
5. Ram Baboo Sah S/o Jageshwar Sah R/o Mouza Basaila, Tole Gausaghat, P.s.- Sadar, District.- Darbhanga (Purchasers)
6. Radhey Shyam Bhagat S/o Dinbandhu Bhagat R/o Mouza Basaila, Tole Gausaghat, P.s.- Sadar, District.- Darbhanga
7. Manoj Kumar Bhagat S/o Dinbandhu Bhagat R/o Mouza Basaila, Tole Gausaghat, P.s.- Sadar, District.- Darbhanga (Vendor)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 22969 of 2019

Mahadev Bhagat S/o Late Ram Anandi Bhagat R/o Village- Chapaith, P.s.- Kathara O.P., Anchal- Cheharakala, District.- Vaishali

... .. Petitioner/s

Versus

1. The State of Bihar through Collector, Vaishali
2. District Magistrate Vaishali at Hajipur
3. D.C.L.R. Mahra District.- Vaishali at Hajipur
4. Reeta Devi W/o Subodh Kumar R/o Chapaith, P.s.- Kathara O.P., Anchal- Cheharakala, District.- Vaishali
5. Thakur Bhagat W/o Late Aanandi Bhagat R/o Chapaith, P.s.- Kathara O.P., Anchal- Cheharakala, District.- Vaishali

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 23365 of 2019

Satya Narain Jha, son of Late Laxmi Kant Jha, resident of Village Ballipur Parshuram, P.S. Hathauri, P.O. Ballipur, Sub Division Rosera, District- Samastipur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Commissioner, Darbhanga Division, Darbhanga.
4. The Collector, Samastipur.



5. The Additional Collector, Samastipur.
6. The Deputy Collector, Land Reforms, Samastipur.
7. Baiju Yadav, son of Late Bharosi Yadav, resident of Village Ballipur Parshuram, Tole Naua Pokhar, P.O. Ballipur, P.S. Hathauri, Anchal Shivajinagar, Sub Division Rosera, District- Samastipur.
8. Narendra Narain Chaudhary, son of Late Kamal Kishore Narain Chaudhary, resident of Mauza Ballipur Parshuram, P.o. Ballipur, P.S. Hathauri, Sub Division Rosera, Anchal Shivajinagar, District- Samastipur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 23715 of 2019

1. Satyendra Kumar Singh S/o Late Ramparsan Singh Resident of Village- Chandauli, P.O. and P.S.- Belsand, District- Sitamarhi.
2. Rajmangal Pandey S/o Late Baldeo Pandey Resident of Village- Sonbarsa, Post- Bisunpur, P.S.- Kanti, District- Muzaffarpur.
3. Raja Sah S/o Late Raghunandan Sah Resident of Village- Chako Chapra, P.S.- Saraiya, Post- Gidha, District- Muzaffarpur.
4. Mukesh Kumar S/o Dayashankar Choudhary Post- Kalwari, P.S.- Dhamauli Ramnath, District- Muzaffarpur.
5. Umesh Kumar Singh S/o Chandra Kishore Singh Resident of Village- Yashodamath, P.S.- Ragistry and Anchal Kanti, Sub- Division- Muzaffarpur West, District- Muzaffarpur.

... .. Petitioner/s

Versus

1. The State of Bihar Through Principle Secretary Revenue Department Govt. of Bihar.
2. The Commissioner Tirhut Division Muzaffarpur.
3. The Collector Sitamarhi.
4. The Deputy Collocetor Land Reforms Belsand, District- Sitamarhi.
5. Bhola Rai S/o Late Ramchalitra Rai Resident of Village and Post and Police Station- Belsand, District- Sitamarhi.
6. Ashok Kumar Singh S/o Late Shailendra Kumar Sinha Resident of Mohalla- Majhaulia Raod, Post Office- Head Post Office, District- Muzaffarpur.
7. Ragini Sinha Widow of Late Sunil Kumar Sinha Resident of Mohalla Budha Colony, dujra Chak, P.O.- and P.S.- Budha Calony, District- Patna.
8. Basisth Pandey S/o Arjun Pandey Resident of Village- Sonbarsa, P.O.- Bisundutpur, P.S.- Kanti, District- Muzaffarpur.
9. Radhika Devi W/o Brajesh Kumar Resident of Village- Panthpakar, P.O. and P.S.- Sarvodaya Nagar, District- Sitamarhi.
10. Md. Mumtaz S/o Late Md. Jalil Resident of Village- Pokhraise, P.S.-



Saraiya, District- Muzaffarpur.

11. Ram Iqbal Bhagat S/o Late Dasai Bhagat Resident of Village- Chako Chapra, P.S.- Saraiya, District- Muzaffarpur.
12. Rinku Devi W/o Sri Kundan Kumar Choudhary Resident of Village- Dhmauli Ramnath, P.S. and P.O.- Kanti, District- Muzaffarpur.
13. Malti Devi W/o Sri Alakh Kumar Thakur Resident of Village- Dhamauli Ramnath, P.S. and P.O.- Kanti, District- Muzaffarpur.
14. Smt. Sudama Devi W/o Balendra Prasad Singh Resident of Village- Yashodamath @ Rampur Harihar, P.S. and P.O.- Kanti, District- Muzaffarpur.
15. Most- Sumitra Kuer W/o Late Pramod Choudhary Resident of Village- Yashodamath @ Rampur Harihar, P.S. and P.O.- Kanti, District- Muzaffarpur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 23983 of 2019

1. Malti Devi W/o Late Radhey Singh @ Radhe Mohan Sharma Resident of Village- Bhuri, P.S.- Tekari, District- Gaya.
2. Ram Niwash Sharma @ Shri Niwash Sharma @ Shri Navas Sharma S/o Late Radhey Singh @ Radhe Mohan sharma Resident of Village- Bhuri, P.S.- Tekari, District- Gaya.

... .. Petitioner/s

Versus

1. The State of Bihar Through Chief Secretary Government of Bihar, Patna.
2. The Principal Secretary Revenue and Land Reforms Department, Government of Bihar, Patna.
3. Divisional Commissioner Magadh Division, Gaya.
4. District Magistrate Gaya.
5. Additional Collector Gaya.
6. Land Reforms Deputy Collector Tekari, Gaya.
7. Kishore Paswan Singh Son of Ram Dayal Singh Resident of Village- Bhuri, P.S.- Tekari, District- Gaya.
8. Krishnakant Singh Son of Ram Dayal Singh Resident of Village- Bhuri, P.S.- Tekari, District- Gaya.
9. Dhananjay Sharma S/o Late Bachu Singh Resident of Village- Bhuri, P.S.- Tekari, District- Gaya.
10. Suchi Devi Daughter of Late Bachu Singh Resident of Village- Bhuri, P.S.- Tekari, District- Gaya.
11. Rubi Devi Daughter of Late Bachu Singh Resident of Village- Bhuri, P.S.- Tekari, District- Gaya.



12. Rina Devi Daughter of Late Bachu Singh Resident of Village- Bhor, P.S.- Tekari, District- Gaya.
13. Rekha Devi Daughter of Late Bachu Singh Resident of Village- Bhor, P.S.- Tekari, District- Gaya.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 23987 of 2019

Ram Pravesh Singh Son of Late Ganinath Singh, Resident of Village Akilpur, P.S. Akilpur, Danapur, District-Patna.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reform Department, Government of Bihar, Patna.
3. The Commissioner, Patna Division, Patna.
4. The Collector, Patna District, Patna.
5. The Deputy Collector, Land Reforms, Danapur District-Patna.
6. Yogendra Prasad Singh, Son of Late Tulsi Prasad Singh, Resident of Village-Akilpur, P.S. Akilpur, District-Patna.
7. Rajesh Kumar Singh, Son of Yogendra Prasad Singh, Resident of Village-Akilpur, P.S. Akilpur, District-Patna.
8. Rakesh Kumar Singh, Son of Yogendra Prasad Singh, Resident of Village-Akilpur, P.S. Akilpur, District-Patna.
9. Rajni Kant Singh Ranjan, Son of Yogendra Prasad Singh, Resident of Village-Akilpur, P.S. Akilpur, District-Patna.
10. Ranjan Kumar Singh, Son of Yogendra Prasad Singh, Resident of Village-Akilpur, P.S. Akilpur, District-Patna.
11. Bishwanath Singh, Son of Late Brahmanand Singh, Resident of Village-Akilpur, P.S. Akilpur, District-Patna.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 24058 of 2019

Dhirendra Kumar Singh Son of Shankar Dayal Singh Resident of Village-Chhotka Bahera (wrongly mentioned in the voter I.D. as Badaka Bahera), Police Station- Amas, District- Gaya.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reforms,



- Government of Bihar, Patna.
2. The Additional Collector, Gaya.
 3. Deputy Collector, Land Reforms, Sherghati, District- Gaya.
.....Respondent 1st Set
 4. Prabhu Dayal Singh Son of Tulsi Singh Resident of Village- Chhotka Bahera, Police Station- Amas, District- Gaya.
.....Purchaser/ Respondent 2nd Set
 5. Raj Kumar Yadav @ Ram Kumar Yadav Son of Tulsi Singh Resident of Village- Chhotka Bahera, Police Station- Amas, District- Gaya.
.....Vendor/Respondent 3rd Set
 6. Deepak Kumar Singh Son of Shankar Dayal Singh Resident of Village- Chhotka Bahera, Police Station- Amas, District- Gaya.
.....Preemptor/Respondent 4th Set
- Respondent/s

with
Civil Writ Jurisdiction Case No. 24103 of 2019

Raj Ballabh Prasad Singh Son of Late Sato Singh Resident of Village and P.O. Laxmipur, P.S. Triveniganj, District- Supaul.

... .. Petitioner/s

Versus

1. The State of Bihar Through the Principal Secretary, Department of Land Reforms, Bihar, Patna.
2. The Principal Secretary, Department of Land Reforms, Government of Bihar, Patna.
3. The Collector Supaul.
4. The Deputy Collector Land Reforms, Supaul.
5. Lakshmeshwar Singh S/o Sri Saryug Singh Resident of Village and P.O. Laxmipur, P.S. Triveniganj, District- Supaul (Vendee).
6. Triveni Singh S/o Angad Singh, Resident of Village and P.O. Laxmipur, P.S. Triveniganj, District- Supaul (Vendor).
7. Premchand Singh S/o Angad Singh Resident of Village and P.O. Laxmipur, P.S. Triveniganj, District- Supaul (Vendor).
8. Rabindra Prasad Singh S/o Hari Ballabh Singh Resident of Village and P.O. Laxmipur, P.S. Triveniganj, District- Supaul (Vendor).

... .. Respondent/s

with
Civil Writ Jurisdiction Case No. 24210 of 2019

Ram Chandra Mahto, Son of Bhagwat Mahto, Resident of village- Mohanpur, P.O. - Sakarbasa, P.S.- Cheria Bariarpur, District- Begusarai.



... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reforms, Govt. of Bihar, Patna.
2. The Collector, Begusarai.
3. The Deputy Collector Land Reforms, Manjhaul.
4. Ram Balak Mahto, son of Domi Mahto, REsident of Village- Phaphaut, P.O.- Khodawandpur, P.s.- Khodawandpur, District- Begusarai
5. Ram Ashray Mahto, son of Domi Mahto, REsident of Village- Phaphaut, P.O.- Khodawandpur, P.s.- Khodawandpur, District- Begusarai
6. Rama Ashish Mahto, son of Domi Mahto, REsident of Village- Phaphaut, P.O.- Khodawandpur, P.s.- Khodawandpur, District- Begusarai
7. Wali Mohammad, son of Late Lal Mohammad, Resident of Village - Phaphaut, P.O.- Khodawandpur, P.S.- Khodawandpur, District- Begusarai.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 24396 of 2019

Ramashray Singh S/o Late Ram Bilas Singh Resident of Village- Udian Tola, P.O.- Kamariyan, P.S.- Tiyyar, District- Bhojpur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Secretary, Revenue and Land Reforms, Government of Bihar, Patna.
3. The Secretary, Department of Law, Government of Bihar, Patna.
4. The Commissioner of Patna Division, Patna.
5. The Collector, Bhojpur at Ara.
6. The Additional Collector, Bhojpur at Ara.
7. The Deputy Collector, Land Reforms, Jagdishpur, District- Bhojpur.
8. The Circle Officer, Jagdishpur, District- Bhojpur.
9. Smt. Pramila Devi W/o Sri Laljee Mahto Resident of Village- Udian Tola, P.O.- Kamariaon, P.S.- Tiyyar, District- Bhojpur.
10. Madan Choubey S/o Late Anant Choubey R/o Village- Sikaria, P.O.- Sikaria, P.S.- Tiyyar, District- Bhojpur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 24480 of 2019



Ram Suresh Rai Son of late Thagan Rai, Resident of Village Rasalpur Samsara, P.O. Kishanpur Yusuf, P.S. Sarairanjan, District and Sub Division, Samastipur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Commissioner, Saran Division, Samastipur.
4. The Collector, Samastipur.
5. The Additional Collector, Samastipur.
6. The Deputy Collector, Land Reforms, Samastipur.
7. The Circle Officer, Samastipur.
8. Suraji Devi, Wife of late Nand lal Rai, Resident of Village Rasulpur Samsara, P.O. Kishanpur Yusuf, P.S. Sarairanjan, District- Samastipur.
9. Bishwanath Prasad Rai, Son of late Nand lal Rai, Resident of Village Rasulpur Samsara, P.O. Kishanpur Yusuf, P.S. Sarairanjan, District- Samastipur.
10. Raj Bali Rai, Son of late Nand Lal Rai, Resident of Village Rasulpur Samsara, P.O. Kishanpur Yusuf, P.S. Sarairanjan, District- Samastipur.
11. Arun Rai, Son of late Nand Lal Rai, Resident of Village Rasulpur Samsara, P.O. Kishanpur Yusuf, P.S. Sarairanjan, District- Samastipur.
12. Dukhani Devi, Daughter of late Nand Lal Rai, Resident of Village Rasulpur Samsara, P.O. Kishanpur Yusuf, P.S. Sarairanjan, District- Samastipur.
13. Pramila Devi, Daughter of late Nand Lal Rai, Resident of Village Rasulpur Samsara, P.O. Kishanpur Yusuf, P.S. Sarairanjan, District- Samastipur.
14. Mahasundari Devi, Daughter of late Nand Lal Rai, Resident of Village Rasulpur Samsara, P.O. Kishanpur Yusuf, P.S. Sarairanjan, District- Samastipur.
15. Fulo Devi, Daughter of late Nand Lal Rai, Resident of Village Rasulpur Samsara, P.O. Kishanpur Yusuf, P.S. Sarairanjan, District- Samastipur.
16. Sonelal Rai, Son of late Faturi Rai, Resident of Village Rasulpur Samsara, P.O. Kishanpur Yusuf, P.S. Sarairanjan, District- Samastipur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 24554 of 2019

1. Ajay Kumar @ Sant Kumar @ Santlal Rai S/o Late Upadhyay Rai Resident of Village- Ramaiya Bhadaiya, P.O.- Bhadaiya, P.S.- Mohiuddin Nagar, Sub Division Patory, District- Samastipur
2. Abhay Kumar @ Santosh Kumar @ Santosh Rai S/o Sri Ramanand Rai Resident of Village- Ramaiya Bhadaiya, P.O.- Bhadaiya, P.S.- Mohiuddin



Nagar, Sub Division Patory, District.- Samastipur

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna
2. The Principal Secretary Revenue and land Reforms Department, Govt. of Bihar, Patna
3. The Commissioner Saran Division, Samastipur
4. The Collector Samastipur
5. The Additional Collector Samastipur
6. The Deputy Collector Land Reforms, Samastipur
7. The Circle Officer Samastipur
8. Mahendra Rai S/o Late Ramdeo Rai Resident of Village- Ramaiya Bhadaiya, P.o.- Bhadaiya, P.s.- Mohiuddin Nagar, Sub Division Patory, District- Samastipur
9. Sahen Praveen W/o Late Ejaj Ahmad Resident of Village- Rahimpur Khesraha, P.o.- Bhadurpur, P.s.- Vidyapati Nagar, Sub Division Dalsinghsarai, District- Samastipur
10. Sonu Ahmad @ Azad Ahmad S/o Late Ejaj Ahmad Resident of Village- Rahimpur Khesraha, P.o.- Bhadurpur, P.s.- Vidyapati Nagar, Sub Division Dalsinghsarai, District- Samastipur
11. Faijan Ahmad (minor) S/o Late Ejaj Ahmad Resident of Village- Rahimpur Khesraha, P.o.- Bhadurpur, P.s.- Vidyapati Nagar, Sub Division Dalsinghsarai, District- Samastipur
12. Munna Ahmad (minor) S/o Late Ejaj Ahmad under the guardianship of their mother Respondent no.9, Resident of Village- Rahimpur Khesraha, P.o.- Bhadurpur, P.s.- Vidyapati Nagar, Sub Division Dalsinghsarai, District- Samastipur

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 24684 of 2019

Mina Devi @ Bina Devi W/o Shri Arun Choupal, R/o Village-Kamaldah, P.S.-Raiyam, District-Darbhanga - (preemptor).

... .. Petitioner/s

Versus

1. The State Of Bihar through the Special Secretary to the Government, Land Reforms Department, Bihar, Patna.
2. Special Secretary to the Government, Land Reforms Department, Bihar, Patna.
3. Deputy Collector Land Reforms, Sadar, Darbhanga.
4. Smt. Mantun Devi, W/o Ranjit Choupal, S/o Munga Lal Yadav (Purchaser),



R/o Village-Kamaldah, P.S.-Raiyam, District-Darbhanga.

5. Shri LalBabu Choupal, S/o Late Parmeshwar Choupal (Vendor), R/o Village-Kamaldah, P.S.-Raiyam, District-Darbhanga.
6. Shri Arun Choupal, S/o Deo Narayan Choupal, R/o Village-Kamaldah, P.S.-Raiyam, District-Darbhanga.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 24900 of 2019

1. Ram Sakal Ram S/o Late Goga Pasi Resident of Vill. Gheghiha, P.S.-Mohania, District-Kaimur at Bhabhua.
2. Ajay Kumar Choudhary @ Ajay Kumar S/o Ram Sakal Choudhary Resident of Vill. Gheghiha, P.S.-Mohania, District-Kaimur at Bhabhua.

... .. Petitioner/s

Versus

1. The State of Bihar through the Secretary, Land Reform Department, Govt. of Bihar, Patna.
2. The Divisional Commissioner, Patna.
3. The Collector, Kaimur at Bhabhua.
4. The Addl. Collector of Land Reforms, Mohania, Kaimur.
5. Manoj Ranjan Singh Son of Late Gupteshwar Singh Resident of Vill.-Bhundi Tekari, P.O. and P.S.-Mohania, District-kaimur at Bhabhua.
6. Saroj Ranjan Singh Son of Late Gupteshwar Singh Resident of Vill.-Bhundi Tekari, P.O. and P.S.-Mohania, District-Kaimur at Bhabhua.
7. Mahendra Pasi S/o-Shri Pasi, Resident of Vill.-Gheghia, P.O.-Kauriram, P.S.-Mohania, District Kaimur at Bhabhua.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 24979 of 2019

1. Yogendra Sharma Son of Late Chaturi Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
2. Nagendra Sharma Son of Late Chaturi Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
3. Surendra Sharma Son of Late Chaturi Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
4. Manoj Kumar Son of Late Srikant Sharma Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.

... .. Petitioner/s

Versus



1. The State of Bihar through the Divisional Commissioner, Magadh Division, Gaya.
2. The Additional Collector, Gaya.
3. The Deputy Collector Land Reforms, Gaya.
4. Kiran Devi Wife of Sunil Kumar Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
5. Annapurna Devi Wife of Late Chaturi Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
6. Raj Kumar Sharma Son of Late Chaturi Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
7. Rina Devi Wife of Late Satyendra Sharma Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
8. Abhishek Kumar Son of Late Satyendra Sharma Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
9. Vivek Kumar Son of Late Satyendra Sharma Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
10. Budhi Kumari Daughter of Late Satyendra Sharma Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
11. Upendra Sharma Son of Late Chaturi Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
12. Dhananjay Kumar Son of Late Srikant Sharma Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
13. Santosh Kumar Son of Late Kamla Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
14. Mithilesh Singh Son of Late Mathura Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
15. Rekha Devi Wife of Late Ravindra Kumar @ Kali Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
16. Subham Kumar Son of Late Ravindra Kumar @ Kali Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
17. Sangeev Kumar Singh Son of Late Basant Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
18. Rajeev Kumar Son of Late Basant Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 25243 of 2019

1. Sushil Kumar Singh S/o Baidyanath Singh, resident of Village- Ram Bhadrapur, Chhakan Toli, P.S.- Kalyanpur, District- Samastipur.
2. Narmdeshwar Singh, S/o late Rajdeo Singh, resident of Village- Ram Bhadrapur, Chhakan Toli, P.S.- Kalyanpur, District- Samastipur.



3. Anil Kumar Singh, S/o late Rameshwar Singh, resident of Village- Ram Bhadrapur, Chhakan Toli, P.S.- Kalyanpur, District- Samastipur.

... .. Petitioner/s

Versus

1. The State of Bihar.
2. The Collector, Samastipur.
3. The Additional Collector, Samastipur.
4. Maheswar Yadav, S/o Late Kashi Yadav, resident of Village- Ram Bhadrapur, Chhakan Toli, P.S.- Kalyanpur, District- Samastipur.
5. Gorakh Yadav, S/o Bindeshwar Yadav, resident of Village- Ram Bhadrapur, Chhakan Toli, P.S.- Kalyanpur, District- Samastipur.
6. Rampukar Yadav, S/o Bindeshwar Yadav, resident of Village- Ram Bhadrapur, Chhakan Toli, P.S.- Kalyanpur, District- Samastipur.
7. Sanjeet Yadav, S/o Dugani Yadav, resident of Village- Ram Bhadrapur, Chhakan Toli, P.S.- Kalyanpur, District- Samastipur.
8. Chhunu Yadav, S/o Dugani Yadav, resident of Village- Ram Bhadrapur, Chhakan Toli, P.S.- Kalyanpur, District- Samastipur.
9. Dharamvir Yadav, S/o Dugani Yadav, resident of Village- Ram Bhadrapur, Chhakan Toli, P.S.- Kalyanpur, District- Samastipur.
10. Ranvir Yadav, S/o Dugani Yadav, resident of Village- Ram Bhadrapur, Chhakan Toli, P.S.- Kalyanpur, District- Samastipur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 25837 of 2019

1. Basistha Gupta, Son of Late Tilangi Prasad Gupta, Resident of Village- Sarsar, P.S. Siwan Muffasil, District-Siwan, Bihar.
2. Satyadeo Sharan Gupta, S/o Late Tilangi Prasad Gupta, Resident of Village- Sarsar, P.S. Siwan Muffasil, District-Siwan, Bihar.
3. Basudeo Prasad Gupta, S/o Late Tilangi Prasad Gupta, Resident of Village- Sarsar, P.S. Siwan Muffasil, District-Siwan, Bihar.
4. Bipin Bihari Gupta, S/o Late Tilangi Prasad Gupta, Resident of Village- Sarsar, P.S. Siwan Muffasil, District-Siwan, Bihar.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Govt. of Bihar, Patna.
3. The Member Board of Revenue, Old Secretariat Building, P.S. Sachivalaya, District-Patna.



4. The Additional Collector, Siwan, District-Siwan.
5. The Deputy Collector, Land Reforms Siwan, P.S.-Siwan Muffasil, District-Siwan.
6. Bijadhar Singh, S/o Late Gokhul Singh, R/o Village-Karana Kararua, P.O.-Pachalalakhi, P.S.-Siwan Muffasil, District-Siwan.
7. Most. Kailashi Devi, W/o Late Lal Bahadur Singh, R/o Village-Karana Kararua, P.O.-Pachalalakhi, P.S.-Siwan Muffasil, District-Siwan.
8. Dinesh Singh, S/o Late Lal Bahadur Singh, R/o Village-Karana Kararua, P.O.-Pachalalakhi, P.S.-Siwan Muffasil, District-Siwan.
9. Ramesh Singh, S/o Late Lal Bahadur Singh, R/o Village-Karana Kararua, P.O.-Pachalalakhi, P.S.-Siwan Muffasil, District-Siwan.
10. Chhotu Singh, S/o Late Lal Bahadur Singh, R/o Village-Karana Kararua, P.O.-Pachalalakhi, P.S.-Siwan Muffasil, District-Siwan.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 2 of 2020

1. Kapil Deo Singh, Son of Late Durgi Singh, Resident of H.I.G. 47, Chanakyapuri Colony, Gaya, P.S. Rampur, District- Gaya, PIN- 823001.
2. Karan Shankar, Son of Kapildeo Singh, Resident of H.I.G. 47, Chanakyapuri Colony, Gaya, P.S. Rampur, District- Gaya, PIN- 823001.
3. Karan Shiv, Son of Kapildeo Singh, Resident of H.I.G. 47, Chanakyapuri Colony, Gaya, P.S. Rampur, District- Gaya, PIN- 823001.
4. Karan Shaurav, Son of Kapildeo Singh, Resident of H.I.G. 47, Chanakyapuri Colony, Gaya, P.S. Rampur, District- Gaya, PIN- 823001.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Divisional Commissioner, Magadh Division, Gaya.
4. The District Magistrate, Gaya.
5. The Additional Collector, Gaya.
6. The D.C.L.R., Sadar Gaya, District Gaya.
7. The Circle Officer, Nagar Prakhand, Gaya.
8. Shrimati Sunita Devi, Wife of Shri Jagat Narayan Prasad, resident of Mohalla- Dal Hatta Lane, P.O. Head Post Office, Gaya, P.S.- Kotwali, District- Gaya.
9. Manoj Kumar Yadav, Son of Mahadeo Yadav, resident of Mohalla- Madanpur, P.S. Civil Lines Gaya, District- Gaya.



... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 87 of 2020

1. Ranjit Kumar @ Ranjit Kumar Yadav, S/O- Vidya Nand Yadav, R/V- Sihma, Tola Kelawari, P.S. Bithan, District- Samastipur.
2. Sujit Kumar Yadav, S/O- Vidya Nand Yadav, R/V- Sihma, Tola Kelawari, P.S. Bithan, District- Samastipur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Commissioner, Darbhanga Parmandal, Darbhanga.
2. The Collector, Samastipur.
3. The D.C.L.R. Rosera, P.S.- Rosara, District- Samastipur.
4. The Member, Bihar Land Tribunal, Patna.
5. Ram Udgar Yadav, Son of Late Daurik Yadav, R/V- Sihma, Tola Kelawari, P.S. Bithan, District- Samastipur.
6. Ram Bhajan Yadav, Son of Late Daurik Yadav, R/V- Sihma, Tola Kelawari, P.S. Bithan, District- Samastipur.
7. Arvind Yadav, Son of Late Daurik Yadav, R/V- Sihma, Tola Kelawari, P.S. Bithan, District- Samastipur.
8. Arun Yadav, S/O- Ram Dajo Yadav, R/V- Simha, Tole Kelabari, P.S.- Bithan, District- Samastipur.
9. Ram Balak Yadav, S/O- Late Dajo Yadav, R/V- Simha, Tole Kelabari, P.S.- Bithan, District- Samastipur.
10. Sunita Devi, D/O Late Dajo Yadav, R/V- Simha, Tole Kelabari, P.S.- Bithan, District- Samastipur.
11. Geeta Devi, D/O- Late Dajo Yadav, R/V- Simha, Tole Kelabari, P.S.- Bithan, District- Samastipur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 98 of 2020

Jamil Akhtar S/o Late Abdul Wahid, resident of Village- Singhaso, Tola Chhachhowa Dih, P.S. Bisfi District- Madhubani.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Bihar, Patna.



3. The Special Secretary, Land Reforms Department, Bihar, Patna.
4. The Divisional Commissioner, Darbhanga Division, Darbhanga.
5. The Collector, Madhubani.
6. The Deputy Collector Land Reforms, Benipatti, Madhubani.
7. Naseem Ahmad, S/o Md. Zameer, resident of Village- Singhaso, Tola Chhachhowa, P.S. Bisfi District- Madhubani.
8. Shameem Ahmad, S/o Md. Zameer Ahmad, resident of Village- Singhaso, Tola Chhachhowa, P.S. Bisfi District- Madhubani.
9. Md. Mokhtaruddin, S/o Md. Amiruddin, resident of Village- Singhaso, Tola Chhachhowa, P.S. Bisfi District- Madhubani.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 165 of 2020

1. Kapil Deo Singh son of Late Durgi Singh resident of H.I.G. 47, Chanakyapuri Colony, Gaya, P.S. Rampur, District Gaya, PIN- 823001.
2. Karan Shankar son of Kapildeo Singh resident of H.I.G. 47, Chanakyapuri Colony, Gaya, P.S. Rampur, District Gaya, PIN- 823001.
3. Karan Shiv son of Kapildeo Singh resident of H.I.G. 47, Chanakyapuri Colony, Gaya, P.S. Rampur, District Gaya, PIN- 823001.
4. Karan Shaurav son of Kapildeo Singh resident of H.I.G. 47, Chanakyapuri Colony, Gaya, P.S. Rampur, District Gaya, PIN- 823001.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Divisional Commissioner, Magadh Division, Gaya.
4. The District Magistrate, Gaya.
5. The Additional Collector, Gaya.
6. The D.C.L.R., Sadar Gaya, District- Gaya.
7. The Circle Officer, Nagar Prakhand, Gaya.
8. Shrimati Sunita Devi wife of Shri Jagat Narayan Prasad resident of Mohalla Dal Hatta Lane, P.O. Head Post Office, Gaya, P.S. Kotwali, District Gaya.
9. Most. Laljari Devi wife of Late Shiv Pratap Singh resident of Village- Dubahal, P.S. Magadh Medical College, Gaya, District Gaya.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 346 of 2020



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1. Rameshwar Goswami S/o Late Durai Goswami R/o Village- Dhawetha, P.S.- Phalka, District- Katihar.
 2. Pramod Kumar Poddar Son of Late Ramnarayan Poddar resident of Mohalla- Barmasiya, Jaggarnath Mandir, P.S. Katihari, District- Katihar.
 3. Kulo Mistri Son of Saudagar Mistri resident of Village- Dhaneta, P.S.- Phalka, District- Katihar.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Land and Revenue Department, Govt. of Bihar, Patna.
2. The Divisional Commissioner, Purnea.
3. The District Magistrate, Katihar.
4. The Dy. Collector, Land Reforms, Katihar.
5. Amiruddin S/o Late Yasin R/o Village- Mohua Chandpur, P.S. Barari, District- Katihar.
6. Naresh Poddar Son of Late Satyanarayan Poddar R/o Mohalla- Barmasia Jaggarnath Mandir, P.S.- Katihar, District- Katihar.
7. Mithilesh Poddar S/o Naresh Poddar R/o Mohalla- Barmasia Jaggarnath Mandir, P.S.- Katihar, District- Katihar.
8. Abdul Wadood S/o Miyajuddin R/o Village- Mohua Chandpur, P.S.- Barari, District- Katihar.
9. Asim Ali S/o Late Arsad Ali R/o Village- Jharkaha, P.S. Barari, District- Katihar.
10. Imran S/o Md. Yasin R/o Village- Kaua More, Vishanpur, P.S. Katihar, District- Katihar.
11. Md. Ekramul Haque S/o Hazrat Belal R/o Mohua Chandpur, P.S.- Barari, District- Katihar.
12. Noor Islam S/o Yasin Ali R/o Village- Kaua More, P.S.- Barari, District- Katihar.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 348 of 2020

Ram Niwas Choubey S/o Late Ram Pravesh Choubey R/o Village- Dhamania, P.S.- Agiaon (G), District- Bhojpur

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Land Reforms and Revenue, Govt. of Bihar, Patna
2. The Divisional Commissioner Patna Division, Patna



3. The District Magistrate Bhojpur, Ara
4. The Additional District Magistrate Bhojpur, Ara
5. The Deputy Collector of Land Reforms Sadar Ara, Bhojpur
6. Jharkhandi Nath Singh S/o Sheo Parasan Singh R/o Village- Suari, P.S.-
Agiakon (Garahani), District- Bhojpur

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 357 of 2020

1. Nand Kumar @ Nand Kumar Singh @ Nanda Kumar Son of late Shiva
Muni Singh @ Shiv Muni Singh Resident of Village- Nandan , P.S.
Dumraon, District- Buxar.
2. Smt. Gidanki Devi, Wife of late Shivmuni Singh, Resident of Village-
Nandan , P.S. Dumraon, District- Buxar.

... .. Petitioner/s

Versus

1. The State of Bihar through Commissioner-Cum- Secretary Department of
Revenue, Government of Bihar, Patna.
2. Commissioner-Cum-Secretary, Department of Revenue, Government of
Bihar, Patna.
3. District Magistrate-Cum-Collector, Buxar.
4. Land Reforms Deputy Collector, Dumrao, Buxar.
5. Raja Ram Choudhary, Resident of Village- Nandan , P.S. Dumraon, District-
Buxar.
6. Lal Babu Choudhary, Resident of Village- Nandan , P.S. Dumraon, District-
Buxar.
7. Babu Lal Choudhary, Resident of Village- Nandan , P.S. Dumraon, District-
Buxar.
8. Pachratani Devi, W/o late Parmeshwar Choudhary, Resident of Village-
Nandan , P.S. Dumraon, District- Buxar.
9. Vikey Kumar, son of late Parmeshwar Choudhary, Resident of Village-
Nandan , P.S. Dumraon, District- Buxar.
10. Vishal Kumar, Son of late Parmeshwar Choudhary, Resident of Village-
Nandan , P.S. Dumraon, District- Buxar.
11. Vikash Kumar, Son of late Parmeshwar Choudhary, Resident of Village-
Nandan , P.S. Dumraon, District- Buxar.
12. Laxman Singh, Son of late Shiv Muni Singh, Resident of Village- Nandan ,
P.S. Dumraon, District- Buxar.
13. Raj Kumar Singh, Son of late Shiv Muni Singh, Resident of Village- Nandan
, P.S. Dumraon, District- Buxar.
14. Lalsa Devi, D/o of late Shiv Muni Singh, Resident of Village- Nandan , P.S.



Dumraon, District- Buxar.

15. Surendra Dubey, Son of Mahima Datta Dubey, Resident of Lakhan Dihara, P.S. Dumraon, District- Buxar.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 656 of 2020

1. Ghulam Farid Son of Late Manzur Hasan, Resident of Village and Post Office-Alinagar, Police Station-Alinagar, District-Darbhanga.
2. Irshad Farid, Son of Ghulam Farid, Resident of Village and Post Office-Alinagar, Police Station-Alinagar, District-Darbhanga.
3. Ejaz Farid, Son of Ghulam Farid, Resident of Village and Post Office-Alinagar, Police Station-Alinagar, District-Darbhanga.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms, Government of Bihar, Patna.
2. The Commissioner, Darbhanga Division, Darbhanga.
3. The Additional Collector, Benipur, Darbhanga.
4. The Deputy Collector, Land Reforms cum Sub Divisional Officer, Benipur, Darbhanga.
5. Javed Eqbal, Son of Abdul Hasim Ansari, Resident of Village and P.O.-Alinagar, Police Station-Bahera, District-Darbhanga.
6. Afrahim Ansari, Son of Abdul Hasim Ansari, Resident of Village and P.O.-Alinagar, Police Station-Bahera, District-Darbhanga.
7. Nabijan Ansari, Son of Late Bhola Ansari, Resident of Village and P.O.-Alinagar, Police Station-Bahera, District-Darbhanga.
8. Md. Jannat Ansari, Son of Late Bhola Ansari, Resident of Village and P.O.-Alinagar, Police Station-Bahera, District-Darbhanga.
9. Sirat Afroz, Wife of Sarmad Faridi, daughter of Ghulam Farid, Resident of Village and P.O.-Alinagar, Police Station-Alinagar, District-Darbhanga.
10. Zeenat Afroz, Wife of Mashhud Hasan, daughter of Ghulam Farid, Resident of Mohalla-Gangwara, Police Station-Gangwara, District-Darbhanga.
11. Sohaib Hasan, Son of Ghulam Farid, Resident of Village and P.O.-Alinagar, Police Station-Bahera, District-Darbhanga.
12. Md. Manir Ansari, Son of Md. Jaan Ansari, Resident of Village and P.O.-Alinagar, Police Station-Bahera, District-Darbhanga.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 817 of 2020



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1. Ram Kumar Sah Son of Late Shiya Sah Resident of Village- Deeh, P.O.- Birpur, P.S.- Teghra, District- Begusarai.
 2. Goda Devi Wife of Late Shankar Rao Resident of Village- Deeh, P.O.- Birpur, P.S.- Teghra, District- Begusarai.

... .. Petitioner/s

Versus

1. The State of Bihar Through the Principal Secretary, Land Reforms, Government of Bihar, Patna.
2. The Collector Begusarai.
3. The Deputy Collector Land Reforms Begusarai.
4. Asarfi Devi Wife of Ramjee Sah Resident of Village- Deeh, P.O.- Birpur, P.S.- Teghra, District- Begusarai.
5. Mahendra Sharma Son of Late Baleshwar Sharma Resident of Village- Deeh, P.O.- Birpur, P.S.- Teghra, District- Begusarai.
6. Yogendra Sharma Son of Late Baleshwar Sharma Resident of Village- Deeh, P.O.- Birpur, P.S.- Teghra, District- Begusarai.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 865 of 2020

1. Kanti Devi W/o Late Yogendra Prasad Singh Resident of Village and P.o.- Nadiyami, P.s. and Anchal- Kusheshwarsthan, Sub Division- Biraul, District- Darbhanga
2. Murli Kumar Singh S/o Late Yogendra Prasad Singh @ Yogendra Prasad Singh Resident of Village and P.o.- Nadiyami, P.s. and Anchal- Kusheshwarsthan, Sub Division- Biraul, District- Darbhanga
3. Bholu Kumar Singh S/o Late Yogendra Prasad Singh @ Yogendra Prasad Singh Resident of Village and P.o.- Nadiyami, P.s. and Anchal- Kusheshwarsthan, Sub Division- Biraul, District- Darbhanga
4. Mukesh Kumar Singh S/o Late Yogendra Prasad Singh @ Yogendra Prasad Singh Resident of Village and P.o.- Nadiyami, P.s. and Anchal- Kusheshwarsthan, Sub Division- Biraul, District- Darbhanga

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Patna
2. The Commissioner Darbhanga Division, Darbhanga
3. The Collector Darbhanga
4. The Deputy Collector Land Reforms, Biraul, Darbhanga
5. Anup Lal Yadav S/o Late Ram Bahadur Yadav Resident of Village and P.o.-



- Nadiyami, P.s. and Anchal- Kusheshwarsthan, Sub Division- Biraul, District- Darbhanga
6. Satto Yadav S/o Late Ram Bahadur Yadav Resident of Village and P.o.- Nadiyami, P.s. and Anchal- Kusheshwarsthan, Sub Division- Biraul, District- Darbhanga
 7. Bal Mukund Yadav S/o Late Ram Bahadur Yadav Resident of Village and P.o.- Nadiyami, P.s. and Anchal- Kusheshwarsthan, Sub Division- Biraul, District- Darbhanga
 8. Amni Yadav S/o Late Ram Bahadur Yadav Resident of Village and P.o.- Nadiyami, P.s. and Anchal- Kusheshwarsthan, Sub Division- Biraul, District- Darbhanga
 9. Ratneshwar Prasad Singh S/o Late Anand Bihari Singh Resident of Village and P.o.- Nadiyami, P.s. and Anchal- Kusheshwarsthan, Sub Division- Biraul, District- Darbhanga
 10. Kanhaiya Prasad Singh S/o Late Anand Bihari Singh Resident of Village and P.o.- Nadiyami, P.s. and Anchal- Kusheshwarsthan, Sub Division- Biraul, District- Darbhanga

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 896 of 2020

Shyam Sunder Prasad @ Satya Narayan Mandal Son of late Ram Kripal Mandal, Resident of Village- Habidih, Tola- Matharahi, P.O. Sher Bijulia, P.S. Baheri, District- Darbhanga.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Commissioner, Darbhanga.
4. The Collector -Cum-District Magistrate, Darbhanga.
5. The Deputy Collector, Land Reforms, Darbhanga.
6. The Circle Officer, Sadar, Darbhanga.
7. Smt. Bhuli Devi, wife of late Ramlakhan Mandal, Resident of Village- Habidih, Tola- Matharahi, P.O. Sher Bijulia, P.S. Baheri, District- Darbhanga.
8. Abhay Shankar Mandal, Son of late RamLakhan Mandal, Resident of Village- Habidih, Tola- Matharahi, P.O. Sher Bijulia, P.S. Baheri, District- Darbhanga.
9. Sitabari Devi, Wife of Sri Vijay Mandal, D/o of late RamLakhan Mandal, Resident of Village- Habidih, Tola- Matharahi, P.O. Sher Bijulia, P.S. Baheri, District- Darbhanga.
10. Phuljhari Devi, Wife of Ramesh Mandal, D/o of late RamLakhan Mandal, Resident of Village- Boraj, P.O. Ranna, P.S. Hathauri, District-Samastipur.



11. Sujan Devi, Wife of Shri Hari Kishun Mandal, D/o of late RamLakhan Mandal, Resident of Village- Parsa, P.O. Parsa, P.S. Hathauri, District- Samastipur.
12. Asabhog Devi, Wife of Rabundra Mandal, D/o of late Ramlakhan Mandal, Resident of Village- Majarahia, P.O. Shripur Majrahia, P.S. Shivaji Nagar, District- Samastipur.
13. Sunil Kumar Mandal, Son of late Paro Devi, and Raghunath Mandal, Grandson of late Ram Lakhan Mandal, Resident of Village- Dubauli, Post- Thathopur, P.S. Baheri, District- Darbhanga.
14. Pappu Kumar Mandal, Son of late Paro Devi and Raghunath Mandal, Grandson of late Ram Lakhan Mandal, Resident of Village- Dubauli, Post- Thathopur, P.S. Baheri, District- Darbhanga.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 923 of 2020

Bhima Singh Son of Late Ramneh Singh, Resident of Village-Bhakura, P.O.- Lauhar Farana, P.S.-Ara Mufassil, District-Bhojpur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The District Magistrate, Bhojpur at Ara.
4. The Additional Collector, Bhojpur at Ara.
5. The Deputy Collector, Land Reforms Sadar Ara, Bhojpur.
6. Surbhi Devi Wife of Ram Bihari Rai Resident of Village-Bhakuro, P.O.- Lauhar Farana, P.S.-Ara Muffasil, District-Bhojpur (Purchaser).
7. Narmadeshwar Singh Son of Late Ramneh Singh Resident of Village- Bhakura, P.O.-Lauhar Farana, P.S.-Ara Mufassil, District-Bhojpur at Present resident of Muhalla-Pkari (Maula Bagh), P.S.-Ara Nawada, District-Bhojpur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 1558 of 2020

Md. Mushtaque @ Md. Mushtaque Ahmad @ Mushtaque Ali, S/o Late Manzoor Hassan, R/o Village-Rasulpur Khurd, P.S.-Bahadurpur, District- Darbhanga. (Preemptor)

... .. Petitioner/s

Versus



1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Bihar, Patna.
2. Principal Secretary, Land Reforms Department, Bihar, Patna.
3. Divisional Commissioner, Darbhanga Division, Darbhanga.
4. Addl. Collector Land Reforms, Jhanjharpur, Madhubani.
5. Bibi Zulekha Khatoon, W/o Md. Jamal (Purchaser), R/o Village-Rasulpur Khurd, P.S.-Bahadurpur, District- Darbhanga.
6. Md. Jahangir, S/o Late Md. Issa (Vendor), R/o Village-Rasulpur Khurd, P.S.-Bahadurpur, District- Darbhanga.
7. Tajeen Bano, W/o Parbej Ahmad, R/o Village-Bilaspur, P.S.-Hayaghat, District-Darbhangha (Subsequent Purchaser).

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 1723 of 2020

1. Rajendra Sah @ Rajendra Sahu Son of Late Parmeshwar Sahu Resident of Village- Naina Ghat, Saidabad, P.S. Sadar, District- Darbhanga.
2. Lalit Sah @ Lalit Sahu Son of Rajendra Sah @ Rajendra Sahu Resident of Village- Naina Ghat, Saidabad, P.S. Sadar, District- Darbhanga.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Commissioner, Darbhanga Division, Darbhanga.
4. The Additional Collector, Darbhanga, Bihar.
5. The Deputy Collector, Land Reforms, Darbhanga.
6. The Circle Officer, Darbhanga.
7. The L.R.D.C., Darbhanga, Bihar.
8. Upendra Sah Son of Faujdar Sah Resident of Village- Naina Ghat, Saidabad, P.S. Sadar, District Darbhanga.
9. Ram Lakhan Sah Son of Jhingur Sah Resident of Village- Naina Ghat, Saidabad, P.S. Sadar, District- Darbhanga.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 2130 of 2020

1. Nand Kumar @ Nand Kumar Singh S/o Late Shiva Muni Singh Resident of Village- Nandan, P.s.- Dumraon, District- Buxar



2. Smt. Gidanki Devi W/o Late Shivamuni Singh Resident of Village- Nandan, P.s.- Dumraon, District- Buxar

... .. Petitioner/s

Versus

1. The State of Bihar through Commissioner-cum-Secretary, Department of Revenue, Govt. of Bihar, Patna
2. Commissioner-cum-Secretary Department of Revenue, Govt. of Bihar, Patna
3. District Magistrate-cum-Collector, Buxar
4. Land Reforms Deputy Collector Dumrao, Buxar
5. Raja Ram Choudhary S/o Late Parmeshwar Choudhary Resident of Village- Nandan, P.s.- Dumraon, District- Buxar
6. Lal Babu Choudhary S/o Late Parmeshwar Choudhary Resident of Village- Nandan, P.s.- Dumraon, District- Buxar
7. Babu Lal Choudhary S/o Late Parmeshwar Choudhary Resident of Village- Nandan, P.s.- Dumraon, District- Buxar
8. Pachratani Devi W/o Late Parmeshwar Choudhary Resident of Village- Nandan, P.s.- Dumraon, District- Buxar
9. Vikey Kumar S/o Late Parmeshwar Choudhary Resident of Village- Nandan, P.s.- Dumraon, District- Buxar
10. Vishal Kumar S/o Late Parmeshwar Choudhary Resident of Village- Nandan, P.s.- Dumraon, District- Buxar
11. Vikash Kumar S/o Late Parmeshwar Choudhary Resident of Village- Nandan, P.s.- Dumraon, District- Buxar
12. Laxman Singh S/o Late shiv Muni Singh Resident of Village- Nandan, P.s.- Dumraon, District- Buxar
13. Raj Kumar Singh S/o Late shiv Muni Singh Resident of Village- Nandan, P.s.- Dumraon, District- Buxar
14. Lalsa Devi D/o Late Shiv Muni Singh Resident of Village- Nandan, P.s.- Dumraon, District- Buxar
15. Surendra Dubey S/o Mahima Datta Dubey Resident of Lakhan Dihara, P.s.- Dumraon, District- Buxar

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 2296 of 2020

1. Krishna Nandan Thakur son of Late Harihar Thakur resident of Village- Dronpur, P.O. Jhapaha, P.S. Ahiyapur, District Muzaffarpur.
2. Santosh Kumar son of Late Harihar Thakur resident of Village- Dronpur, P.O. Jhapaha, P.S. Ahiyapur, District Muzaffarpur.
3. Alok Kumar @ Alok Kumar Thakur son of Late Harihar Thakur resident of Village- Dronpur, P.O. Jhapaha, P.S. Ahiyapur, District Muzaffarpur.



4. Ram Asish Thakur son of Late Brahmadeo Thakur resident of Village-Dronpur, P.O. Jhapaha, P.S. Ahiyapur, District Muzaffarpur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Revenue and Land Reforms, Govt. of Bihar, Patna.
2. The Collector cum District Magistrate, Muzaffarpur.
3. The Deputy Collector Land reforms (East), Muzaffarpur.
4. Pramila Kumari wife of Devendra Thakur resident of Village Jhapaha, Tole Dronpur, P.S. Ahiyapur, District- Muzaffarpur.
5. Devendra Thakur son of Late Ram Sakal Thakur resident of Village Jhapaha, Tole Dronpur, P.S. Ahiyapur, District- Muzaffarpur.
6. Laxman Thakur son of Late Daun Thakur resident of Village Jhapaha Tole Dronpur, P.O.- Jhapaha, P.S. Ahiyapur, District- Muzaffarpur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 2437 of 2020

Kishori Devi Wife of Sri Shym Pyare Prasad, Resident of Village-Khan Khanapur, Bahrawan, Hasanchak, Police Station-Barh, District-Patna.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary Department of Revenue and Land Reforms, Government of Bihar, Patna.
2. The Divisional Commissioner, Patna Division, Patna.
3. The Collector, Patna.
4. The Deputy Collector Land Reform, Barh, Patna.
5. The Circle Officer, Barh, Patna.
6. Smt. Lalita Devi, Wife of Dhirik Yadav, Resident of Village-Hasanchak, Police Station-Barh, District-Patna.
7. Sri Ram Pyare Prasad, Son of Late Chandra Madhav Prasad, Resident of Village-Hasanchak, Police Station-Barh, District-Patna.
8. Sri Shyam Pyare Prasad, Son of Late Chandra Madhav Prasad, Resident of Village-Hasanchak, Post Office-Bahrawan, Police Station-Barh, District-Patna.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 2490 of 2020

1. Yogendra Sharma Son of Late Chaturi Singh Resident of Village- Pranpur,



Police Station- Belaganj, District- Gaya.

2. Nagendra Sharma Son of Late Chaturi Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
3. Surendra Sharma Son of Late Chaturi Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
4. Manoj Kumar Son of Late Srikant Sharma Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.

... .. Petitioner/s

Versus

1. The State of Bihar Through the Divisional Commissioner, Magadh Division, Gaya.
2. The Additional Collector Gaya.
3. The Deputy Collector Land Reforms Gaya.
4. Navin Kumar Son of Sri Shatrudhan Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
5. Annapurna Devi Wife of Late Chaturi Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
6. Raj Kumar Sharma Son of Late Chaturi Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
7. Rina Devi Wife of Late Satyendra Sharma Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
8. Abhishek Kumar Son of Late Satyendra Sharma Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
9. Vivek Kumar Son of Late Satyendra Sharma Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
10. Budhi Kumari Daughter of Late Satyendra Sharma Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
11. Upendra Sharma Son of late Chaturi Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
12. Dhananjay Kumar Son of Late Srikant Sharma Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
13. Santosh Kumar Son of Late Kamla Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
14. Mithilesh Singh Son of Late Mathura Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
15. Rekha Devi Wife of Late Ravindra Kumar @ Kali Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
16. Subham Kumar Son of Late Ravindra Kumar @ Kali Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
17. Sangeev Kumar Singh Son of Late Basant Singh Resident of Village- Pranpur, Police Station- Belaganj, District- Gaya.
18. Rajeev Kumar Son of Late Basant Singh Resident of Village- Pranpur,



Police Station- Belaganj, District- Gaya.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 2777 of 2020

Ram Narayan Prasad @ Ram Narayan Mahto son of Late Rup Lal Mahto resident of Village- Megh Ratwara, Police Station- Piar, District- Muzaffarpur.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reforms, Government of Bihar, Patna.
2. The Collector, Muzaffarpur.
3. Deputy Collector Land Reforms, (East), Muzaffarpur.
4. Smt. Mithlesh Devi wife of Sri Hriday Narayan Mahto resident of Village- Sundarpur Ratwara, Police Station- Piar, District- Muzaffarpur.
5. Smt. Sita Devi wife of Kishundeo Mahto resident of Village and P.O.- Rampur Dayal, Police Station- Piar, District- Muzaffarpur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 3622 of 2020

Ram Dulari Devi Wife of Late Bhukhalu Pandit, resident of Village- Sundarpur, Ratwara, Police Station- Piar, District- Muzaffarpur.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reforms, Government of Bihar, Patna.
2. The Collector, Muzaffarpur.
3. Deputy Collector Land Reforms, (East), Muzaffarpur.
4. Pramila Devi, Wife of Chandra Bhushan Thakur, resident of Village- Sundarpur, Ratwara, Police Station- Piar, District- Muzaffarpur.
5. Rahub Ansari Son of Late Aziz Ansari, resident of Village- Sundarpur, Ratwara, Police Station- Piar, District- Muzaffarpur.
6. Amna Khatoon Wife of Rahub Ansari, resident of Village- Sundarpur, Ratwara, Police Station- Piar, District- Muzaffarpur.
7. Jitendra Pandit, Son of Late Bhukhalu Pandit, resident of Village- Sundarpur, Ratwara, Police Station- Piar, District- Muzaffarpur.

... .. Respondent/s



with
Civil Writ Jurisdiction Case No. 3901 of 2020

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Bhuvaneshwar Lal Das son of Late Lakshmi Narayan Das resident of Village-
Balaur, Ward No. 6, Police Station- Manigachhi, District- Darbhanga.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reforms, Government of Bihar, Patna.
2. The Divisional Commissioner, Darbhanga Division, Darbhanga.
3. The Collector, Darbhanga.
4. Deputy Collector Land Reforms, Sadar, Darbhanga.
5. Shrawan Kumar Lal Das son of Late Ganga Narain Das resident of Village- Balaur, Police Station- Manigachhi, District- Darbhanga.
6. Reshma Devi wife of Sri Malhu Mandal resident of Village- Rampur Balaur, Police Station- Manigachhi, District- Darbhanga.

... .. Respondent/s

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with
Civil Writ Jurisdiction Case No. 5026 of 2020

1. Md. Salahuddin @ Md. Salaluddin Son of Late Md. Khalil Resident of Vilalge-Jorgama, P.S.-Murliganj, District-Madhepura.
2. Md. Zuber @ Md. Jubair Son of Late, Md. Khalil Resident of Village- Jorgama, P.S.-Murliganj, District-Madhepura.
3. Md. Sabir Alam @ Md. Sabir Son of Late. Md. Khalil. Resident of Village- Jorgama, P.S.-Murliganj, District-Madhepura.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms, Govt. of Bihar, Patna
2. The Additional Member, Board of Revenue, Bihar, Patna.
3. The Collector, Madhepura.
4. The Deputy Collector Land Reform, District-Madhepura.
5. Smt. Prita Prasad Daughter of Sri Deep Narain Praad Resident of Village- Jorgama, P.S.-Murliganj, District-Madhepura.
6. Deep Narain Prasad Son of Late Mahabir Lal Das Resident of Village- Jorgama, P.S.-Murliganj, District-Madhepura.
7. Subhash Lal Das Son of Late. Mahabir Lal Das Resident of Village- Jorgama, P.S.-Murliganj, District-Madhepura.
8. Shashi Bhushan Prasad Son of Late Mahabir Lal Das Resident of Village- Jorgama, P.S.-Murliganj, District-Madhepura.



9. Indu Bhushan Prasad Son of Late Mahabir Lal Das Resident of Village-Jorgama, P.S.-Murliganj, District-Madhepura.
10. Urmila Devi Daughter of Late Padamawati and Wife of Sri Kameshwar Kumar, Resident of Village-Saidpur,P.O.-Gapalpur, District-Bhagalpur.
11. Parveen Khatoon Daughter of Late Md. Khalil Resident of Village-Jorgama, P.S.-Murliganj, District-Madhepura.
12. Anisha Khatoon Widow of Late Md. Zaheer Resident of Village-Jorgama, P.S.-Murliganj, District-Madhepura.
13. Md. Shahzad Ali, minor Son of Late Md. Zaheer, through his mother and Guardian Anisha Khatoon Resident of Village-Jorgama, P.S.-Murliganj, District-Madhepura.
14. Md. Shahid Ali, minor Son of Late Md. Zaheer, through his Mother and Guardian Anisha Khatoon Resident of Village-Jorgama, P.S.-Murliganj, District-Madhepura.
15. Anwari Khatoon minor Daughter of Late Md. Zaheer, through her Mother and Guardian Anisha Khatoon Resident of Village-Jorgama, P.S.-Murliganj, District-Madhepura.
16. Md. Zakeer, Son of Late Md. Nazir Resident of Village-Jorgama, P.S.-Murliganj, District-Madhepura.
17. Md. Sagir, Son of Late Md. Nazir. Resident of Village-Jorgama, P.S.-Murliganj, District-Madhepura.
18. Sairul Khatoon, Daughter of Late Md. Nazir Resident of Village-Jorgama, P.S.-Murliganj, District-Madhepura.
19. Md. Shakir Son of Shekhawat Mian Resident of Village-Jorgama, P.S.-Murliganj, District-Madhepura.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 5408 of 2020

Hridaya Narayan Singh @ Hriday Narayan Singh Son of Late Jaga Singh, Resident of Village Chotaka Rajpur, P.S. Simri, District Buxar, presently residing at Madpara, Pakur, P.S. Pakur (Town), District-Pakur (Jharkhand).

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar.
2. The Divisional Commissioner, Patna, Bihar.
3. The District Magistrate, Buxar, Bihar.
4. The Land Reforms Deputy Collector, Dumraon, Bihar.
5. Pramatma Singh, Son of Late Madan Singh, Resident of Village Chhotaka Rajpur, P.S. Simri, District Buxar.
6. Most. Devanti Devi, Wife of Late Madan Singh, Resident of Village



Chhotaka Rajpur, P.S. Simri, District Buxar.

7. Indra Deo Singh, Son of Late Bala Yadav, Resident of Village Barka Rajpur, P.S. Simri, District Buxar.
8. Ram Bachan Yadav, Son of Late Bala Yadav, Resident of Village Barka Rajpur, P.S. Simri, District Buxar.
9. Reena Devi, Wife of Satyendra Singh, Resident of Village Barka Rajpur, P.S. Simri, District Buxar.
10. Kaushlya Devi, Wife of Ram Bachan Singh, Resident of Village Barka Rajpur, P.S. Simri, District Buxar.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 5614 of 2020

Sri Prakash Rai, Son of Late Kapildeo Rai, Resident of Village- Khalwa, Police Station- Nautan, P.O.- Khalwa, District- Siwan.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary Revenue and Land Reforms, Government of Bihar, Patna.
2. The Collector -cum- District Magistrate, Siwan.
3. The Additional Collector, Siwan.
4. The Sub-Divisional Officer, Siwan.
5. The Circle Officer, Nautan, Siwan.
6. Balwant Rai, S/o Sureshwar Rai, Resident of Village - Khalwa, P.S.- Nautan, District- Siwan.
7. Raghav Singh, Son of Late Sita Ram Singh, resident of Village - Semra, Bujurg, P.O.- Shahpur, Police Station- Nautan, District- Siwan.
8. Jai Narayan Singh, Son of Late Sita Ram Singh, resident of Village - Semra, Bujurg, P.O.- Shahpur, Police Station- Nautan, District- Siwan.
9. Ravindra Singh, Son of Late Sita Ram Singh, resident of Village - Semra, Bujurg, P.O.- Shahpur, Police Station- Nautan, District- Siwan.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 5786 of 2020

Ram Sagar Singh Son of Late Bhagwat Singh Resident of Village- Gonghsa, Police Station- Halsi, Anchal- Halsi, District- Lakhisarai.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.



2. The Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, Patna,.
3. The District Magistrate-cum- Collector, Lakhisarai.
4. The Deputy Collector, Land Reforms (D.C.L.R.), Lakhisarai.
5. Sudama Singh Son of Late Lakhan Singh Resident of Village- Gonghsa, Police Station and Anchal- Halsi, District- Lakhisarai.
6. Satrughan Singh Son of Late Lakhan Singh Resident of Village- Gonghsa, Police Station and Anchal- Halsi, District- Lakhisarai.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 5887 of 2020

Sadhu Lal Mahto S/o Anup Lal Mahto, R/o Village- Damodarpur Nandan, Nagargama Tola Tara, P.O.- Madhaipur, P.S. - Dalsinghsarai, District- Samastipur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary Revenue and Land Reforms Department, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department Government of Bihar at Patna.
3. The Commissioner, Darbhanga Divisional Darbhanga.
4. The Addl. Collector, Samastipur, at Samastipur.
5. The Land Reforms Deputy Collector, Dalsinghsarai, District- Samastipur.
6. Nandlal Rai, S/o Mahavir Rai, R/o Village- Nagargama, P.O. Madhaipur, P.S. Dalsinghsarai, District- Samastipur.
7. Devendra Sharma, S/o Late Mishri Sharma, Resident of Village- Madhaipur, P.O. Madhaipur, P.S.- Dalsinghsarai, District- Samastipur.
8. Ram Pravesh Sharma, S/o Late Mishri Sharma, Resident of Village- Madhaipur, P.O. Madhaipur, P.S.- Dalsinghsarai, District- Samastipur.
9. Ram Binesh Sharma, S/o Late Mishri Sharma, Resident of Village- Madhaipur, P.O. Madhaipur, P.S.- Dalsinghsarai, District- Samastipur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 5943 of 2020

1. Bhrigunath Pathak Son of Late Gobardhan Pathak @ Govandhan Pathak Resident of Village- Gayaghat, P.S.- Brahampur, District- Buxar, Bihar.
2. Upendra Narayan Pathak Son of Late Gobardhan Pathak @ Govandhan Pathak Resident of Village- Gayaghat, P.S.- Brahampur, District- Buxar, Bihar.



3. Udit Narayan Pathak Son of Late Gobardhan Pathak @ Govandhan Pathak Resident of Village- Gayaghat, P.S.- Brahampur, District- Buxar, Bihar.
4. Prem Ranjan Pathak Son of Late Gobardhan Pathak @ Govandhan Pathak Resident of Village- Gayaghat, P.S.- Brahampur, District- Buxar, Bihar.
5. Bhaiya Jee Pathak @ Bhaiyaji Pathak Son of Late Gobardhan Pathak @ Govandhan Pathak Resident of Village- Gayaghat, P.S.- Brahampur, District- Buxar, Bihar.
6. Ravi Shankar Pathak Son of Late Gobardhan Pathak @ Govandhan Pathak Resident of Village- Gayaghat, P.S.- Brahampur, District- Buxar, Bihar.
7. Geeta Devi Wife of Late Gobardhan Pathak @ Govandhan Pathak Resident of Village- Gayaghat, P.S.- Brahampur, District- Buxar, Bihar.
8. Jamuna Pathak S/o Late Bali Ram Pathak Resident of Village- Gayaghat, P.S.- Brahampur, District- Buxar, Bihar.

... .. Petitioner/s

Versus

1. The State of Bihar Through the Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar.
2. The Additional Member Board of Revenue, Old Secretariat, Patna, Bihar.
3. The Additional Collector Dumraon, Buxar.
4. The Land Reforms Deputy Collector Buxar, Bihar.
5. Manoj Kuer S/o Hridayanand Kuer Resident of Village- Gayaghat, P.S.- Brahampur, District- Buxar, Bihar.
6. Vikash Kuer S/o Hridayanand Kuer Resident of Village- Gayaghat, P.S.- Brahampur, District- Buxar, Bihar.
7. Pinku Kuer S/o Late Shekhar Kuer Resident of Village- Gayaghat, P.S.- Brahampur, District- Buxar, Bihar.
8. Santosh Kuer S/o Late Shekhar Kuer Resident of Village- Gayaghat, P.S.- Brahampur, District- Buxar, Bihar.
9. Chandrajeet Kuer S/o Late Shekhar Kuer Resident of Village- Gayaghat, P.S.- Brahampur, District- Buxar, Bihar.
10. Radha Kishun Tiwari S/o Shri Ram Tiwari Resident of Village- Chhotki Nainajhore, P.S.- Brahampur, District- Buxar, Bihar.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 6009 of 2020

1. Md. Jamiruddin Son of S.K. Noor Mohammad. Resident of Village- Nandania, Police Station- Azamnagar, District- Katihar.
2. Aatur Rahman, Son of S.K. Noor Mohammad Resident of Village- Nandania, Police Station- Azamnagar, District- Katihar.
3. Md. Ashraful, Son of S.K. Noor Mohammad, Resident of Village- Nandania,



Police Station- Azamnagar, District- Katihar.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Collector, Katihar.
4. The Deputy Collector, Land Reforms, Barsoi.
5. The Circle officer, Azamnagar.
6. Masomat Akali Devi, Wife of Late Sambhu Mahaldar, Resident of Village - Karar Pokhar, Police Station- Azamnagar, District- Katihar.
7. Fekan Mahaldar, Son of Shiv Nath Mahaldar, Resident of Village- Dhangi, Police Station- Azamnagar, District- Katihar.
8. Ratan Mahaldar, Son of Shiv Nath Mahaldar, Resident of Village- Dhangi, Police Station- Azam Nagar, District- Katihar.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 6312 of 2020

1. Dorik Sahni @ Horil Sahni Son of Late Etwari Sahni Resident of Village- Lashkaripur, P.S.- Kanti P.O. Kalwari, District- Muzaffarpur.
2. Ashok Sahni Son of Late Etwari Sahni Resident of Village- Lashkaripur, P.S.- Kanti P.O. Kalwari, District- Muzaffarpur.

... .. Petitioner/s

Versus

1. The State of Bihar Through the Principal Secretary, Revenue Department Govt. of Bihar.
2. The Commissioner Trihut Division, Muzaffarpur.
3. The District Magistrate Muzaffarpur.
4. The Deputy Collector and Land Reforms (West) Muzaffarpur.
5. Shanti Devi W/o Late Shivashankar Thakur Resident of Village- Lashkaripur, P.S.- Kanti, P.O.- Kalwari, District- Muzaffarpur.
6. Tokhan Sahni S/o Late Mahabir Gosai Resident of Village- Lashkaripur, P.S.- Kanti, P.O.- Kalwari, District- Muzaffarpur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 6401 of 2020



Mir Hasamuddin S/o Mir Nijamuddin Resident of Village- Bubhangawan,
P.s.- Kudra, District- Kaimur at Bhabhua

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna
2. The Principal Secretary, Revenue and Land Reform Department, Government of Bihar, Patna
3. The Divisional Commissioner, Patna
4. The Collector, Kaimur at Bhabhua
5. The Additional Collector, Kaimur at Bhabhua
6. The Deputy Collector, Land Reforms Mohania, Kaimur at Bhabhua
7. The Circle Officer, Kudra, Kaimur at Bhabhua
8. Ramayan Paswan S/o Jagropan Paswan resident of village- Patti, P.S.- Kudra, District- Kaimur at Bhabhua

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 6478 of 2020

Kishori Devi, Wife of Sri Shym Pyare Prasad, Resident of Village - Khan
Khanapur, Bahrawan, Hasanchak, Police Station- Barh, District- Patna.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary Department of Revenue and Land Reforms, Government of Bihar, Patna.
2. The Collector, Patna.
3. The Deputy Collector Land Reform, Barh, Patna.
4. Raj Kumari Devi, Wife of Manoj Kumar, Resident of Village - Hasanchak, Post Office- Bahrawan, Police Station - Barh, District- Patna.
5. Sri Ram Pyare Prasad, Son of Late Chandra Madhav Prasad, Resident of Village - Hasanchak, Police Station - Barh, District- Patna.
6. Sri Shyam Pyare Prasad, Son of Late Chandra Madhav Prasad, Resident of Village - Hasanchak, Post Office - Bahrawan, Police Station - Barh, District- Patna.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 6648 of 2020

Nripendra Roy Son of Sita Ram Roy, Resident of Village-Bhawnathpur,
Police Station-Sultanganj (Akbaragar), District-Bhagalpur.



... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms, Government of Bihar, Patna.
2. The Commissioner Bhagalpur Division, Bhagalpur.
3. The Additional Collector, Bhagalpur.
4. The Deputy Collector Land Reforms Sadar, Bhagalpur.
5. Nilesh Kumar Chaudhary, Son of Dinesh Prasad Chaudhary @ Dinesh Chaudhary, Resident of Village-Rannuchak Makandpur, Police Station-Sultanganj (Akbarpur), District-Bhagalpur.
6. Dinesh Prasad Chaudhary @ Dinesh Chaudhary, Son of Late Ganesh Chaudhary @ Late Sridhar Chaudhary, Resident of Village-Rannuchak Makandpur, Police Station-Sultanganj (Akbarpur), District-Bhagalpur.
7. Vikash Kumar Roy, Son of Nawal Kishor Roy, Resident of Village-Bhawanathur, Police Station-Sultanganj (Akbarpur), District-Bhagalpur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 6784 of 2020

Nand Kishore Dubey S/o Bhuneshwar Dubey Resident of Village- Alabalpur,
Police Station- Fatwah, District- Patna

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Revenue and land Reforms,
2. The Commissioner, Patna Division, Patna
3. The District Magistrate-cum-Collector, Patna
4. The District Collector Land Reforms, Patna City, patna
5. Ashok Kumar Dubey Son of Late Rameshwar Sharma, Resident of Village-Alabalpur, Police station- Fatwah, District- Patna
6. Sri Radha Ballabh Singh Son of Late Raghubansh Singh Resident of Village- Alabalpur, Police station- Fatwah, District- Patna
7. Raj Kishore Dubey S/o Bhuneshwar Dubey Resident of Village- Alabalpur, Police station- Fatwah, District- Patna
8. Braj Kishore Dubey S/o Bhuneshwar Dubey Resident of Village- Alabalpur, Police station- Fatwah, District- Patna
9. Binod Kumar Dubey S/o Bhuneshwar Dubey Resident of Village- Alabalpur, Police station- Fatwah, District- Patna
10. Santosh Kumar Dubey S/o Bhuneshwar Dubey Resident of Village-Alabalpur, Police station- Fatwah, District- Patna
11. Krishna Murari Dubey S/o Bhuneshwar Dubey Resident of Village-



Alabalpur, Police station- Fatwah, District- Patna

12. Renu Devi W/o Shri Rajiv Dubey Resident of Village- Kothari, P.o.-
Kanhaiyaganj, P.s.- Telhara, District- Nalanda

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 6983 of 2020

Vijay Singh Son of Late Lochan Singh, resident of Village Sikandarpur
Dekpura, P.S. Rahui, District Nalanda.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Govt. of Bihar, Patna.
2. The Secretary, Land Reforms Department, Government of Bihar, Patna.
3. The Divisional Commissioner, Patna.
4. The Additional District Magistrate, Bihar Sharif, Nalanda.
5. The Deputy Collector Land Reforms, Bihar Sharif, Nalanda.
6. Soniya Devi, Wife of Late Bharat Singh, resident of village Sikandarpur, Dekpura, P.O. Mora Talab, P.S. Rahui, District Nalanda.
7. Meena Devi, Wife of Om Prakash Sao, resident of Mohalla- Khandak Par, Pathar Gali, P.O. and P.S. Bihar Sharif, District- Nalanda.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 7022 of 2020

Mir Hasamuddin Son of Mir Nijamuddin, Resident of Village- Bubhangawan,
P.S. Kudra, District- Kaimur at Bhabhua.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Divisional Commissioner, Patna.
4. The Collector, Kaimur at Bhabhua.
5. The Additional Collector, Kaimur at Bhabhua.
6. The Deputy Collector, Land Reforms Mohania, Kaimur at Bhabhua.
7. The Circle Officer, Kudra, Kaimur at Bhabhua.
8. Sumendra Paswan, Son of Jagropan Paswan, Resident of Village- Patti, P.S. Kudra, District- Kaimur at Bhabhua.



... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 7039 of 2020

Lachhaminiya Devi Wife of Late Turant Sahani, Resident of Village-
Lohbandra, Tedhatola, Post Office-Godanpatti, Police Station-Gaighat,
District-Muzaffarpur.

... .. Petitioner/s

Versus

1. The State of Bihar.
2. The Deputy Collector Land Reforms, Muzaffarpur.
3. The Collector, Muzaffarpur.
4. Tapeswar Sahani, Son of Late Keswar Sahani, Resident of Village-
Kamhraul, Pachhiyari, Post Office-Munzi, Police Station-Gaighat, District-
Muzaffarpur.
5. Mithilesh Sahani, Son of Late Keswar Sahani, Resident of Village-
Kamhraul, Pachhiyari, Post Office-Munzi, Police Station-Gaighat, District-
Muzaffarpur.
6. Smt. Indrasan Devi, Wife of Lalu Sahani, Resident of Village-Kamhraul,
Pachhiyari, Post Office-Munzi, Police Station-Gaighat, District-
Muzaffarpur.
7. Ahmadi Begum, Wife of Mohammad Safi, Resident of Village-Bandra, Post
Office-Bandra, Police Station-Piar, District-Muzaffarpur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 9107 of 2020

Hari Shankar Yadav Son of Jasi Yadav Resident of Village- Kadm Ke Dera,
P.S.- Shahpur, District- Bhojpur.

... .. Petitioner/s

Versus

1. The State of Bihar Bihar.
2. The Commissioner Patna Division, Ara.
3. The District Magistrate Ara, District- Bhojpur.
4. The Additional District Magistrate Ara.
5. The D.C.L.R. Jagdishpur, under the District of Bhojpur. All resident of
Village- Kewatiya, P.S.- Krishna Brahm, District- Buxar.
6. Uma Shankar Singh Son of Late Debideyal Singh Resident of Village-
Kewtiya, P.S.- Krishna Brahm, District- Buxar.
7. Shree Bhagwa Singh Son of Late Debideyal Singh Resident of Village-



Kewtiya, P.S.- Krishna Brahm, District- Buxar.

8. Sudersan Yadav Son of Boredeo Yadav resident of Village- Laxmikedera, P.S.- Shahpur, District- Bhojpur.
9. Surendra Yadav Son of Boredeo Yadav resident of Village- Laxmikedera, P.S.- Shahpur, District- Bhojpur.
10. Janardan Yadav Son of Boredeo Yadav resident of Village- Laxmikedera, P.S.- Shahpur, District- Bhojpur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 9257 of 2020

1. Srikrishun Lohar @ Srikrishun Sharma Son of Late Ram Vyas Sharma, Resident of Village Dadhaon, P.S. - Dinara, Anchal- Kochas, District - Rohtas.
2. Sitaram Lohar @ Sitaram Sharma, Son of Late Ram Vyas Sharma Resident of Village Dadhaon, P.S. - Dinara, Anchal- Kochas, District - Rohtas.
3. Tuntun Lohar, Son of Late Anand Mohan Sharma, Resident of Village Dadhaon, P.S. - Dinara, Anchal- Kochas, District - Rohtas.
4. Bajrangi Kumar Sharma, Son of Late Anand Mohan Sharma, Resident of Village Dadhaon, P.S. - Dinara, Anchal- Kochas, District - Rohtas.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary Govt. of Bihar, Patna.
2. The Chief Secretary Govt. of Bihar, Patna.
3. The Principal Secretary, Land Reform Dept. Govt. of Bihar, Patna.
4. Director General of Police, Govt. of Bihar, Patna.
5. Senior Superintendent of Police, Rohtas.
6. Officer In-charge, Manas (OP), Dinara, Rohatas.
7. Angad Singh, S/o Chandrama Singh resident of Village Dadhaon, P.S. - Dinara, Anchal - Kochas, District - Rohtas.
8. Govardhan Pandey, S/o Bhagwan Pandey, resident of Village Dadhaon, P.S.- Dinara, Anchal - Kochas, District - Rohtas.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 9526 of 2020

Devanand Choudhary Son of Ved Narain Choudhary, Resident of Mohalla-Bela Garden, P.O.- Lalbagh, P.S. Lalit Narayan Mithila University Campus, District - Darbhanga.

... .. Petitioner/s



Versus

1. The State of Bihar through the Chief Secretary, Department of Revenue and Land Reforms.
2. The Chief Secretary, Department of Revenue and Land Reforms, State of Bihar, Patna.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10084 of 2020

1.1. Gauri Devi W/o Late Deenanath Bhagat, R/o Village-Bhawanipur, P.O. & P.S.-Bhawanipur, District.

1.2. Rajeev Kumar Ranjan, S/o Deenanath Bhagat, R/o Village-Bhawanipur, P.O. & P.S.-Bhawanipur, District.

... .. Petitioner/s

Versus

1. The State of Bihar Through Principal Secretary Revenue and Land Reforms, Bihar, Patna.
2. The Divisional Commissioner, Purnea Division, Purnea.
3. The Additional Collector (Ceiling), Purnea.
4. The Deputy Collector Land Reforms, Dhamdaha, District-Purnea.
5. Madan Singh Son of Late Ayodunandan Singh Resident of Village-Bhawanipur, P.O. and P.S. Bhawanipur, District-Purnea.
6. Bikram Singh Son of late Ayodunandan Singh Resident of Village-Bhawanipur, P.O. and P.S. Bhawanipur, District-Purnea.
7. Jitendra Singh Son of Late Ayodunandan Singh Resident of Village-Bhawanipur, P.O. and P.S. Bhawanipur, District-Purnea.
8. Upendra Singh Son of Late Ayodunandan Singh Resident of Village-Bhawanipur, P.O. and P.S. Bhawanipur, District-Purnea.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10259 of 2020

Santosh Kumar Son of Bidya Mahato Resident of Village and P.O.- Gauri Shankar Ke Bangara, P.S. Jalalpur, District- Saran.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, Patna.
2. The Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, Secretariat, Patna.
3. The Divisional Commissioner, Saran Division, Chapra.
4. The Additional Collector, Saran at Chapra.



5. The D.C.L.R., Chapra Sadar, District- Saran.
6. Bijendra Prasad Son of Vindhychal Prasad Resident of Village and P.O. Gauri Shanker Ke Bangara, P.S. Jalalpur, District- Saran.
7. Baliram Singh Son of Late Dharam Nath Singh Resident of Village and P.O.- Gauri Shanker Ke Bangara, P.S. Jalalpur, District- Saran.
8. Mosmat Mala Kuer Widow of Late Bhagwan Singh Resident of Village and P.O.- Gauri Shanker Ke Bangara, P.S. Jalalpur, District- Saran.
9. Guddu Singh Son of Late Bhagwan Singh Resident of Village and P.O.- Gauri Shanker Ke Bangara, P.S. Jalalpur, District- Saran.
10. Urmila Devi Daughter of Late Bhagwan Singh Resident of Village and P.O.- Gauri Shanker Ke Bangara, P.S. Jalalpur, District- Saran.
11. Guriya Devi Daughter of Late Bhagwan Singh Resident of Village and P.O.- Gauri Shanker Ke Bangara, P.S. Jalalpur, District- Saran.
12. Guddi Devi Daughter of Late Bhagwan Singh Resident of Village and P.O.- Gauri Shanker Ke Bangara, P.S. Jalalpur, District- Saran.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10416 of 2020

Md. Sikandar @ Sikandar Son of Late SK. Sajid resident of Village - Singhian Sundar Tola Chhappan, Police Station- Bhawanipur, District - Purnia.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, Patna.
2. The Principal Secretary to the Government of Bihar in the department of Revenue and Land Reforms, Main Secretariat Building at Patna.
3. The Minister Department of Revenue and Land Reforms, Government of Bihar, Patna.
4. The Collector, Purnia.
5. The Sub Divisional Officer Dhamdaha within the District of Purnia.
6. The Deputy Collector Land Reforms at Dhamdaha within the district of Purnia.
7. The Anchal Adhikari at Bhawanipur within the district of Purnia. resident of Village - Chhappan Tola Sautari, Post Office- Durgapur, Police Station- Bhawanipur, District - Purnia.
8. Smt. Uma Devi Widow of Late Shailendra Kumar Sinha, resident of Village and Post Office - Kapsouna, Police Station- Shahkund, District - Bhagalpur. resident of Village - Chhappan Tola Sautari, Post Office - Durgapur, Police Station- Bhawanipur, District - Purnia.
9. Smt. Soni Devi, Wife of Devi Soren, resident of Village - Chhappan Tola



- Sautari, Post Office - Durgapur, Police Station- Bhawanipur, District - Purnia.
10. Smt. Ful Devi, Wife of Anirudh Baski, resident of Village - Chhappan Tola Sautari, Post Office - Durgapur, Police Station- Bhawanipur, District - Purnia.
 11. Smt. Rekha Rani Devi, of Ganga Ram Baski, resident of Village - Chhappan Tola Sautari, Post Office - Durgapur, Police Station- Bhawanipur, District - Purnia.
 12. Shyam Lal Baski Son of Ganesh Baski, resident of Village - Chhappan Tola Sautari, Post Office - Durgapur, Police Station- Bhawanipur, District - Purnia.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10448 of 2020

Bibhash Kumar S/o Manik Yadav Resident of Village and Post- Orabagicha, P.S. Dharhara, District Munger, Bihar.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary Department of Revenue, Old Secretariat, Patna, Bihar.
2. The District Collector, Munger, District- Munger.
3. L.R.D.C, Munger (Sadar) District Munger.
4. Krishna Nand Singh S/O Late Sudhir Prasad Singh resident of Village and Post- Orabagicha, P.S. Dharhara, District Munger, Bihar.
5. Ranjit Singh S/O Late Yogendra Narain Singh resident of Village and Post-Orabagicha, P.S. Dharhara, District Munger, Bihar.
6. Shyam Nandan Singh S/O Late Sudhir Prasad Singh resident of Village and Post- Orabagicha, P.S. Dharhara, District Munger, Bihar.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10555 of 2020

Umesh Kumar Singh, Son of Ramdeep Singh, resident of Village - Deo Tola Sudhi Bigha, P.O. and Police Station - Deo District - Aurangabad.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Department of Revenue and Land Reforms, Govt. of Bihar, Patna.
2. The Divisional Commissioner, Magadh Division, Gaya, Bihar.
3. The District Magistrate and Collector, Aurangabad.



4. The Land Reforms Deputy Collector, Aurangabad.
5. Sanjiv Kumar Singh, Son of Chandradeep Singh, resident of Village - Deo Tola Sudhi Bigha, P.O. and Police Station- Deo, District - Aurangabad.
6. Ranjay Kumar Singh, Son of Chandradeep Singh, resident of Village - Deo Tola Sudhi Bigha, P.O. and Police Station- Deo, District - Aurangabad.
7. Ajeet Kumar Singh, Son of Ram Badan Singh, resident of Village and P.O. Mathurapur, Police Station- Guraru, District - Gaya.
8. Smt. Sanju Devi, W/o Ajeet Kumar Singh, resident of Village and P.O. - Mathurapur, Police Station- Guraru, District - Gaya.
9. Krishna Singh Son of Parmeshwar Singh, resident of Village- Gopalpur, P.O. Erki, Police Station- Deo, District - Aurangabad.
10. Ram Ashray Singh, Son of Parmeshwar Singh, resident of Village- Gopalpur, P.O. Erki, Police Station- Deo, District - Aurangabad.
11. Nirmala Devi, Wife of Ramdip Singh, resident of Village - Deo Tola Sudhi Bigha, P.O. and Police Station- Deo, District - Aurangabad.
12. Lalsa Devi, Wife of Santosh Singh, resident of Village - Deo Tola Sudhi Bigha, P.O. and Police Station- Deo, District - Aurangabad.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10888 of 2020

1. Harsh Vardhan Poddar S/o Ram Gobind Poddar Resident of Mohalla- Bhagwan Bazar, P.S.- Bhagwan Bazar, District- Saran, Bihar.
2. Gyan Vardhan Poddar S/o Ram Gobind Poddar Resident of Mohalla- Bhagwan Bazar, P.S.- Bhagwan Bazar, District- Saran, Bihar.
3. Smt. Shashikala Poddar @ Shashi Kala Poddar W/o Late Jagdish Kumar Poddar Resident of Mohalla- Bhagwan Bazar, P.S.- Bhagwan Bazar, District- Saran, Bihar.
4. Dibyanshu Poddar @ D. Poddar S/o Late Jagdish Kumar Poddar Resident of Mohalla- Bhagwan Bazar, P.S.- Bhagwan Bazar, District- Saran, Bihar.

... .. Petitioner/s

Versus

1. The State of Bihar Through the Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar.
2. The Additional Member Board of Revenue, Old Secretariat, Patna, Bihar.
3. The Additional Collector Chhapra, Saran.
4. The Land Reforms Deputy Collector Chhapra, Saran, Bihar.
5. Shitlal Prasad Choudhary Son of Surya Nath Prasad Chaudhary Resident of Mohalla- Mauna, P.S.- Chhapra Town, District- Saran.
6. Panpati Devi Wife of Sri Hari Shankar Prasad Resident of Mohalla- Mauna, P.S.- Chhapra Town, District- Saran.



7. Vidyadhari Devi Wife of Late Thakur Prasad Resident of Mohalla-
Roopganj, P.S.- Chhapra Town, District- Saran.
8. Smt. Sudha Devi Wife of Vijay Kumar Resident of Mohalla- Salawatganj,
Gudri Bazar, P.S.- Bhagwan Bazar, District- Saran.
9. Smt. Shila Devi Wife of Satya Narain Prasad Resident of Mohalla-
Sahebganj, P.S.- Chhapra, District- Saran.
10. Binay Kumar Chaudhary Son of Surya Nath Prasad Chaudhary Resident of
Mohalla- Mauna, P.S.- Chhapra Town, District- Saran.
11. Ashok Kumar Chaudhary Son of Surya Nath Prasad Chaudhary Resident of
Mohalla- Mauna, P.S.- Chhapra Town, District- Saran.
12. Smt. Geeta Devi Wife of Haresh Prasad Resident of Mohalla- Mauna, P.S.-
Chhapra Town, District- Saran.
13. Dhananjay Kumar Son of Ramjee Prasad Resident of Mohalla- Gudri Bazar,
P.S.- Bhagwan Bazar, District- Saran.
14. Usha Dalmiya Wife of Late Shiv Ram Dayal Dalmiya Resident of K.P.
Road, P.S.- Gaya Town, District- Gaya.
15. Nidhi Gupta Wife of Sanskar Gutpa Daughter of Late Jagdish Kumar
Poddar, Resident of P.O. and P.S.- Bhagwan Bazar, District- Saran.
16. Jharna Prasad Wife of Ranjit Prasad Resident of Mohalla- Salawatganj,
Gudri Bazar, P.S.- Bhagwan Bazar, District- Saran.
17. Ranjit Prasad Son of Tinkauri Ram Resident of Mohalla- Salawatganj, Gudri
Bazar, P.S.- Bhagwan Bazar, District- Saran.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 389 of 2021

Sitaram Rai S/o Late Ramlakhan Rai Resident of Village- Salempur, P.S.-
Tariyani, District- Shiohar.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land
Reforms Department, Govt. of Bihar, Patna.
2. The District Magistrate, Shiohar.
3. Additional Collector, Sheiohar.
4. The Deputy Collector Land Reforms, Shiohar.
5. Binod Kumar S/o Sri Laxmi Mahato Resident of Village- Salempur, P.S.-
Tariyani, District- Sheohar.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 483 of 2021



Syed Ahmad son of Late Md. Quassim, Resident of Village - Sherpur, P.S.-
Chandauti, District- Gaya.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary Revenue Land Reforms,
Department, Govt. of Bihar, Patna.
2. The Commissioner, Magadh Division, Gaya.
3. The Collector, Gaya.
4. The DCLR, Gaya.
5. Babita Gupta W/o Akhilesh Kumar Gupta Resident of village - Chakand
Bazar, P.s. -Chandauti, District- Gaya.
6. Shakil Ahmad S/o Shamim Ahmad legal heirs of vender Late Mishrun
Nisha, W/o Late Shamim Ahmad, Resident of village - Sherpur, P.S. -
Chandauti, District- Gaya.
7. Jamil Ahmad, S/o Late Shamim Ahmad legal heirs of vender Late Mishrun
Nisha, W/o Late Shamim Ahmad, Resident of village- Sherpur, P.S. -
Chandauti, District- Gaya.
8. Kafil Ahmad S/o Late Shamim Ahmad legal heirs of vender Late Mishrun
Nisha, W/o Late Shamim Ahmad, Resident of village - Sherpur, P.S. -
Chandauti, District- Gaya.
9. Wakil Ahmad W/o Late Shamim Ahmad legal heirs of vender Late Mishrun
Nisha, W/o Late Shamim Ahmad, Resident of village - Sherpur, P.S. -
Chandauti, District- Gaya.
10. Shahina Perween D/o Late Shamim Ahmad legal heirs of vender Late
Mishrun Nisha, W/o Late Shamim Ahmad, Resident of village - Sherpur,
P.S. - Chandauti, District- Gaya.
11. Aqueel Ahmad S/o Late Shamim Ahmad legal heirs of vender Late Mishrun
Nisha, W/o Late Shamim Ahmad, Resident of village - Sherpur, P.S. -
Chandauti, District- Gaya.
12. Shahid Eqbal S/o Late Shahin Ahamd legal heirs of vender Late Mishrun
Nisha, W/o Late Shamim Ahmad, Resident of village - Sherpur, P.S. -
Chandauti, District- Gaya.
13. Jawed Akhtar S/o Late Shamim Ahmad legal heirs of vender Late Mishrun
Nisha, W/o Late Shamim Ahmad, Resident of village - Sherpur, P.S. -
Chandauti, District- Gaya.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 779 of 2021

Akhilesh Kumar Singh @ Akhil Kumar Singh son of Late Awadhesh Singh
resident of Village- South Ekawana, P.O.- South Ekawana, P.S.- Udwantnagar,
District- Bhojpur.

... .. Petitioner/s



Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reform Department, Government of Bihar, Patna.
3. The Divisional Commissioner, Patna.
4. The Collector, Bhojpur at Ara.
5. The Additional Collector, Bhojpur at Ara.
6. The Deputy Collector, Land reforms Sadar Ara.
7. The Circle Officer, Udwant Nagar, Bhojpur at Ara.
8. Ajay Kumar Singh Son of Late Birendra Singh resident of Village Sakadi, P.S.- Koilwr, District- Bhojpur.
9. Jay Prakash Singh Son of Late Birendra Singh resident of Village Sakadi, P.S.- Koilwr, District- Bhojpur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 1067 of 2021

Sri Kamlesh Kumar Chaudhary S/o Sri Krishna Kant Chaudhary, R/o Village - Panchobh, P.S. Bishanpur, Anchal- Hanuman- nagar, Sub Division- Sadar, District - Darbhanga.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Commissioner, Darbhanga Division, Darbhanga.
4. The Collector, Darbhanga.
5. The Land Reforms Deputy Collector, Sadar, Darbhanga.
6. Sri Minto Kumar Mishra, S/O Sri Ram Kumar Mishra, R/O Village- Ojhaul, P.S. and Anchal - Bahadurpur, Sub Division - Sadar, District- Darbhanga.
7. Sri Namo Narain Chaudhary, S/O Late Punyanand Chaudhary, R/o Village- Panchobh, P.S. - Bishanpur, Anchal- Hanumannagar, Sub division- Sadar Darbhanga, District - Darbhanga.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 1942 of 2021

1. Ajit Singh @ Ajit Kumar Singh Son of Late Prem Narayan Singh, Resident



of Village- Morsarai, Police Station- Shivsagar, District - Rohtas.

2. Gopal Singh, Son of Late Prem Narayan Singh, Resident of Village- Morsarai, Police Station- Shivsagar, District - Rohtas.
3. Saraswati Kuer, Wife of Late Alakh Narayan Singh, Resident of Village- Morsarai, Police Station- Shivsagar, District - Rohtas.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reforms, Government of Bihar, Patna.
2. Divisional Commissioner, Patna.
3. The Collector, Rohtas.
4. Deputy Collector Land Reforms, Sasaram.
5. Kamla Singh, Son of Late Ram Subhag Singh, Resident of Village - Morsarai, Police Station- Shivsagar, District - Rohtas.
6. Chandrawati Devi, daughter of Late Ram Subhag Singh, Resident of Village - Morsarai, Police Station- Shivsagar, District - Rohtas.
7. Sunita Kuer, Wife of Late Murari Singh, Resident of Village - Morsarai, Police Station- Shivsagar, District - Rohtas.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 2390 of 2021

1. Santosh Kumar Singh @ Santosh Singh S/o Late Bikrama Singh resident of Village Dhanchhuan, Anchal Kochas, P.S. Dinara, District - Rohtas.
2. Nandlal Singh, S/o Late Bhagwat Singh, resident of Village Dhanchhuan, Anchal Kochas, P.S. Dinara, District - Rohtas.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Commissioner, Patna Division, Patna.
4. The Collector, Rohtas, Sasaram.
5. The Additional Collector, Rohtas, Sasaram.
6. The Deputy Collector, Land Reforms, Rohtas, Sasaram.
7. Smt. Somari Devi, W/o Seo Pujan Singh, age (not known to the Petitioners), resident of Village Dhanchhuan, Anchal Kochas, P.S. Dinara, District- Rohtas.
8. Panna Devi, W/o Kashinath Singh, age (not known to the Petitioners), resident of Village - Dhanchhuan, Anchal Kochas, P.S. Dinara, District -



Rohtas.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 2501 of 2021

Jaynandan Singh Son of Late Sarayu Singh, Resident of Village- Charkanwan (Upperdih), P.S. - Rafiganj, District- Aurangabad.

... .. Petitioner/s

Versus

1. The State of Bihar through the Secretary, Department of Revenue and Land Reforms, Govt. of Bihar, Patna.
2. The Commissioner, Magadh Division, Gaya.
3. The Collector, Aurangabad.
4. The Land Reforms, Deputy Collector, Aurangabad.
5. Updesh Sharma, Son of Shivdutt Singh, Resident of Village - Mahuain, P.S. Barooh, District - Aurangabad.
6. Umda Devi, Wife of Anirudh Singh, Resident of Village and P.O. - Lath, P.S.- Pouthu, District - Aurangabad.
7. Manju Devi, Wife of Arun Singh, Resident of Village - Biraj Bigha, P.O. - Deshpur, P.S. Kutumba, District - Aurangabad.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 2708 of 2021

1. Santosh Kumar Singh @ Santosh Singh S/o Late Bikrama Singh resident of Village Dhanchhuan, Anchal Kochas, P.S. Dinara, District Rohtas.
2. Nandlal Singh S/o Late Bhagwat Singh resident of Village Dhanchhuan, Anchal Kochas, P.S. Dinara, District Rohtas.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Commissioner, Patna Division, Patna.
4. The Collector, Rohtas, Sasaram.
5. The Additional Collector, Rohtas, Sasaram.
6. The Deputy Collector, Land Reforms, Rohtas, Sasaram.
7. Smt. Ramrati Devi W/o Krishna Singh resident of Village Dhanchhuan, Anchal Kochas, P.S. Dinara, District Rohtas.



8. Panna Devi W/o Kashinath Singh resident of Village Dhanchhuan, Anchal Kochas, P.S. Dinara, District Rohtas.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 2867 of 2021

Rama Shankar Singh son of Late Ram Bilash Singh resident of Village- Ariaon, Police Station- Dumraon (Krishnabrahm), District- Buxar.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reforms, Government of Bihar, Patna.
2. The Divisional Commissioner, Patna Division, Patna.
3. The Additional Collector, Buxar.
4. Deputy Collector Land Reforms, Dumraon, District- Buxar.
5. Chunnu Lal son of Late Tuntun Lal resident of Village- Kandar, Basantpur, Police Station- Ara Town, District- Bhojpur.
6. Smt. Kusumi Devi wife of Sri Kamta Lal resident of Village- Parasia, Police Station- Charpokhari, District- Bhojpur.
7. Shivji Lal son of Late Lalan Prasad Lal resident of Village- Ariaon, Police Station- Dumraon, (Krishnabrahm), District- Buxar.
8. Binod Lal son of Late Lalan Prasad Lal resident of Village- Ariaon, Police Station- Dumraon, (Krishnabrahm), District- Buxar.
9. Arun Lal son of Late Lalan Prasad Lal resident of Village- Ariaon, Police Station- Dumraon, (Krishnabrahm), District- Buxar.
10. Kanhaiya Lal son of Late Lalan Prasad Lal resident of Village- Ariaon, Police Station- Dumraon, (Krishnabrahm), District- Buxar.
11. Smt. Manorma Devi wife of Late Mahadev Lal resident of Village- Ariaon, Police Station- Dumraon, (Krishnabrahm), District- Buxar.
12. Kedar Upadhyia Son of Late Raghunath Upadhyia resident of Village- Ariaon, Police Station- Dumraon, (Krishnabrahm), District- Buxar.
13. Sri Niwas Upadhyia son of Late Raghunath Upadhyia resident of Village- Ariaon, Police Station- Dumraon, (Krishnabrahm), District- Buxar.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 3470 of 2021

BIMAL KUMAR SINGH son of late Vishwanath Prasad Singh resident of village- Koriapatti, Police Station- Jadia, District- Supaul

... .. Petitioner/s



Versus

1. The State of Bihar through the Chief Secretary, Department of Revenue and Land Reforms, Patna
2. The Chief Secretary Department of Revenue and Land Reforms, State of Bihar, Patna
3. The Collector Supaul
4. The Deputy Collector Land Reforms Triveniganj, Supaul

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 3889 of 2021

1. Santosh Kumar Singh @ Santosh Singh S/o Late Bikrama Singh, Resident of Village Dhanchhuan, Anchal Kochas, P.S. Dinara, District Rohtas.
2. Nandlal Singh, S/o Late Bhagwat Singh, Resident of Village Dhanchhuan, Anchal Kochas, P.S. Dinara, District Rohtas.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Commissioner, Patna Division, Patna.
4. The Collector, Rohtas, Sasaram.
5. The Additional Collector, Rohtas, Sasaram.
6. The Deputy Collector, Land Reforms, Rohtas, Sasaram.
7. Smt. Devanti Devi, W/o Bhola Singh, Resident of Village Dhanchhuan, Anchal Kochas, P.S. Dinara, District Rohtas.
8. Panna Devi, W/o Kashinath Singh, Resident of Village Dhanchhuan, Anchal Kochas, P.S. Dinara, District Rohtas.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 4588 of 2021

RAJA RAM SAH Son of Late Mathura Sah resident of Village- Saghar Sultanpur, P.S.- Bhawanpur Hat, District- Siwan

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, Patna
2. The Additional Member Board of Revenue, Patna



3. The Collector-cum-District Magistrate, Siwan
4. The Deputy Collector, Land Reforms, Maharajganj, Siwan
5. Abdullah Miya S/o Late Jalaluddin Miya R/o Village and P.o.- Saghar Sultanpur, P.s.- Bhagwanpur Hat, District- Siwan
6. Asraf Miya S/o Late Haider Miya R/o Village and P.o.- Saghar Sultanpur, P.s.- Bhagwanpur Hat, District- Siwan
7. Laddu Miya S/o Late Haider Miya R/o Village and P.o.- Saghar Sultanpur, P.s.- Bhagwanpur Hat, District- Siwan
8. Afroz Miya S/o Late haider Miya R/o Village and P.o.- Saghar Sultanpur, P.s.- Bhagwanpur Hat, District- Siwan
9. Saddam Miya S/o Late haider Miya R/o Village and P.o.- Saghar Sultanpur, P.s.- Bhagwanpur Hat, District- Siwan
10. Asgar Miya S/o Late Haider Miya R/o Village and P.o.- Saghar Sultanpur, P.s.- Bhagwanpur Hat, District- Siwan
11. Shabra Khatoon W/o Salauddin Miya D/o Late Jalaluddin Miya, R/o Village- Galimapur, P.o.- Taeriya, District- Saran
12. Maniba Khatoon W/o Salauddin Miya D/o Late Jalaluddin Miya, R/o village- Bajitpur, P.o.- Kishunpura, District- Siwan
13. Prabhu Singh S/o Late Dindayal Rai R/o Village- Khajuri, P.s.- Masrakh, District- Siwan
14. Nawal Singh S/o Late Dindayal Rai R/o Village- Khajuri, P.s.- Masrakh, District- Siwan

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 5449 of 2021

Smt. Sarswati Devi W/o Prasad Pandey, resident of Village - Bhadkhurd, P.O. - Mohiuddinpur, Pargana - Pachlakhi, P.S. - Siwan Mufassil, District- Siwan.

... .. Petitioner/s

Versus

1. The State of Bihar through Principle Secretary Revenue Department Govt. of Bihar.
2. The Commissioner Saran Division, Siwan.
3. The Collector, Siwan.
4. The Deputy Collector, Land Reforms, Siwan, District - Siwan.
5. Gagandeo Giri, S/o Late Rukhi Giri, resident of Village- Bhadkhurd, P.O. - Mohiuddinpur, Pargana- Pachlakhi, P.S.- Siwan Mufassil, District - Siwan.
6. Sheo Prasad Giri, S/o Late Vishwanath Giri, resident of Village - Bhadkhurd, P.O.- Mohiuddinpur, Pargana- Pachlakhi, P.S. Siwan Mufassil, District - Siwan.



7. Manager Giri, S/o Prasad Giri, resident of Village- Bhadkhurd, P.O.- Mohiuddinpur, Pargana- Pachlakhi, P.S. Siwan Mufassil, District - Siwan.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 5781 of 2021

Kamal Yadav @ Kamal Prasad Yadav, Son of Late Jiwach Yadav, resident of Village-Divanganj, P.S-Raghopur, District-Supaul.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, Patna.
3. The Collector, Supaul.
4. The Deputy Collector Land Reforms, Birpur, District-Supaul.
5. The Circle Officer, Pratapganj, District-Supaul.
6. Shivan Yadav, Son of Late Ram Prasad Yadav, resident of Village-Purandihi, P.S.-Pratapganj, District-Supaul.
7. Mahendra Yadav, Son of Late Ram Prasad Yadav, resident of Village-Purandihi, P.S.-Pratapganj, District-Supaul.
8. Bhupi Yadav, son of Late Ram Prasad Yadav, resident of Village-Purandihi, P.S.-Pratapganj, District-Supaul.
9. Kapi Yadav, Son of Late Ram Prasad Yadav, resident of Village-Purandihi, P.S.-Pratapganj, District-Supaul.
10. Ram Nandan Yadav, Son of Late Ram Prasad Yadav, resident of Village-Purandihi, P.S.-Pratapganj, District-Supaul.
11. Anant Lal Yadav, Son of Late Chulhai Yada resident of Village-Purandihi, P.S.-Pratapganj, District-Supaul.
12. Shyamanand Yadav, Son of Late Sitaram Yadav, resident of Village-Purandihi, P.S.-Pratapganj, District-Supaul.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 5862 of 2021

Debasish Kriti Son of Manoj Kumar Singh Resident of Village- Ibrahimpur Berua, Police station- Gaighat, District- Muzaffarpur

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue Department, Government of Bihar,



2. The District Magistrate cum Collector, Muzaffarpur
3. The Deputy Collector, Land Reforms (East) Muzaffarpur
4. Chandrama Prasad Singh Son of Satya Narayan Singh Resident of village- Berua Ibrahimipur, P.S.- Gaighat, District- Muzaffarpur
5. Vijay Laxmi Devi W/o Ajay Kumar Singh R/o Village- Basantpur Jhitkahi, P.s.- Sakra, District- Muzaffarpur

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 6183 of 2021

1. Umesh Singh Son of Late Jamun Singh, resident of Village - Pirauchha, Post - Kanta, P.S. Gayaghat, District - Muzaffarpur.
2. Suresh Singh, Son of Late Jamun Singh, resident of Village - Pirauchha, Post - Kanta, P.S. Gayaghat, District - Muzaffarpur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Land Revenue and Land Reforms, Government of Bihar, Patna.
2. The Commissioner, Tirhut Division, Muzaffarpur.
3. The Collector, Muzaffarpur.
4. The Dy. Collector Land Reforms, East Muzaffarpur, Muzaffarpur.
5. Deep Narayan Singh, Son of Late Ram Dev Singh, resident of Village - Pirauchha, Post - Kanta, P.S. - Gayaghat, District - Muzaffarpur.
6. Shri Narayan Mahaseth, Son of Late Sitaram Mahaseth, resident of Village - Pirauchha, Post - Kanta, P.S. - Gayaghat, District - Muzaffarpur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 6984 of 2021

Jai Raj Chaudhary Son of Late Basudev Chaudhary Resident of Village - Purana Bhojpur, P.S. - Dumraon, District - Buxar.

... .. Petitioner/s

Versus

1. The State of Bihar through the Commissioner, Patna Division, Patna.
2. The Collector, Buxar.
3. The Additional Collector, Buxar.
4. The Deputy Collector Land Reforms, Dumraon, District- Buxar.
5. Ajay Yadav son of Late Chhabila Yadav resident of village - Purana Bhojpur, P.S. - Dumraon, District- Buxar.



6. Dulhin Meena Devi wife of Uma Shankar Lal resident of village - Purana Bhojpur, P.S. - Dumraon, District- Buxar.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 7202 of 2021

Umesh Ram Son of Late ram Bhajan Ram Resident of Village and P.O. and P.S.-Darauli, Distirct-Siwan, at Present 108/C, Netaji Nagar, Panbasti, Kancharapara (M), North 24 Pargana, West Bengal, Pin-743136.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reforms, Government of Bihar, Patna.
2. The Collector-Cum-District Magistrate, Siwan.
3. Deputy Collector Land Reforms, Siwan Sadar, District-Siwan.
4. Silpi Prakash Wife of Sri Prakash Resident of Village and P.O. and P.S.-Darauli, District-Siwan.
5. Megh Nath Ram Son of Late Ram Bhajan Ram Resident of Village and P.O. and P.S.-Darauli , District-Siwan.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 7282 of 2021

Santosh Kumar Singh, S/o Late Rajendra Prasad Singh Resident of Village and P.O. Barail, P.S. and District-Supaul.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Land Reforms Department, Government of Bihar, Patna.
2. Principal Secretary, Land Reforms Department, Government of Bihar, Patna Bihar.
3. Commissioner, Kosi Division, Saharsa.
4. Collector Cum District Magistrate, Supaul.
5. Deputy Collector, Land Reforms, Supaul.
6. Smt. Ratan Devi Wife of Siya Saran Yadav Resident of Village Dhore Kataiya, P.S. and District-Supaul.
7. Jibach Prasad Singh S/o Late Rajendra Prasad Singh Resident of Village and P.O. Barail, P.S. and District-Supaul

... .. Respondent/s



with
Civil Writ Jurisdiction Case No. 7700 of 2021

Prashant Kumar @ Prasant Kumar S/o Vijay Mahto resident of Village-
Mathurapur, P.O. and P.S.- Khagaria, District- Khagaria.

... .. Petitioner/s

Versus

1. The State of Bihar through Principle Secretary Revenue Department Govt. of Bihar.
2. The Commissioner Tirhut Division, Khagaria.
3. The Collector, Khagaria.
4. The Deputy Collector, Land Reforms East, District- Khagaria.
5. Kavita Devi W/o Late Vijay Mahto resident of Village- Mathurapur, P.O. and P.S.- Khagaria, District- Khagaria.
6. Mithun Kuar S/o late Vijay Mahto resident of Village- Mathurapur, P.O. and P.S.- Khagaria, District- Khagaria.
7. Komal Kumari D/o Late Vijay Mahto resident of Village- Mathurapur, P.O. and P.S.- Khagaria, District- Khagaria.
- 7.1. Nibha Kumari Minor D/o Late Vijay Mahto resident of Village- Mathurapur, P.O. and P.S.- Khagaria, District- Khagaria. minor under the guardianship of Mother namely Kavita Devi.
8. Jyoti Kumari Minor D/o Late Vijay Mahto resident of Village- Mathurapur, P.O. and P.S.- Khagaria, District- Khagaria. minor under the guardianship of Mother namely Kavita Devi.
9. Juhi Kumari Minor D/o Late Vijay Mahto resident of Village- Mathurapur, P.O. and P.S.- Khagaria, District- Khagaria. minor under the guardianship of Mother namely Kavita Devi.
10. Deepak Prakash S/o Ashok Kumar Singh resident of Village- Mathurapur, P.O. and P.S.- Khagaria, District- Khagaria.
11. Sonu Kumar Sinha S/o Awadesh Kumar Snha resident of Village- Sheikhpura, P.S.- Mufassil, District- Khagaria.
12. Kailash Bhagat S/o Late Ram Bilas Bhaat resident of Village- Mehsopur, P.S.- Mufassil, District- Khagaria.
13. Nikesh Kumar S/o Arvind Prasad Choudhary resident of Mohalla Hajipur Patel Ward No. 20, P.S. and District- Khagaria.
14. Mukesh Kumar S/o Ram Nares Roy resident of Kisti Kothi, Ward No. 21, Khagaria, P.S. and District- Khagaria.
15. Kanti Devi W/o Late Uday Prasad Verma resident of Village Kalibari, Khagaria, P.S. and District- Khagaria.
16. Ravi Kant Verma S/o Late Uday Prasad Verma resident of Village Kalibari, Khagaria, P.S. and District- Khagaria.
17. Shashi Kant Kumar S/o Late Uday Prasad Verma resident of Village Kalibari, Khagaria, P.S. and District- Khagaria.



... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 8186 of 2021

Bhola Yadav @ Bhola Prasad Yadav Son of Late Bhumeswar Yadav @
Bhuwaneshwar Yadav @ Bhupendra Yadav resident of Village - Kishorganj -
Latia, Police Station- Korha, District- Katihar.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, of the department of Revenue and Land Reforms, at Patna.
2. The Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, at Patna.
3. The Divisional Commissioner, Purnia Division, Purnia.
4. The Collector, Katihar, Purnia.
5. The Deputy Collector Land Reforms, within the district of Katihar.
6. Sachchida Nand DAs Son of Late Kapileshwar Das resident of Village - Dewandih, Police Station- Korha, District- Katihar.
7. Md. Rafique Son of Md. Jalil Sah resident of Village - Salehpur Maheshpur, Police Station- Falka, District- Katihar.
8. Bibi Baby Khatoon Wife of Md. Rafique resident of Village - Salehpur Maheshpur, Police Station- Falka, District- Katihar.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 8197 of 2021

Sandeep Kumar @ Sandip Kumar Son of Shri Pradeep Kumar Das @ Pradip
Das resident of Village - Diwandih (Pawai), Police Station- Korha, District-
Katihar.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, of the department of Revenue and Land Reforms, at Patna.
2. The Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, at Patna.
3. The Divisional Commissioner, Purnia Division, Purnia.
4. The Collector, Katihar.
5. The Deputy Collector Land Reforms, Katihar within the district of Katihar.
6. Shri Dinesh Prasad jaiswal Son of Late Ram Prasad Jaiswal resident of Mohalla - Gulabtag, Purnia, Police Station- Sadar, District- Purnia.



7. Smt. Sushila Devi Wife of Shri Dinesh Prasad Jaiswal resident of Mohalla - Gulabbag, Purnia, Police Station- Sadar, District- Purnia.
8. Shri Lakhan Mahto Son of Late Mauzi Mahto resident of Village Thatha Mangal Tola, Post Office Thatha, Police Station- Mansi, District- Khagaria, presently residing at Village - Pirganj, Police Station- Korha, District- Katihar.
9. Smt. Shakuntala Devi Wife of Shri Lakhan Mahto resident of Village Thatha Mangal Tola, Post Office Thatha, Police Station- Mansi, District- Khagaria, presently residing at Village - Pirganj, Police Station- Korha, District- Katihar.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 8403 of 2021

Ramesh Prasad Singh Son of Late Baijnath Prasad Singh Resident of Village- Rahimpur Pachkhunti, P.S.- Muffasil (Khagaria), District- Khagaria.

... .. Petitioner/s

Versus

1. The State of Bihar through the Commissioner, Munger Division, Munger.
2. The Collector, Khagaria.
3. The Additional Collector, Khagaria.
4. The Deputy Collector Land Reforms, Khagaria, District- Khagaria.
5. Yogendra Sah Son of Late Ashik Sah resident of Village- Kumhar Chakki, P.S.- Muffasil (Khagaria), District- Khagaria.
6. Manoj Kumar son of Late Basant Chaudhary resident of Village- Rahimpur, Tola- Sonbarsa, P.S.- Muffasil (Khagaria), District- Khagaria.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 8606 of 2021

Sanjay Singh @ Sanjay Kumar Son of Late Chalitar Singh Resident of Village- Baltara, P.S.- Gogri, District- Khagaria.

... .. Petitioner/s

Versus

1. The State of Bihar through the Commissioner, Munger Division, Munger.
2. The Collector, Khagaria.
3. The Additional Collector, Khagaria.
4. The Deputy Collector, Land Reforms, Khagaria, District- Khagaria.
5. Ram Bahadur Singh Son of Late Subak Lal Singh Resident of Village- Baltara, P.S.- Gogri, District- Khagaria.



6. Lalan Kumar Singh Son of Late Upendra Narayan Singh Resident of Village- Kaithi, P.S.- Chautham, District- Khagaria.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 9717 of 2021

Ravindra Nath Tiwari S/o Devnandan Tiwari Resident of Village- Basantpur Tola, P.S.- Rani Talab, District- Patna, currently residing at #1B 64, SECL Colony, Ward No. 20, Baikunthpur, District- Koriya, State- Chhattisgarh.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar.
2. The Additional Member, Board of Revenue, Old Secretariat, Patna, Bihar.
3. The Land Reforms Deputy Collector, Paliganj, Patna, Bihar.
4. The Divisional Commissioner, Land Reforms, Patna, Bihar.
5. The Collector, District- Patna, Bihar.
6. Lalsa Devi Wife of Anil Sharma Village and Post- Kaab, P.S.- Ranitalab, District- Patna, Bihar.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 11657 of 2021

Md. Israfil S/o Late Haji Abdul Latif r/o Village- Samdhinia, P.s.- Jale, District- Darbhanga (Preemptor)

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Govt. of Bihar, Patna
2. Principal Secretary, Revenue and Land Reforms Department, Govt. of Bihar, Patna
3. Special Secretary to the Government, Land Reforms Department, Bihar, Patna
4. Addl. Collector, Darbhanga
5. Land Reforms Deputy Collector, Darbhanga
6. Md. Akhtar S/o Abdul Jalil R/o Village- Samdhinia, P.s.- Jale, District- Darbhanga (Purchasers)
7. Md. Islam S/o Abdul Jalil R/o Village- Samdhinia, P.s.- Jale, District- Darbhanga (Purchasers)
8. Md. Lal S/o Abdul Jalil R/o Village- Samdhinia, P.s.- Jale, District-



Darbhanga (Vendors)

9. Md. Hasan S/o Abdul Jalil R/o Village- Samdhinia, P.s.- Jale, District-Darbhanga (Vendors)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 11659 of 2021

Manti Devi Wife of Janak Singh Resident of Village-Gamharia, Post Office-Rushi, Police Station-Jalalpur, District-Saran at Chapra.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and land Reforms Department, Govt. of Bihar, Patna.
2. The Secretary, Revenue and Land Reforms Department Govt. of Bihar, Patna.
3. The Collector, Saran, Saran at Chapra.
4. The Additional Collector, Saran, Saran at Chapra.
5. The Deputy Collector, Land Reforms, Saran, Chapra, Saran.
6. Sri Niwas Singh Son of Late Jagarnath Singh Resident of Village-Gamhariya, Post Office-Rushi, Police Station-Jalalpur, District-Saran at Chapra.
7. Rani Devi Wife of Parambansh Singh Resident of Village-Gamhariya, Post Office-Rushi, Police Station-Jalalpur, District-Saran at Chapra.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 11660 of 2021

Janak Singh Son of Late Sarwadev Singh @ Sarabjit Singh Resident of Village-Gamharia, Post Office-Rushi, Police Station-Jalalpur, District-Saran, at Chapra.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Govt. of Bihar, Patna.
2. The Secretary, Revenue and Land Reforms Department Govt. of Bihar, Patna.
3. The Collector, Saran, Saran at Chapra.
4. The Additional Collector, Saran, Saran at Chapra.
5. The Deputy Collector, Land Reforms, Saran, Saran at Chapra.
6. Rajesh Singh Son of Late Surendra Singh Resident of Village-Gamharia,



Post Office-Rushi, Police Station-Jalalpur, District-Saran, at Chapra.

7. Munna Singh Son of Late Surendra Singh Resident of Village-Gamharia, Post Office-Rushi, Police Station-Jalalpur, District-Saran, at Chapra.
8. Dimple Devi Daughter of Late Surendra Singh Resident of Village-Gamharia, Post Office-Rushi, Police Station-Jalalpur, District-Saran, at Chapra.
9. Simpall Devi Daughter of late Surendra Singh Resident of Village-Gamharia, Post Office-Rushi, Police Station-Jalalpur, District-Saran, at Chapra.
10. Harendra Singh Son of Amir Singh Resident of Village-Gamharia, Post Office-Rushi, Police Station-Jalalpur, District-Saran, at Chapra.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 11664 of 2021

Janak Singh Son of Late Sarwadev Singh @ Sarabjit Singh Resident of Village-Gamharia, Post Office-Rushi, Police Station-Jalalpur, District-Saran at Chapra.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department , Govt. of Bihar. Patna
2. The Secretary, Revenue and Land Reforms Department Govt. of Bihar, Patna.
3. The Collector, Saran, Saran at Chapra.
4. The Additional Collector, Saran, Saran at Chapra.
5. The Deputy Collector, Land Reforms, Saran, Chapra, Saran.
6. Sri Ram Singh, Son of Late Jagarnath Singh Resident of Village-Gamhariya, Post Office-Rushi, Police Station-Jalalpur, District-Saran, at Chapra.
7. Rajesh Singh Son of Late Surendra Singh Resident of Village-Gamhariya, Post Office-Rushi, Police Station-Jalalpur, District-Saran, at Chapra.
8. Munna Singh Son of Late Surendra Singh Resident of Village-Gamhariya, Post Office-Rushi, Police Station-Jalalpur, District-Saran, at Chapra.
9. Dimple Devi Daughter of Late Surendra Singh Resident of Village-Gamhariya, Post Office-Rushi, Police Station-Jalalpur, District-Saran, at Chapra.
10. Simpall Devi Daughter of Late Surendra Singh Resident of Village-Gamhariya, Post Office-Rushi, Police Station-Jalalpur, District-Saran, at Chapra.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12770 of 2021



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Raghunath Sah Gupta @ Raghunath Prasad Gupta S/o Late Jamun Sah
Resident of Village Kolhanta Tole Ramtola, P.S.- Moro, District- Darbhanga.

... .. Petitioner/s

Versus

1. The State of Bihar through Principle Secretary, Revenue Department, Govt. of Bihar.
2. The Commissioner, Saran Division, Darbhanga.
3. The Collector, Darbhanga.
4. The Deputy Collector, Land Reforms, Sadar, District- Darbhanga.
5. Bholu Prasad Thakur S/o Late Ram Chandra Thakur Resident of Village Kolhanta Tole Ramtola, P.S.- Mora, District- Darbhanga.
6. Vijay Prasad Gupta Son of Late Ram Narayan Sah Resident of Mohalla Bara Bazar, Shamsheer Ganj, P.S.- Town, District- Darbhanga.
7. Surendra Prasad Gupta Vendors Son of Late Ram Narayan Sah Resident of Mohalla Bara Bazar, Shamsheer Ganj, P.S.- Town, District- Darbhanga.

... .. Respondent/s

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with

Civil Writ Jurisdiction Case No. 12935 of 2021

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Radha Kishun Sah S/o Late Bhageru Sah, resident of Village and Post - Panapur Langa, P.S. - Hajipur Sadar, District - Vaishali - 844124.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Old Secretariate, Patna.
2. The Collector, Vaishali at Hajipur.
3. The D.C.L.R., Hajipur, District - Vaishali.
4. Suresh Prasad Sah, S/o Late Rajeshwar Sah, resident of Village and Post - Panapur Langa, P.S. Hajipur Sadar, District - Vaishali.
5. Chandeshwar Thakur, S/o Late Jai Kishan Thakur, resident of Village and Post - Panapur Langa, P.S.- Hajipur Sadar, District - Vaishali.

... .. Respondent/s

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with

Civil Writ Jurisdiction Case No. 12945 of 2021

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1. Madheshwar Narayan, Son of Late Kamal Narayan Singh Resident of Village-Bara, P.O.-Bela Tarari, P.S.-Naubatpur, District-Patna, PIn Code-801109.
2. Draveshwar narayan Son of Late Kamal Narayan Singh Resident of Village-Bara, P.O.-Bela Tarari, P.S.-Naubatpur, District-Patna, PIn Code-801109.



3. Anil Kumar Narayan Son of Late Kamal Narayan Singh Resident of Village-
Bara, P.O.-Bela Tarari, P.S.-Naubatpur, District-Patna, Pin Code-801109.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department,
Government of Bihar, Patna.
3. The Joint Secreary, Revenue and Land Reforms Department, Government of
Bihar, Patna.
4. The Collector-Cum-District Magistrate, Patna.
5. The Additional Collector, Patna.
6. The Deputy Collector Land Reform, Danapur, Patna.
7. The Circle Officer, Naubatpur, Patna.
8. Prabhu Dayal Singh Son of Late Nanhka Singh Resident of Village-
Karwaha, P.O.-Punpun, P.S.-Naubatpur, District-Patna.
9. Shatrudhan Sharma Son of Late Balmukund Sharma, Resident of Village-
Bara, P.O.-Bela Tarari, P.S.-Naubatpur, District-Patna Pin Code-801109.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 13114 of 2021

1. Madheshwar Narayan Son of Late Kamal Narayan Singh Resident of
Village-Bara, P.O.-Bela Tarati, P.S.-Naubatpur, District-Patna. Pin Code-
801109.
2. Draveshwar Narayan, Sono f Late Kamal Narayan Singh Resident of
Village-Bara, P.O.-Bela Tarati, P.S.-Naubatpur, District-Patna. Pin Code-
801109.
3. Anil Kumar Narayan, Son of Late Kamal Narayan Singh Resident of
Village-Bara, P.O.-Bela Tarati, P.S.-Naubatpur, District-Patna. Pin Code-
801109.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department,
Government of Bihar, Patna.
3. The Joint Secretary, Revenue and Land Reforms Department, Government
of Bihar, Patna.
4. The Collector-Cum-District Magistrate, Patna.
5. The Additional Collector, Patna.
6. The Deputy Collector Land Reforms, Danapur, Patna.



7. The Circle Officer, Naubatpur, Patna.
8. Prabhu Dayal Singh Son of Late Nanhka Singh Resident of Village-Karwaha, P.O.-Punpun P.S.-Naubatpur, District-Patna.
9. Suryashanti Devi Wife of Biffan Singh, Daughter of Late Tapeswar Sharma, Resident of Village-Bara, P.O.-Bela Tarati, P.S.-Naubatpur, District-Patna. Pin Code-801109. At Present Resident of Village-Abharanchak, P.S.-Naubatpur, District-Patna.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 13649 of 2021

Radha Devi Wife of Vinay Prasad @ Bambam Purbey resident of Kishori Lal Chouk Bhagwati Asthan in R.K. College Road, Madhubani, District-Madhubani.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, of the Department of Revenue and Land Reforms, at Patna.
2. The Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, at Patna.
3. The Secretary, Bihar Land Tribunal, Patna.
4. The Commissioner Darbhanga Division, Darbhanga.
5. The Additional Collector, Darbhanga.
6. The Deputy Collector Land Reforms at Sadar, Darbhanga Within the District of Darbhanga.
7. Asraf Hussain Son of Md. Akbar Ajam, Resident of Village-Gousaghat, Police Station-Sadar-Darbhanga, District-Darbhanga.
8. Phasiha Kaiser Wife of Md. Wasim Resident of Mohalla-Khaja Sarai, Post Office and Police Station-Laheria Sarai- District-Darbhanga.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 14047 of 2021

1. Harsh Nandan Jha Son of Late Bindh Nath Jha. Resident of Village-Patharia, Police Station-Galgalia, District-Kishanganj.
2. Sanjay Kumar Jha Son of Late Bindh Nath Jha Resident of Village-Patharia, Police Station-Galgalia, District-Kishanganj.
3. Rajesh Kumar Jha Son of Late Bindh Nath Jha. Resident of Village-Patharia, Police Station-Galgalia, District-Kishanganj.

... .. Petitioner/s



Versus

1. The State of Bihar through the Principal Secretary, Department of Revenue and Land Reforms, Bihar Patna.
2. The Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, Patna.
3. The Divisional Commissioner, Purnia Division, Purnia.
4. The Collector, Kishanganj.
5. The Deputy Collector Land Reforms at Kishanganj Within the District of Kishanganj.
6. Bibi Saira Khatoon Wife of Taiyab Hussain Resident of Village-patharia, Post Office and Police Station-Galgalia, District-Kishanganj.
7. Smt. Mala Devi Widow of Late Shri Kant Mishra Resident of Thakurganj, Police Station-Thakurganj, District-Kishanganj.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 14133 of 2021

Sri Ram Binay Singh @ Ram Vinay Singh Son of Late Nolak Singh,
Resident of Village BaghaKol, P.S. Bikram, P.O. Patut, District - Patna.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Commissioner, Magadh Division, Patna.
4. The Collector, Patna.
5. The Additional Collector, Patna.
6. The Deputy Collector, Land Reforms, Patna.
7. The Circle Officer, Patna.
8. Smt. Sushila Devi, Wife of Sri Yashwant Kumar, resident of Village Babhanpura, P.O. - Mubarakpur, P.S. Phulwarisharif, District - Patna.
9. Sri Arvind Kumar, Son of Sri Lal Babu Singh, Resident of Village Baghakol, P.O. - Patut, P.S. Bikram, District - Patna.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 15046 of 2021

1. Gopal Mandal Son of Late Naresh Prasad Mandal Resident of Village-Simarbani, Police Station- Bhargama, District- Araria.
2. Sanjeet Mandal Son of Late Naresh Prasad Mandal Resident of Village-



Simarbani, Police Station- Bhargama, District- Araria.

3. Ranjeet Mandal Son of Late Naresh Prasad Mandal Resident of Village- Simarbani, Police Station- Bhargama, District- Araria.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, of the Department of Revenue and Land Reforms, at Patna.
2. The Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, at Patna.
3. The Collector of the District of Araria.
4. The Additional Collector of the District of Araria.
5. The Deputy Collector, Land Reforms at Forbesganj within the district of Araria.
6. Deepak Bhagat Son of Late Bodh Narayan Bhagat Resident of Village- Simarbani, Post Office- Simarbani, Police Station- Bhargama, District- Araria.
7. Kumod Kumar Son of Late Bodh Narayan Bhagat Resident of Village- Simarbani, Post Office- Simarbani, Police Station- Bhargama, District- Araria.
8. Prem Lata Widow of Late Ashol Mandal Resident of Village and P.O.- Pachira, Police Station- Raniganj, District- Araria.
9. Bhawesh Kumar Mandal Son of Late Ashok Mandal Resident of Village and P.O.- Pachira, Police Station- Raniganj, District- Araria.
10. Ravi Ranjan Son of Late Ashok Mandal Resident of Village and P.O.- Pachira, Police Station- Raniganj, District- Araria.
11. Sulochana Devi Wife of Umanand Mandal Resident of Village and Post Office- Basgara, Police Station- Forbesganj, District- Araria.
12. Sheela Devi Wife of Om Prakash Mandal Resident of Village and Post Office- Dumaria, Police Station- Forbesganj, District- Araria.
13. Sudha Devi Wife of Prakash Mandal Resident of Village and P.O.- Pachira, Police Station- Raniganj, District- Araria.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 17115 of 2021

Md. Jaheer Son of Late Md. Nasir resident of Village - Deoka Bhargama, Post Office - Deoka Bhargama, Police Station- Bheja, District - Madhubani.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue Land Reforms Department, Government of Bihar, Patna.



2. The Principal Secretary, Revenue Land Reforms Department, Government of Bihar, Patna.
3. The Additional Collector, Madhubani.
4. The Deputy Collector Land Reforms Jhanjharpur.
5. Md. Yusuf Kujra Son of Late Md. Salim Kujra, resident of Village and P.O. Deoka Bhargama, Police Station Bheja, District - Madhubani.
6. Md. Musaharu Mian, Son of Late Imtyaj, resident of Village and P.O. Deoka Bhargama, Police Station Bheja, District - Madhubani.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 17890 of 2021

Anil Kumar Singh S/o- Late Ratnakar Prasad Singh R/o- Vill- Soha Via Sonbarasaraj, P.S.- Sonbarsaraj, Distt- Saharasa

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Govt. of Bihar, Patna.
2. The Joint Secretary, Revenue and Land Reforms Department, Govt. of Bihar, Patna.
3. The Divisional Commissioner, Kosi Division, Purnia.
4. The Collector, Saharsa.
5. The DCLR, Sadar, Saharsa.
6. The Circle Officer, Sonbarsa, Saharsa.
7. Ramesh Chandra Singh S/o- Late Badri Narayan Singh R/o- Vill- Soha Via Sonbarasaraj, P.S.- Sonbarsaraj, Distt- Saharasa. At present residing at B-111468J- Dhurwa, P.O. and P.S.- Dhurwa, Distt- Ranchi.
8. Rekha Devi D/o- Late Surendra Narayan Singh, W/o- Sri Arun Kr. Singh R/o- Vill- Soha Via Sonbarasaraj, P.S.- Sonbarsaraj, Distt- Saharasa. At present residing at Mohalla- Gangjala (Near Bir Kunwar Singh School) P.O. Gangjala, P.S. and Distt- Saharsa.
9. Smt. Mani Prabha D/o- Late Surendra Narayan Singh, W/o- Sunil Kr. Singh R/o- Vill- Soha Via Sonbarasaraj, P.S.- Sonbarsaraj, Distt- Saharasa. At present residing at Mohalla- Gangjala (Near Bir Kunwar Singh School) P.O. Gangjala, P.S. and Distt- Saharsa.
10. Kumari Snehlata D/o- Late Surendra Narayan Singh, W/o- Subodh Kumar Singh R/o- Vill- Soha Via Sonbarasaraj, P.S.- Sonbarsaraj, Distt- Saharasa. At present residing at Mohalla- Gangjala Rahman Chowk (in front of Clinic of Dr. Jitendra Kumar) P.S. and Distt- Saharsa.
11. Sabnam Devi D/o- Late Surendra Narayan Singh, W/o- Ajay Kr. Singh R/o- Vill- Soha Via Sonbarasaraj, P.S.- Sonbarsaraj, Distt- Saharasa. At present residing at Mohalla- Gangjala Rahman Chowk (in front of Clinic of Dr. Jitendra Kumar) P.S. and Distt- Saharsa.



12. Smt Chandra Prabha Devi D/o- Late Surendra Narayan Singh, W/o- Jay Ballabh Pd. Singh R/o- Vill- Soha Via Sonbarasaraj, P.S.- Sonbarsaraj, Distt- Saharasa. At present residing at Vill. and P.O.- Vishanpur, P.S.- Saurbazar, Distt- Saharsa.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 18014 of 2021

Shahanshah Alam son of Late Abdul Haseeb Khan @ Abdul Hasib resident of Village Dumrawan, Post- Bankey Bazar, P.S. Bankey Bazar, District- Gaya.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Revenue and Land Reforms, Govt. of Bihar, Patna.
2. The Additional Collector, Gaya.
3. The Land Reforms Deputy Collector, Sherghati, Gaya.
4. Umar Khan son of Shamsul Arfeen resident of Village Khajuria, P.S. Bankey Bazar, District Gaya.
5. Mostt. Gangotri Devi wife of Jatu Sao resident of Village Dumrawan, P.S. Bankey Bazar, District Gaya, at present resident of Village Kochia, Darbhanga, P.O. Raniganj, P.S. Imamganj, District Gaya.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 18354 of 2021

1. Dani Yadav Son of Late Lakhan Yadav Resident of Village - Aura, Ward No. 13, P.O.- Shankarpur, P.S.- Rosera, District- Samastipur.
2. Tribhuban Yadav Son of Late Lakhan Yadav, Resident of Village - Aura, Ward No. 13, P.O.- Shankarpur, P.S.- Rosera, District- Samastipur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Revenue and Land Reforms, Bihar.
2. The Chief Secretary, Department of Revenue and Land Reforms, State of Bihar, Patna.
3. The Commissioner, Darbhanga Division, Darbhanga.
4. The District Magistrate, Samastipur.
5. The Deputy Collector Land Reforms, Rosera.
6. Suryabali Devi Wife of Ram Bahadur Yadav, Resident of Village- Aura, Ward No. 13, P.O.- Shankarpur, P.S.- Rosera, District - Samastipur- 848117.



7. Basant Yadav Son of Late Bajrangi Yadav, Resident of Village - Purpathar, P.S.- Khodabandpur, District - Begusarai.
8. Krishna Kumari, Wife of Late Shatrughan Yadav, Resident of Village - Aura, Ward No. 13, P.O.- Shankarpur, P.S.- Rosera, District- Samastipur.
9. Pratosh Yadav Son of Late Shatrughan Yadav, Resident of Village - Aura, Ward No. 13, P.O.- Shankarpur, P.S.- Rosera, District- Samastipur.
10. Pankaj Kumar Yadav, Son of Late Shatrughan Yadav, Resident of Village - Aura, Ward No. 13, P.O.- Shankarpur, P.S.- Rosera, District- Samastipur.
11. Chhotu Yadav Son of Late Shatrughan Yadav, Resident of Village - Aura, Ward No. 13, P.O.- Shankarpur, P.S.- Rosera, District- Samastipur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 18463 of 2021

1. Janardan Sharma Son of Late Baleshwar Singh Resident of Village- Patauna, Police Station- Paliganj, District- Patna.
2. Vishwanath Sharma Son of Late Baleshwar Singh Resident of Village- Patauna, Police Station- Paliganj, District- Patna.

... .. Petitioner/s

Versus

1. The State of Bihar Bihar.
2. The Chief Secretary, Govt. of Bihar, Old Secretariat, Patna.
3. The Principal Secretary, Department of Revenue and Land Reforms, Old Secretariat, Patna.
4. The Divisional Commissioner, Patna Division, Patna.
5. The District Magistrate-cum-Collector, Patna.
6. The Deputy Collector, Land Reforms, Paliganj, Bihar.
7. Smt. Sutharmani Devi Wife of Sri Awadh Bihari Sharma Resident of Village- Patauna, Police Station- Paliganj, District- Patna.
8. Upendra Sharma Son of Late Sakaldeo Singh Resident of Village- Patauna, Police Station- Paliganj, District- Patna.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 18505 of 2021

Ramadhar Singh @ Ramadhar Sharma Son of Late Vibhishan Singh Resident of Village and P.O. and P.S. Pauthu, Anchal Rafiganj, District- Aurangabad.

... .. Petitioner/s

Versus

1. The State of Bihar, Bihar.



2. The Chief Secretary, Govt. of Bihar, Old Secretariat, Patna.
3. The Principal Secretary, Department of Revenue and Land Reforms, Old Secretariat, Patna.
4. The Divisional Commissioner, Magadh Division, Gaya.
5. The District Magistrate - cum - Collector, Aurangabad.
6. The Deputy Collector Land Reforms, Aurangabad, Bihar.
7. Kumar Nirbhay Son of Sri Ramji Sharma Resident of Village and P.S. Pauthu, P.O. Maulviganj, Pauthu, District- Aurangabad.
8. Sri Kamta Prasad Son of Late Ram Lakhan Singh Resident of Turuk Talpa, Police Station- Karpi, District- Arwal, presently residing at village and Police Station - Pauthu, District- Aurangabad.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 18566 of 2021

Ramdas Yadav Son of Laxmi Yadav, resident of Village - Gaiwal, Athar, P.O.- Baghoul, P.S. and Anchal- Baheri, District - Darbhanga.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Commissioner, Darbhanga.
4. The Additional Collector, Darbhanga.
5. Deputy Collector, Land Reforms, Darbhanga.
6. Smt. Sunita Kumari W/o Lalit Kumar Mukhiya, resident of Baghoul, Anchal- Baheri, District - Darbhanga.
7. Most. Kameshwari Devi W/o Late Harishankar Jha, resident of Mohalla - Balbhdrapur, Under Town, Darbhanga, P.O. and P.S.- Laheriasarai, District - Darbhanga.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 19939 of 2021

Krishna Murari Baitha, S/o Late Sargun Baitha, R/o Village-Garar, P.S.- Andar, District-Siwan.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.



2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Commissioner, Saran Division, Chapra.
4. The Collector-cum-District Magistrate, Siwan.
5. The Land Reforms Deputy Collector, Siwan.
6. Uday Kishore Baitha, S/o Late Singashan Baitha, R/o Village-Garar, P.O.-Hussainganj, P.S.-Andar, District-Siwan.
7. Most. Bidyawati Devi, S/o Late Bacha Chaubey, R/o Village-Garar, P.O.-Hussainganj, P.S.-Andar, District-Siwan.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 19968 of 2021

1. Bhagwati Prasad Son of Late Asharafi Prasad Resident of Village - Kushahar, Post Office - Jhanjhwa Bazar, P.S. - Mohammadpur, District-Gopalganj.
2. Durga Prasad Son of Late Asharafi Prasad Resident of Village - Kushahar, Post Office - Jhanjhwa Bazar, P.S. - Mohammadpur, District- Gopalganj.

... .. Petitioner/s

Versus

1. The State of Bihar, through the Principal Secretary Revenue Department, Government of Bihar, Patna.
2. The Additional Member, Board of Revenue, Bihar Old Secretariat, Patna.
3. The Commissioner Saran Division, Chapra.
4. The Collector, Gopalganj.
5. The Additional Collector, Gopalganj.
6. The Deputy Collector, Land Reforms, Gopalganj.
7. Prabhawati Devi Wife of Shri Ganesh Singh Resident of Village - Kushahan, Post Office - Jhanjhwa Bazar, P.S. - Mohammadpur, District- Gopalganj.
8. Rampati Devi Wife of Late Asharafi Prasad Resident of Village - Kushahar, Post Office - Jhanjhawa Bazar, P.S. - Mohammadpur, District-Gopalganj.
9. Pataro Devi Wife of Late Bahadur Bhagat Resident of Village - Kushahar, P.S - Jhanjhwa Bazar, P.S. - Mohammadpur, District- Gopalganj.
10. Rajmati Devi Wife of Shri Rajendra Prasad Resident of Village - Kushahar, Post Office - Jhanjhwa Bazar, District- Gopalganj.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 20947 of 2021



Sakhichand Singh S/o Late Saryu Singh Resident of Village- Barap, P.S.-
Agiaon, Circle- Garhani, District- Bhojpur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reform Department, Bihar, Patna.
3. The Divisional Commissioner, Patna.
4. The Collecetor, Bhojpur at Ara.
5. The Additional Collector, Bhojpur at Ara.
6. The Deputy Collector, Land Reform, Sadar, Ara.
7. The Circle Officer, Garhani Ara.
8. Triloki Nath Singh S/o Shiv Prasad Singh Resident of Village- Barap, P.S. Agiaon, Circle- Garhani, District- Bhojpur (Bihar).

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 21207 of 2021

1. Most. Pyaro Devi W/o Late Ram Naraian Bhagat Resident of Village- Karhanu, P.O.- Barheya, P.S.- Ziradei, District- Siwan.
2. Ajay Kumar Bhagat @ Ajay Kumar S/o Late Ram Naraian Bhagat. Resident of Village- Karhanu, P.O.- Barheya, P.S.- Ziradei, District- Siwan.
3. Rajesh Bhagat @ Rajesh Kumar Bhagat S/o Late Ram Naraian Bhagat Resident of Village- Karhanu, P.O.- Barheya, P.S.- Ziradei, District- Siwan.

... .. Petitioner/s

Versus

1. The State of Bihar through Principle Secretary Revenue Department Govt. of Bihar.
2. The, Commissioner Saran Division, Saran.
3. The, Collector, Siwan.
4. The, Deputy Collector, Land Reforms, Siwan Sadar, District-Siwan.
5. Munni Khatoon W/o Yasin Mian, Resident of Village- Karhanu, P.O.- Barheya, P.S.- Ziradei, District- Siwan.
6. Prabhunath Singh S/o Late Chandrika Singh Resident of Village- Karhanu, P.O.- Barheya, P.S.- Ziradei, District- Siwan.
7. Kaushal Kishore Singh S/o Late Chandrika Singh Resident of Village- Karhanu, P.O.- Barheya, P.S.- Ziradei, District- Siwan.
8. Kamaldeo Singh S/o Late Ram Nagina Singh Resident of Village- Karhanu, P.O.- Barheya, P.S.- Ziradei, District- Siwan.
9. Kapildeo Singh S/o Late Ram Nagina Singh Resident of Village- Karhanu,



P.O.- Barheya, P.S.- Ziradei, District- Siwan.

10. Kamal Kishore S/o Late Ram Narain Bhagat resident of Village- Karhanu,
P.O.- Barheya, P.S.- Ziradei, District- Siwan.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 21426 of 2021

Sahid Mian Son of Sher Mian Resident of Village- Mishrain Chak, P.S.-
Gopalpur, District- Gopalganj.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Revenue
Land Reforms and Revenue, Government of Bihar, Patna.
2. The Divisional Commissioner, Saran Division at Chapra.
3. The District Collector, Gopalganj.
4. The Land Reforms Deputy Collector, Gopalganj.
5. Chinta Haran Rai Son of Late Babu Baliram Rai Resident of Village-
Sonahulla, Gokhul, P.S.- Gopalpur, District- Gopalganj
6. Krishnawati Devi Daughter of Late Babu Baliram Rai Resident of Village-
Sonahulla, Gokhul, P.S.- Gopalpur, District- Gopalganj
7. Laxmi Devi D/o Late Babu Baliram Rai Resident of Village- Sonahulla,
Gokhul, P.S.- Gopalpur, District- Gopalganj
8. Rajinandan Sah son of Late Satan Sah Resident of Village- Mishra
Sonahula, Gopalpur, District- Gopalganj
9. Raj Kishore Sah son of Late Satan Sah Resident of Village- Mishra
Sonahula, Gopalpur, District- Gopalganj

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 84 of 2022

Sahid Mian Son of Sher Mian Resident of Village- Mishrain Chak, P.S.-
Gopalpur, District- Gopalganj.

... .. Petitioner/s

Versus

1. The State of Bihar Through the Principal Secretary, Department of Revenue
Land reforms and Revenue, Government of Bihar, Patna.
2. The Divisional Commissioner Saran Division at Chapra.
3. The District Collector Gopalganj.
4. The Land Reforms Deputy Collector Gopalganj.
5. Nagendra Rai Son of Late Sudhdeo Rai Resident of Village- Sonahula



- Gokhul, P.S.- Gopalpur, District- Gopalganj.
6. Kalawati Devi Daughter of Late Budhdeo Rai Resident of Village- Sonahula Gokhul, P.S.- Gopalpur, District- Gopalganj.
 7. Gayatri Devi Wife of Rajnandan Sah Resident of Village- Mishra Sonahula, P.S.- Gopalpur, District- Gopalganj.
 8. Raj Kishore Sah Son of Late Satan Sah Resident of Village- Mishra Sonahula, P.S.- Gopalpur, District- Gopalganj.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 532 of 2022

Shail Kumar Jha @ Shail Kumar Son of Late Radha Krishna Jha, Resident of Village - Karama, P.O. - Bhagipur, P.S.- Puraini, District - Madhepura.

... .. Petitioner/s

Versus

1. The State of Bihar Bihar.
2. The Principal Secretary, Department of Revenue and Land Reforms, Govt. of Bihar, Patna.
3. The Collector, District - Madhepura.
4. The Deputy Collector, Land Reforms, Kishunganj, District - Madhepura.
5. Ashotosh Jha, Son of Late Radha Krishna Jha, resident of Village - Karama, P.O. - Bhagipur, P.S.- Puraini, District - Madhepura.
6. Vinita Devi, Wife of Ranjit Chaurasiya, resident of Village - Karama, P.O. - Bhagipur, P.S.- Puraini, District - Madhepura.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 558 of 2022

Sahid Mian son of Sher Mian, Resident of Village-Mishrain Chak, P.S.- Gopalpur, District-Gopalganj.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Revenue Land Reforms and Revenue, Government of Bihar, Patna.
2. The Divisional Commissioner, Saran Division at Chapra.
3. The District Collector, Gopalganj.
4. The Land Reforms Deputy Collector, Gopalganj.
5. Chinta Haran Rai, son of Late Babu Baliram Rai, Resident of Village- Sonahulla, Gokhul, P.S.-Gopalpur, District-Gopalganj.
6. Krishnawati Devi, Daughter of Late Babu Baliram Rai, Resident of Village-



Sonahulla, Gokhul, P.S.-Gopalpur, District-Gopalganj.

7. Laxmi Devi, D/o Late Babu Baliram Rai, Resident of Village-Sonahulla, Gokhul, P.S.-Gopalpur, District-Gopalganj.
8. Rajinandan Sah, son of Late Satan Sah, Resident of Village-Mishra Sonahula, Gopalpur, District-Gopalganj.
9. Raj Kishore Sah, son of Late Satan Sah, Resident of Village-Mishra Sonahula, Gopalpur, District-Gopalganj.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 922 of 2022

Jogendra Pandey, son of Late Lal Babu Pandey, resident of Village-Khalgaon, P.S.-Gopalpur, District-Gopalganj, presently residing at 7/1c Short Street, Ward No. 63, Circuls Avenue, Kolkata, West Bengal-710017.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reforms, Government of Bihar, Old Secretariat, Patna.
2. The Commissioner, Saran Division, Chapra, At and Po-Chapra, District-Saran.
3. The Collector, Gopalganj, At and P.O.-Gopalganj, District-Gopalganj.
4. The Deputy Collector, Land Reforms, Gopalganj, At and P.O.-Gopalganj, District-Gopalganj.
5. Mosumat Ram Savari Devi, Wife of Late Daroga Pandey, resident of Village-Khalgaon, PS-Gopalpur, District-Gopalganj.
6. Sanjay Pandey, Son of Late Daroga Pandey, resident of Village-Khalgaon, PS-Gopalpur, District-Gopalganj.
7. Ranjeet Pandey, son of Late Daroga Pandey, resident of Village-Khalgaon, PS-Gopalpur, District-Gopalganj.
8. Akhileshwar Pandey, son of Late Bisheshwar Pandey, resident of Village-Khalgaon, PS-Gopalpur, District-Gopalganj.
9. Jai Prakash Pandey, son of Late Bisheshwar Pandey, resident of Village-Khalgaon, PS-Gopalpur, District-Gopalganj.
10. Most. Babi Kunwar, wife of Late Bisheshwar Pandey, resident of Village-Khalgaon, PS-Gopalpur, District-Gopalganj.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 1683 of 2022



Sher Mohammed Miyan @ Sher Mohammed S/o Late Ali Maujam Mian, R/o Village-Chulwariya, Chak @ Bhatwaliya, Pargana Kuwari, P.S.-Phulwariya, Dist-Gopalganj

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Board of Revenue, through its Member, Bihar, Patna.
4. The Collector-Cum-District Magistrate, Gopalganj.
5. The Deputy Collector Land Reforms, Hathwah, Gopalganj.
6. Sadakat Ansari S/o Late Ali Raja Ansari R/o Village-Churamanchak, Pargana-Kuwari, P.S.-Phulwariya, District-Gopalganj.
7. Rafakat Ansari S/o Late Ali Raja Ansari R/o Village-Churamanchak, Pargana-Kuwari, P.S.-Phulwariya, District-Gopalganj.
8. Tazara Khatoon, not Known to the Petitioner, D/o Late Ali Raja Ansari. R/o Village-Churamanchak, Pargana-Kuwari, P.S.-Phulwariya, District-Gopalganj.
9. Johra Khatoon not Known to the Petitioner, D/o Late Ali Raja Ansari R/o Village-Churamanchak, Pargana-Kuwari, P.S.-Phulwariya, District-Gopalganj.
10. Bibi Maiyasan W/o Mohammed Yaseen. R/o Village-Churamanchak, Pargana-Kuwari, P.S.-Phulwariya, District-Gopalganj.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 2104 of 2022

1. Ram Chandra Yadav @ Chandra Yadav Son of Late Anup Lal Yadav Resident of Village- Babarbanni Dhuriahi, Police Station-Manihari, District-Katihar.
2. Mehi Lal Yadav Son of Late Anup Lal Yadav Resident of Village-Babarbanni Dhuriahi, Police Station-Manihari, District-Katihar.
3. Mahadeo Yadav @ Mahadeo Prasad Yadav Son of Late Anup Lal Yadav Resident of Village- Babarbanni Dhuriahi, Police Station-Manihari, District-Katihar.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Revenue and Land Reforms at Patna.
2. The Principal Secrerary, Department of Revenue and Land Reforms, Government of Bihar at Patna.



3. The Divisional Commissioner, Purnia Division Purnia.
4. The Collector, Katihar.
5. The Deputy Collector Land Reforms at Manihari Within the District of Katihar.
6. Shri Brahmdeo Yadav Son of Sadhu Yadav Resident of Village-Dhuriahi, P.O.-Samda, Police Station-Manihari, District-Katihar.
7. Shri Ram Pravesh Yadav Son of Sadhu Yadav Resident of Village-Dhuriahi, P.O.-Samda, Police Station-Manihari, District-Katihar.
8. Shri Ram Naresh Yadav Son of Sadhu Yadav Resident of Village-Dhuriahi, P.O.-Samda, Police Station-Manihari, District-Katihar.
9. Smt. Poonam Devi Wife of Kapil Yadav Resident of Village-Dhuriahi, P.O.-Samda, Police Station-Manihari, District-Katihar.
10. Most Tara Devi Widow of Late Mato Yadav Village-Babarbanni, Police Station-Mahihari, District-Katihar and at Present at Village-Shahpur, Post Office at Samda, Police Station-Manihari, District-Katihar.
11. Shri Arbind Yadav Son of Late Saryug Yadav of Village-Milik Pokhar Kanna, Police Station-Mahiahri, District-Katihar.
12. Shri Bablu Yadav Son of Sahdeo Yadav of Village-Medhol, Police Station-Kadwa, District-Katihar.
13. Shri Rajendra Yadav Son of Late Ramjee Yadav of Village-Bishanpur Khatwa Tola, Police Station-Manihari, District-Katihar.
14. Shri Kailash Yadav Son of Fotu Yadav Resident of Village-Dilarpur, Police Station-Manihari, District-Katihar.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 2332 of 2022

Usha Kumari Daughter of Late Prem Nath Singh Resident of Village and Post Office- Samartha, Police Station- Bibhutipur, District- Samastipur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Commissioner, Muzaffarpur Division, Muzaffarpur.
4. The Collector-cum-District Magistrate, Samastipur.
5. The Land Reforms Deputy Collector, Rosera, District- Samastipur.
6. Video Rai Son of Chalitar Rai Village and Post Office- Samartha, Police Station- Bibhutipur, District- Samastipur.
7. Rajendra Rai Son of Chalitar Rai Village and Post Office- Samartha, Police



Station- Bibhutipur, District- Samastipur.

8. Madhavi Singh @ Madhavi Kumari Wife of Rajeek Kumar, Daughter of Late Prem Nath Singh Resident of Sashurali Village- Manghoulia, Post Office- Khawara, Police Station and District- Muzaffarpur.
9. Reena Kumari Wife of Ranjeet Roy Resident of Village and Post Office- Samartha, Police Station- Bibhutipur, District- Samastipur.
10. Komal Kumari Wife of Pintu Kumari Resident of Village and Post Office- Samartha, Police Station- Bibhutipur, District- Samastipur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 2527 of 2022

Mahadeo Yadav @ Mahadeo Prasad Yadav Son of Late Anup Lal Yadav resident of Babarbanni- Dhuriahi, Police Station- Manihari, District- Katihar.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Revenue and Land Reforms at Patna.
2. The Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar at Patna.
3. The Divisional Commissioner, Purnia Division, Purnia.
4. The Collector, Katihar.
5. The Deputy Collector Land Reforms at Manihari within the District of Katihar.
6. Most. Sumitra Devi Widow of Late Fatte Lal Yadav resident of Village- Dhuriahi, P.O.- Samda, Police Station- Manihari, District- Katihar.
7. Bhushan Yadav @ Lakshman Yadav Son of Late Fatte Lal Yadav resident of Village- Dhuriahi, P.O.- Samda, Police Station- Manihari, District- Katihar.
8. Yogendra Yadav Son of Late Buttan Yadav resident of Village- Mahna, Police Station- Manihari, District- Katihar at Present residing at Village- Chandpur, Police Station- Kadwa, District- Katihar.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 3043 of 2022

Shivnath Yadav alias Shivjee Yadav Son of Late Jhakai Yadav Resident of Village - Bhutaha Bazar, Police Station Raj Nagar, District Madhubani.

... .. Petitioner/s

Versus

1. The State of Bihar, Through the Principal Secretary, Revenue Land Reforms Department, Government of Bihar, Patna.



2. The Commissioner, Darbhanga Division, Darbhanga.
3. The Additional Collector, Madhubani, District Madhubani.
4. The Deputy Collector Land Reforms, Madhubani, District Madhubani.
5. Vivekanand Jha Son of Late Parmanand Jha Resident of Village Basudeopur Koyalak, Police Station Raj Nagar, District Madhubani.
6. Sachidanand Jha Son of Late Parmanand Jha Resident of Village Basudeopur Koyalak, Police Station Raj Nagar, District Madhubani.
7. Ramanand Yadav Son of Laxmi Yadav Resident of Village - Butaha Bazar, Police Station Raj Nagar, District- Madhubani.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 3147 of 2022

Ramayan Singh Son of Late Falo Singh Resident of Village- Aurai, Siwan, Pakri, District- Siwan.

... .. Petitioner/s

Versus

1. The State of Bihar Through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary Revenue and Land Reforms Department, Government of Bihar, Patna.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 3164 of 2022

Chandradev Chaudhari Son of Faujadar Chaudhary Resident of Village-Sawal hata, Mahamadpur, District-Siwan 841438.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secrerary, Government of Bihar, Patna.
2. The Principal Secreary, Revenue and Land Reforms Department, Government of Bihar, Patna.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 3658 of 2022

1. Sakindra Singh @ Sakindra Prasad Singh @ Sakindar Singh S/o Late Jagtaran Singh Resident of Village Bhathadasi, P.O. - Basara, P.S. Rajapakar, Dist. - Vaishali.



2. Upendra Prasad S/o Late Jagtaran Singh, Resident of Village Bhathadasi, P.O. - Basara, P.S. Rajapakar, Dist. - Vaishali.
3. Mina Devi, D/O Late Jagtaran Singh, Resident of Village Bhathadasi, P.O. - Basara, P.S. Rajapakar, Dist. - Vaishali.

... .. Petitioner/s

Versus

1. The State of Bihar through Special Secretary to the Government of Bihar, Revenue and Land Reforms Dept., Patna.
2. The Chairman Bihar Land Tribunal Patna member (Administrative).
3. The Commissioner Tirhut Pramandal Muzaffarpur.
4. The Additional Collector, Vaishali.
5. Deputy Collector Land Reform Mahua, Vaishali.
6. Raghubansh Pandit, S/o Ram Saran Pandit, Resident of Village - Bhathadasi, P.O. - Basara, P.S. Rajapakar, Dist. - Vaishali.
7. Mukesh Kumar Pandit, S/o Raghubansh Pandit, Resident of Village - Bhathadasi, P.O. - Basara, P.S. Rajapakar, Dist. - Vaishali.
8. Vinod Kumar, S/o Raghubansh Pandit, Resident of Village - Bhathadasi, P.O. - Basara, P.S. Rajapakar, Dist. - Vaishali.
9. Subodh Kumar, S/o Raghubansh Pandit, Resident of Village - Bhathadasi, P.O. - Basara, P.S. Rajapakar, Dist. - Vaishali.
10. Most. Chanchal Devi, W/o Late Mahadeo Singh, Resident of Village - Bhathadasi, P.O. - Basara, P.S. Rajapakar, Dist. - Vaishali.
11. Wakil Singh, S/o Jugal Singh, Resident of Village - Bhathadasi, P.O. - Basara, P.S. Rajapakar, Dist. - Vaishali.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 5955 of 2022

Binod Singh Son of Bujhawan Singh Resident of Village- Khakhara, Ladaura Pakri, P.S. Sadar, District- Muzaffarpur.

... .. Petitioner/s

Versus

1. State of Bihar through Principal Secretary, Revenue Department, Govt. of Bihar, Old Secretariate, Patna.
2. The Collector, Muzaffarpur.
3. D.C.L.R., West Muzaffarpur.
4. Circle Officer, Kudhani, District- Muzaffarpur.
5. Ram Sringar Sah @ Ram Singar Sah Son of Late Fudeni Sah Resident of Village- Madapur, P.S.- Kudhani, District- Muzaffarpur.

... .. Respondent/s



with
Civil Writ Jurisdiction Case No. 6676 of 2022

Sadanand Sharma Son of Late Ram Balak Sharma Resident of Village and Post Office- Mehda Sahpur, Police Station- Cheriya Bariyarpur, District- Begusarai.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Bihar, Patna.
2. The Collector, Begusarai.
3. Deputy Collector, Land Reforms, Manjhaul, District- Begusarai.
4. Mahendra Mahto Son of Late Soman Mahto Resident of Village and Post Office- Mehda Sahpur, Via- Sripur, Anchal and Police Station- Cheriya Bariyarpur, District- Begusarai.
5. Manoj Sharma Son of Late Ram Balak Sharma Resident of Village and Post Office- Mahadaspur, Anchal and Police Station- Cheriya Bariyarpur, District- Begusarai.

... .. Respondent/s

with
Civil Writ Jurisdiction Case No. 8074 of 2022

1. Anita Devi W/o Late Lav Kush Kumar @ Lav Kush Singh Resident of Village- Shambhupura, P.S.- Naubatpur, District- Patna.
2. Babita Devi W/o Late Lav Kush Kumar @ Lav Kush Singh Resident of Village- Shambhupura, P.S.- Naubatpur, District- Patna.

... .. Petitioner/s

Versus

1. The State of Bihar Through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary Department of Revenue and Land Reforms, Government of Bihar, Patna.
3. The Collector-cum-District Magistrate Patna.
4. The Deputy Collector Land Reforms Patna, District- Patna.
5. The Circle Officer Naubatpur, District- Patna.
6. Mantu Kumar Son of Awadhesh Singh Resident of Village- Rauniya, P.S.- Naubatpur, District- Patna.
7. Chandrakala Devi W/o Late Kameshwar Singh Resident of Village- Shambhupura, P.S.- Naubatpur, District- Patna.

... .. Respondent/s



with
Civil Writ Jurisdiction Case No. 8146 of 2022

Indradeo Singh @ Indra Dev Singh S/o- Late Lalchand Singh Resident of Village- Sapahi Tola, Bakast, P.S.- Turkaulia, District- East Champaran.

... .. Petitioner/s

Versus

1. The State of Bihar Through the Secretary, Revenue and Land Reform Department, Government of Bihar, Patna.
2. The Special Secretary Government of Bihar, Patna.
3. The Deputy Collector Land Reform Sadar Motihari, East Champaran.
4. The Collector East Champaran.
5. Shri Kishun Bhagat S/o- Late Jagrup Bhagat Resident of Village- Sapahi Tola Bakast, P.S.- Turkaulia, District- East Champaran.
6. Shri Devi Lal Sah S/o Late Hira Lal Sah Resident of Village- Sapahi Tola Bakast, P.S.- Turkaulia, District- East Champaran.

... .. Respondent/s

with
Civil Writ Jurisdiction Case No. 8273 of 2022

Jai Narayan Prasad Son of Late Suraj Narain Prasad Resident of Village- Ahiyapur, Post Office-Ahiyapur Via Kurnoul, Police Station-Sahebganj, District-Muzaffarpur.

... .. Petitioner/s

Versus

1. The State of Bihar. Bihar
2. The Commissioner, Tirhut Division, Muzaffarpur.
3. The Collector, District Muzaffarpur.
4. The Land Reforms Deputy Collector, Sub Division Muzaffarpur West, District Muzaffarpur.
5. Smt. Surekha Devi Wife of Sri Baidya Nath Sharma Resident of Village- Ahiyapur, Post Office-Ahiyapur, Via Karnaul, Police Station-Sahebganj, District-Muzaffarpur.
6. Smt. Sharda Devi Wife of Sri Ashok Prasad Resident of Village-Ahiyapur, Post Office-Ahiyapur, Post Office-Ahiyapur, Via Karnaul, Police Station-Sahebganj, District-Muzaffarpur.

... .. Respondent/s

with
Civil Writ Jurisdiction Case No. 9005 of 2022



Braj Narayan Yadav @ Braj Narayan Prasad Yadav, Son of Sri Dhenai Yadav,
resident of Village-Goth Baruari, Tola-Mohania, P.S.-Supaul, District-Supaul.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, Patna.
3. The Divisional Commissioner, Koshi Division, Sahara.
4. The District Magistrate-cum-Collector, Supaul.
5. The Deputy Collector Land Reforms (D.C.L.R.), Supaul, District-Supaul.
6. Ramesh Kumar Bhati, Son of Late Shiv Nandan Mandal, resident of Village-Goth Baruari, Tola-Mohania, P.S. and District-Supaul.
7. Lalit Kumar, Son of Late Shiv Nandan Mandal, resident of Village-Goth Baruari, Tola-Mohania, P.S. and District-Supaul.
8. Dilip Kumar, Son of Late Shiv Nandan Mandal, resident of Village-Goth Baruari, Tola-Mohania, P.S. and District-Supaul.
9. Ashok Kumar, son of Late Shiv Nandan Mandal, resident of Village-Goth Baruari, Tola-Mohania, P.S. and District-Supaul.
10. Deo Narayan Mandal, Son of Late Madhukar Yadav, resident of Village-Goth Baruari, Tola-Mohania, P.S. and District-Supaul.
11. Bindeshwari Prasad Yadav, son of Late Madhukar Yadav, resident of Village-Goth Baruari, Tola-Mohania, P.S. and District-Supaul.
12. Yoga Narayan Yadav, Son of Late Madhukar Yadav, resident of Village-Goth Baruari, Tola-Mohania, P.S. and District-Supaul.
13. Radha Devi, W/o Late Chandra Narayan Singh, resident of Village-Baruari, P.S. and District-Supaul.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10100 of 2022

Ravindra Singh Son of Late Raja Ram Singh, Resident of Village- Hematpur,
Police Station- Arrah Muffasil, District- Bhojpur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
2. The Secretary, Land Reforms Department, Government of Bihar, Patna.
3. The District Magistrate, Bhojpur at Ara.
4. The Deputy Collector, Land Reforms, Sadar, Ara.
5. Sri Ram Singh Son of Late Prem Singh, Resident of Village- Hematpur, Police Station- Arrah Muffasil, District- Bhojpur at Arrah.



6. Kanhaiya Singh Son of Late Dhafa Rai, Resident of Village- Hematpur, Police Station- Arrah Muffasil, District- Bhojpur at Arrah.
7. Gupteshwar Yadav, Son of Late Ramdeo Yadav, Resident of Village- Hematpur, Police Station- Arrah Muffasil, District- Bhojpur at Arrah.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10119 of 2022

Suresh Prasad @ Suresh Prasad Yadav Son of Aklu Prasad @ Aklu Prasad Yadav Resident of Village- Lemuabad Pandarak, P.O. and P.S.- Pandarak, District- Patna.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, Patna.
3. The Divisional Commissioner, Patna Division, Patna.
4. The District Magistrate-cum-Collector, Patna.
5. The Deputy Collector Land Reforms (D.C.L.R.), Barh, District-Patna.
6. Arjun Yadav Son of Late Subelal Yadav Resident of Village- Lemuabad Pandarak Jaga Tola, P.O. and P.S.- Pandarak, District- Patna.
7. Sri Ajay Shankar Singh Son of Late Rajo Singh Resident of Village- Pandarak, P.O. and P.S.- Pandarak, District- Patna.
8. Sri Manikant Singh Son of Sri Sakal Singh Resident of Village- Pandarak, P.O. and P.S.- Pandarak, District- Patna.
9. Sri Uday Shankar Singh Son of Sri Narayan Singh Resident of Village- Pandarak, P.O. and P.S.- Pandarak, District- Patna.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10998 of 2022

Mahal Devi W/o Raj Kumar Sahni Resident of Village- Rampur Ratnakar @ Sarai, P.O.- Sarai, P.S.- Sarai, District- Vaishali.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue Department, Government of Bihar at Patna.
2. The Principal Secretary, Bihar Land Reform Department, Government of Bihar, Patna.
3. The District Magistrate, Vaishali.



4. Most Giriga W/o Late Sushil Singh Resident of Village- Rampur Ratnakar @ Sarai, P.O.- Sarai, P.S.- Sarai, District- Vaishali.
5. Mukesh Kumar Das S/o Ram Shankar Das Resident of Village- Rampur Ratnakar @ Sarai, P.O.- Sarai, P.S.- Sarai, District- Vaishali.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 11402 of 2022

Saraswati Prasad Singh Son of Late Durga Shankar Prasad Singh, resident of Village- Dalippur, Police Station - Dhangai, Anchal - Jagdishpur, District - Bhojpur, President, Durga Shankar Prasad Singh Vikas Samiti, Dalippur, Police Station - Dhangai, Anchal- Jagdishpur, District- Bhojpur.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reforms, Government of Bihar, Patna.
2. The Collector, Bhojpur, Ara.
3. The Additional Collector, Bhojpur, Ara.
4. The Deputy Collector Land Reforms, Jagdishpur, District - Bhojpur, Ara.
5. Arun Pratap Singh Son of Late Yagyanand Singh, resident of Village - Dalippur, Police Station - Dhangai, Anchal- Jagdishpur, District - Bhojpur.
6. Manohar Prasad Singh, Son of Late Bhagwati Prasad Singh, resident of Village - Dalippur, Police Station- Dhangai, Anchal- Jagdishpur, District- Bhojpur.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 13305 of 2022

1. Navin Kumar Jha @ Navin Jha son of Late Bishambhar Jha resident of Village- Athar, P.O.- Mahwa, P.S.- Biraul, District- Darbhanga (Bihar) Pin Code- 847201
2. Rajesh Kumar Jha @ Rajesh Jha son of Late Bishambhar Jha resident of Village- Athar, P.O.- Mahwa, P.S.- Biraul, District- Darbhanga (Bihar) Pin Code- 847201

... .. Petitioner/s

Versus

1. The State of Bihar Bihar
2. The Chief Secretary, Government of Bihar, Patna.
3. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.



4. The Commissioner, Darbhanga Division, Darbhanga.
5. The District Magistrate, Darbhanga.
6. The Additional District Magistrate, Darbhanga.
7. The Deputy Collector Land Reforms, Biraul, Darbhanga.
8. Smt Ruby Roy wife of Sri Saroj Kumar Rai, resident of Village- Mahaba, P.O.- Mahaba, P.S.- Biraul, District- Darbhanga.
9. Fanindra Kumar Jha, son of Late Ram Prakash Jha, resident of Village- Athar, P.O.- Mahwa, P.S.- Biraul, District- Darbhanga (Bihar) Pin Code- 847201.
10. Vijay Laxmi Jha wife of Late Bishambhar Jha, resident of Village- Athar, P.O.- Mahwa, P.S.- Biraul, District- Darbhanga (Bihar) Pin Code- 847201.
11. Smt. Kamini Devi wife of Sanjay Mishra, resident of Village- Athar, P.O.- Mahwa, P.S.- Biraul, District- Darbhanga (Bihar) Pin Code- 847201.
12. Smt Kumkum Devi wife of Sri Mohan Jha, resident of Village- Athar, P.O.- Mahwa, P.S.- Biraul, District- Darbhanga (Bihar) Pin Code- 847201.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 13531 of 2022

Nitya Nand Sharma son of Sukhdeo Sharma, resident of Village, P.O. and P.S.- Pauthu, District- Aurangabad.

... .. Petitioner/s

Versus

1. The State of Bihar through the Add. Chief Secretary, Dept. of Revenue and Land Reforms, Govt. of Bihar.
2. The Chief Secretary, Government of Bihar, Old Secretariat, Patna.
3. The Principal Secretary, Department of Revenue and Land Reforms, Old Secretariat, Patna.
4. The Divisional Commissioner, Magadh Division, Gaya.
5. The District Magistrate, Gaya.
6. The Deputy Collector, Land Reforms, Aurangabad.
7. Satendra Sharma, son of late Sukhdeo Singh, resident of Village, P.O. and P.S.- Pauthu, District- Aurangabad.
8. Fulendra Kumar Singh, son of late Sukhdeo Singh, resident of Village, P.O. and P.S.- Pauthu, District- Aurangabad.
9. Narendra Kumar Sharma, son of late Sukhdeo Singh, resident of Village, P.O. and P.S.- Pauthu, District- Aurangabad.
10. Devendra Kumar Singh, son of late Sukhdeo Singh, resident of Village, P.O. and P.S.- Pauthu, District- Aurangabad.
11. Raghubendra Kumar, son of late Sukhdeo Singh, resident of Village, P.O. and P.S.- Pauthu, District- Aurangabad.



12. Malika Khatoon, wife of Danish Rahman, resident of Village, P.O. and P.S.- Pauthu, District- Aurangabad.
13. Aairul/ Anaurul Haque, son of Abdul Kayum, resident of Village, P.O. and P.S.- Pauthu, District- Aurangabad.
14. Mostt. Karimun, Daughter of Ahmad Karim, resident of Village, P.O. and P.S.- Pauthu, District- Aurangabad.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 17297 of 2022

Dr. Anand Kumar Choudhary @ Anand Kumar Choudhary S/o Late Chandra Narayan Choudhary R/o Village- Panchobh, P.S.- Bishanpur, Anchal- Hanuman nagar, Sub Division- Sadar, District- Darbhanga.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
2. The Principal Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Commissioner, Darbhanga Division, Darbhanga.
4. The Collector, Darbhanga.
5. The Land Reforms Deputy Collector, Sadar, Darbhanga.
6. Sri Ram Kumar Mishra, S/o Late Tripti Mishra R/o Village- Ojhaul, P.S. and Anchal- Bahadurpur, Sub Division- Sadar, District- Darbhanga.
7. Sri Namo Narain Chaudhary, S/o Late Punyanand Chaudhary R/o Village- Panchobh, P.S.- Bishanpur, Anchal- Hanumannagar, Sub division- Sadar Darbhanga, District- Darbhanga.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 3204 of 2023

Rajendra Yadav @ Rajendra Ray S/o Shivraj Ray, Resident of village - Bherihari, P.O. Adhkapariya, P.S. Ramgarhwa, District - East Champaran.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Additional Chief Secretary/Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, Patna.
3. The Collector-cum-District Magistrate, East Champaran at Motihari.
4. The Deputy Collector, Land Reforms, Raxaul.



5. The Circle Officer, Ramgarhwa, East Champaran.
6. Kedar Yadav, S/o Bhukhal Yadav, Resident of village - Bherihari, P.O. Adhkapariya, P.S. Ramgarhwa, District - East Champaran.

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 15060 of 2019)

For the Petitioner/s : Dr. K.N. Choubey, Sr. Advocate
Mr. Sushil Kumar Jha, Advocate
Mr. Gajendra Kumar Jha, Advocate
Mr. Bam Bahadur Jha, Advocate
Mr. Surya Kant Mishra, Advocate
Mr. Sunil Kumar Jha, Advocate

For the Respondent/s : Mr. Sanjeet Kumar Singh, AC to AAG-6

(In Letters Patent Appeal No. 842 of 2017)

For the Appellant/s : Mr. Ambuj Nayan Chaubey, Advocate

For the Respondent/s : Mr. Md. Khurshid Alam, AAG-12

(In Civil Writ Jurisdiction Case No. 3106 of 2017)

For the Petitioner/s : Mr. Manoj Kumar, Advocate

For the Respondent/s : Mr. Rishi Raj Sinha, SC-19

(In Civil Writ Jurisdiction Case No. 1840 of 2019)

For the Petitioner/s : Mr. Arun Prasad Ambastha, Advocate

For the Respondent/s : Mr. Rishi Raj Sinha, SC-19

(In Civil Writ Jurisdiction Case No. 2728 of 2019)

For the Petitioner/s : Mr. Arun Prasad Ambastha, Advocate

For the Respondent/s : Mr. Md. Khurshid Alam (AAG-12)

(In Civil Writ Jurisdiction Case No. 12063 of 2019)

For the Petitioner/s : Mr. Anshuman Jaipuridar, Advocate

For the Respondent/s : Mr. Rishi Raj Sinha, SC-19

(In Civil Writ Jurisdiction Case No. 12493 of 2019)

For the Petitioner/s : Mr. Manish, Advocate

For the Respondent/s : Mr. Md. Khurshid Alam (AAG-12)

(In Civil Writ Jurisdiction Case No. 14087 of 2019)

For the Petitioner/s : Mr. Navesh Nandan, Advocate

For the Respondent/s : Mr. P.K. Shahi, AG

(In Civil Writ Jurisdiction Case No. 15012 of 2019)

For the Petitioner/s : Mr. Akhileshwar Pandey, Advocate

For the Respondent/s : Mr. Sajid Salim Khan (SC-25)

(In Civil Writ Jurisdiction Case No. 15840 of 2019)

For the Petitioner/s : Dr. K.N. Choubey, Sr. Advocate
Mr. Sushil Kumar Jha, Advocate
Mr. Gajendra Kumar Jha, Advocate
Mr. Bam Bahadur Jha, Advocate
Mr. Surya Kant Mishra, Advocate

For the Respondent/s : Mr. P.K. Shahi, AG

(In Civil Writ Jurisdiction Case No. 15921 of 2019)

For the Petitioner/s : Mr. Bishwa Nath Chaudhary, Advocate

For the Respondent/s : Mr. Md. Khurshid Alam (AAG-12)

(In Civil Writ Jurisdiction Case No. 16002 of 2019)

For the Petitioner/s : Mr. Fakhruddin Ali Ahmad, Advocate

For the Respondent/s : Mr. Md. Khurshid Alam (AAG-12)

(In Civil Writ Jurisdiction Case No. 16337 of 2019)

For the Petitioner/s : Mr. Jitendra Prasad Singh, Advocate

For the Respondent/s : Mr. Rishi Raj Sinha (SC-19)



(In Civil Writ Jurisdiction Case No. 16426 of 2019)

For the Petitioner/s : Mr. Satya Prakash Parasar, Advocate

For the Respondent/s : Mr. Md. Khurshid Alam (AAG-12)

(In Civil Writ Jurisdiction Case No. 16634 of 2019)

For the Petitioner/s : Mr. Vijay Kumar Mishra, Advocate

Mr. Shovendra Kumar, Advocate

For the Respondent/s : Mr. Sanjeet Kumar Singh, AC to AAG-6

Mr. Arjun Prasad, Advocate

Mr. Masoom Alam, Advocate

(In Civil Writ Jurisdiction Case No. 16673 of 2019)

For the Petitioner/s : Mr. Vijay Kumar Mishra, Advocate

Mr. Shovendra Kumar, Advocate

For the Respondent/s : Mr. Khursid Alam, AAG-12

Mr. Arjun Prasad, Advocate

Mr. Masoom Alam, Advocate

(In Civil Writ Jurisdiction Case No. 16908 of 2019)

For the Petitioner/s : Mr. Arvind Kumar Varma, Advocate

Mr. Shanti Pratap, Advocate

Mr. Vinod Shankar Modi, Advocate

For the Respondent/s : Mr. P.K. Shahi, AG

(In Civil Writ Jurisdiction Case No. 17067 of 2019)

For the Petitioner/s : Mr. Jitendra Prasad Singh, Advocate

For the Respondent/s : Mr. Sajid Salim Khan (SC25)

(In Civil Writ Jurisdiction Case No. 17445 of 2019)

For the Petitioner/s : Mr. Waliur Rahman, Advocate

For the Respondent/s : Mr. Md. Khurshid Alam (AAG-12)

(In Civil Writ Jurisdiction Case No. 17899 of 2019)

For the Petitioner/s : Mr. Navesh Nandan, Advocate

For the Respondent/s : Mr. Md. Khursid Alam (AAG12)

(In Civil Writ Jurisdiction Case No. 17985 of 2019)

For the Petitioner/s : Mr. Jitendra Prasad Singh, Advocate

For the Respondent/s : Mr. Subash Chandra Yadav (Gp15)

(In Civil Writ Jurisdiction Case No. 18087 of 2019)

For the Petitioner/s : Mr. Akhileshwar Pandey, Advocate

For the Respondent/s : Mr. Md. Khursid Alam (Aag12)

(In Civil Writ Jurisdiction Case No. 18379 of 2019)

For the Petitioner/s : Mr. Janardan Prasad Singh, Sr. Advocate

Mr. Dipak Kumar, Advocate

Mr. Shailendra Kumar Singh, Advocate

For the Respondent/s : Mr. Md. Khurshid Alam (AAG-12)

(In Civil Writ Jurisdiction Case No. 18437 of 2019)

For the Petitioner/s : Mr. Subhash Kumar Jha, Advocate

For the Respondent/s : Mr. Md. Khursid Alam (AAG12)

(In Civil Writ Jurisdiction Case No. 18786 of 2019)

For the Petitioner/s : Mr. Binod Kumar, Advocate

For the Respondent/s : Mr. Md. Khurshid Alam (AAG12)

(In Civil Writ Jurisdiction Case No. 19144 of 2019)

For the Petitioner/s : Mr. Alok Kumar Sinha, Advocate

For the Respondent/s : Mr. P. K. Shahi, AG.

Mr. Sanjeet Kumar Singh, AC to AAG-6

Mr. Anjani Kumar, AAG-4

Mr. Alok Kumar Rahi, AC to AAG-4

Mr. Utkarsh Bhushan, Advocate

Mr. Sanjiv Kumar, Advocate

Mr. Apurva Kumar, Advocate

Mr. Rishi Raj, Advocate



For the respondent no.5 : Mr. Basant Kumar Chaudhary, Sr. Advocate
Mr. Arvind Kumar, Advocate

For the Pvt. Respondent : Mr. Sanjeev Kumar, Advocate
(In Civil Writ Jurisdiction Case No. 19202 of 2019)

For the Petitioner/s : Mr. Alok Kumar Sinha, Advocate

For the Respondent/s : Mr. P.K. Shahi
(In Civil Writ Jurisdiction Case No. 19265 of 2019)

For the Petitioner/s : Mr. Sanjeet Kumar, Advocate
Mr. Digvijay Narayan Singh, Advocate

For the Respondent/s : Mr. Sanjeet Kumar Singh, AC to AAG-6
(In Civil Writ Jurisdiction Case No. 19455 of 2019)

For the Petitioner/s : Mr. Manish, Advocate

For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 19750 of 2019)

For the Petitioner/s : Mr. Dharendra Singh, Advocate

For the Respondent/s : Mr. Sanjeet Kumar Singh, AC to AAG-6
(In Civil Writ Jurisdiction Case No. 19772 of 2019)

For the Petitioner/s : Mr. Surya Kant Mishra, Advocate

For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 20073 of 2019)

For the Petitioner/s : Mr. Anshuman Jaipuriyar, Advocate

For the Respondent/s : Mr. Anjani Kumar (AAG-4)
(In Civil Writ Jurisdiction Case No. 20122 of 2019)

For the Petitioner/s : Mr. Baidya Nath Thakur, Advocate

For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 20369 of 2019)

For the Petitioner/s : Mr. Manish, Advocate

For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 20517 of 2019)

For the Petitioner/s : Mr. Maheshwar Prasad, Advocate

For the Respondent/s : Mr. Sanjeet Kumar Singh, AC to AAG-6
(In Civil Writ Jurisdiction Case No. 20665 of 2019)

For the Petitioner/s : Mr. Gopal Govind Mishra, Advocate
Mr. Munna Kumar Upadhaya, Advocate

For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 20826 of 2019)

For the Petitioner/s : Mr. Navesh Nandan, Advocate

For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 20835 of 2019)

For the Petitioner/s : Dr. K.N. Choubey, Sr. Advocate
Mr. Sushil Kumar Jha, Advocate
Mr. Gajendra Kumar Jha, Advocate
Mr. Bam Bahadur Jha, Advocate
Mr. Surya Kant Mishra, Advocate
Mr. Sunil Kumar Jha, Advocate

For the Respondent/s : Mr. Sanjeet Kumar Singh, AC to AAG-6
(In Civil Writ Jurisdiction Case No. 20950 of 2019)

For the Petitioner/s : Mr. Naresh Chandra Verma, Advocate

For the Respondent/s : Mr. Md. Khursid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 20968 of 2019)

For the Petitioner/s : Mr. Sanjay Kumar Pandey, Advocate

For the Respondent/s : Mr. Sanjeet Kumar Singh, AC to AAG-6
(In Civil Writ Jurisdiction Case No. 21048 of 2019)

For the Petitioner/s : Mr. Anshuman Jaipuriyar, Advocate

For the Respondent/s : Mr. Sanjeet Kumar Singh, AC to AAG-6
Mr. Kaushal Kishore Mishra, Advocate
(In Civil Writ Jurisdiction Case No. 21073 of 2019)



For the Petitioner/s : Mr. Sarojanand Kumar, Advocate
For the Respondent/s : Mr. Md. Khursid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 21162 of 2019)
For the Petitioner/s : Mr. Birendra Kumar Singh, Advocate
For the Respondent/s : Mr. Md. Khursid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 21269 of 2019)
For the Petitioner/s : Mr. Abinash Kumar, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 21289 of 2019)
For the Petitioner/s : Mr. Mukesh Kumar Jha, Advocate
For the Respondent/s : Mr. P.K.Shahi, AG
(In Civil Writ Jurisdiction Case No. 21580 of 2019)
For the Petitioner/s : Mr. Janardan Prasad Singh, Sr. Advocate
Mr. Dipak Kumar, Advocate
Mr. Shailendra Kumar Singh, Advocate
For the Respondent/s : Mr. Anjani Kumar (Aag4)
(In Civil Writ Jurisdiction Case No. 21749 of 2019)
For the Petitioner/s : Mr. Baidya Nath Thakur, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 21899 of 2019)
For the Petitioner/s : Mr. Jitendra Prasad Singh, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 22175 of 2019)
For the Petitioner/s : Mr. Nagendra Rai, Advocate
Mr. Navin Nikunj, Advocate
Mr. Kushalendra Rai, Advocate
For the Respondent/s : Mr. Rishi Raj Sinha (Sc19)
(In Civil Writ Jurisdiction Case No. 22510 of 2019)
For the Petitioner/s : Mr. Maheshwar Prasad, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 22689 of 2019)
For the Petitioner/s : Mr. Baidya Nath Thakur, Advocate
For the Respondent/s : Mr. Sanjeet Kumar Singh, AC to AAG-6
(In Civil Writ Jurisdiction Case No. 22969 of 2019)
For the Petitioner/s : Mr. Navesh Nandan, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 23365 of 2019)
For the Petitioner/s : Mr. Jitendra Kishore Verma, Advocate
Mr. Anjani Kumar, Advocate
Mr. Ravi Raj, Advocate
Mr. Shreyash Goyal, Advocate
Mr. Abhay Nath, Advocate
For the Respondent/s : Mr. Md. Khursid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 23715 of 2019)
For the Petitioner/s : Mr. Ranjan Kumar Dubey, Advocate
For the Respondent/s : Mr. Md. Khursid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 23983 of 2019)
For the Petitioner/s : Mr. Arbind Kumar Singh, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 23987 of 2019)
For the Petitioner/s : Mr. Awadhesh Kumar Singh Tarun, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 24058 of 2019)
For the Petitioner/s : Mr. Jitendra Prasad Singh, Advocate
For the Respondent/s : Mr. Anjani Kumar (Aag4)
(In Civil Writ Jurisdiction Case No. 24103 of 2019)
For the Petitioner/s : Mr. Surendra Prasad Singh, Advocate



For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 24210 of 2019)
For the Petitioner/s : Mr. Nishant Kumar Sinha, Advocate
Mr. Waliur Rahman, Advocate
For the Respondent/s : Mr. Md. Khursid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 24396 of 2019)
For the Petitioner/s : Mr. Pranav Kumar, Advocate
For the Respondent/s : Mr. Md. Khursid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 24480 of 2019)
For the Petitioner/s : Mr. Jitendra Kishore Verma, Advocate
For the Respondent/s : Mr. Md. Khursid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 24554 of 2019)
For the Petitioner/s : Mr. Jitendra Kishore Verma, Advocate
Mr. Anjani Kumar, Advocate
Mr. Ravi Raj, Advocate
Mr. Shreyash Goyal, Advocate
Mr. Abhay Nath, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 24684 of 2019)
For the Petitioner/s : Mr. Baidya Nath Thakur, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 24900 of 2019)
For the Petitioner/s : Mr. Pancham Lal Jaiswal, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 24979 of 2019)
For the Petitioner/s : Mr. Manoj Kumar, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 25243 of 2019)
For the Petitioner/s : Mr. Anuj Dilbar Krishna, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 25837 of 2019)
For the Petitioner/s : Mr. Awadhesh Kumar Singh Tarun, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 2 of 2020)
For the Petitioner/s : Mr. Birendra Kumar Singh, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 87 of 2020)
For the Petitioner/s : Mr. Ajay Kumar, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 98 of 2020)
For the Petitioner/s : Mr. Sanat Kumar Mishra, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 165 of 2020)
For the Petitioner/s : Mr. Birendra Kumar Singh, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 346 of 2020)
For the Petitioner/s : Mr. Sunil Kumar Karn, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag13)
(In Civil Writ Jurisdiction Case No. 348 of 2020)
For the Petitioner/s : Mr. Sheo Jee Mishra, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
For the respondent no.6 : Mr. Dharmesh Kumar Shrivastava, Advocate
(In Civil Writ Jurisdiction Case No. 357 of 2020)
For the Petitioner/s : Mr. Mahendra Prasad Bhartee, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 656 of 2020)
For the Petitioner/s : Mr. Anil Singh, Advocate



For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 817 of 2020)
For the Petitioner/s : Mr. Nishant Kumar Sinha, Advocate
Mr. Waliur Rahman, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 865 of 2020)
For the Petitioner/s : Mr. Kaushalesh Choudhary, Advocate
For the Respondent/s : Mr. Md. Khursid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 896 of 2020)
For the Petitioner/s : Mr. Pranav Kumar, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 923 of 2020)
For the Petitioner/s : Mr. Maya Shankar Mishra, Advocate
For the Respondent/s : Mr. Raj Kishore Roy (Gp18)
Mr. Navnit Kumar, AC to GP-18
Ms. Sulekha Kumari, AC to GP-18
Ms. Prerna Anand, AC to GP-18
(In Civil Writ Jurisdiction Case No. 1558 of 2020)
For the Petitioner/s : Mr. Baidya Nath Thakur, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 1723 of 2020)
For the Petitioner/s : Mr. Vijay Anand, Advocate
For the Respondent/s : Mr. Rishi Raj Sinha (Sc19)
(In Civil Writ Jurisdiction Case No. 2130 of 2020)
For the Petitioner/s : Mr. Mahendra Prasad Bhartee, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 2296 of 2020)
For the Petitioner/s : Mr. Vinay Ranjan, Advocate
For the Respondent/s : Mr. Md. Khursid Alam (Aag12)
Mr. Avinash Kumar Pandey, Advocate
(In Civil Writ Jurisdiction Case No. 2437 of 2020)
For the Petitioner/s : Mr. Manoj Kumar, Advocate
For the Respondent/s : Mr. Subash Chandra Yadav (Gp15)
(In Civil Writ Jurisdiction Case No. 2490 of 2020)
For the Petitioner/s : Mr. Manoj Kumar, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 2777 of 2020)
For the Petitioner/s : Mr. Jitendra Prasad Singh, Advocate
For the Respondent/s : Mr. Anjani Kumar (Aag4)
(In Civil Writ Jurisdiction Case No. 3622 of 2020)
For the Petitioner/s : Mr. Jitendra Prasad Singh, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 3901 of 2020)
For the Petitioner/s : Mr. Jitendra Prasad Singh, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 5026 of 2020)
For the Petitioner/s : Mr. Iqbal Asif Niazi, Advocate
Mr. Waliur Rahman, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 5408 of 2020)
For the Petitioner/s : Mr. Anil Kumar Roy, Advocate
For the Respondent/s : Mr. Md. Khursid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 5614 of 2020)
For the Petitioner/s : Mr. Rakesh Kumar Shrivastava, Advocate
For the Respondent/s : Mr. Sanjeet Kumar Singh, AC to AAG-6
For the respondent no.7 to 9: Mr. Kaushal Kishore Mishra, Advocate
(In Civil Writ Jurisdiction Case No. 5786 of 2020)



For the Petitioner/s : Mr. Arun Kumar, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 5887 of 2020)
For the Petitioner/s : Mr. Uma Shankar Singh, Advocate
For the Respondent/s : Mr. Md. Khursid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 5943 of 2020)
For the Petitioner/s : Mr. Prashant Kumar, Advocate
For the Respondent/s : Mr. Raj Kishore Roy (Gp18)
Mr. Navnit Kumar, AC to GP-18
Ms. Sulekha Kumari, AC to GP-18
Ms. Purna Anand, AC to GP-18
(In Civil Writ Jurisdiction Case No. 6009 of 2020)
For the Petitioner/s : Mr. Abdul Wadood, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag 12)
For the respondent no.6 : Mr. Gyanand Roy, Advocate
(In Civil Writ Jurisdiction Case No. 6312 of 2020)
For the Petitioner/s : Mr. Alok Kumar Alok, Advocate
Mr. Uday Kumar Singh, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 6401 of 2020)
For the Petitioner/s : Mr. Uday Pratap Singh, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 6478 of 2020)
For the Petitioner/s : Mr. Manoj Kumar, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 6648 of 2020)
For the Petitioner/s : Mr. Gopal Prasad Roy, Advocate
For the Respondent/s : Mr. Md. Khursid Alam (Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 6784 of 2020)
For the Petitioner/s : Mr. Manoj Kumar, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 6983 of 2020)
For the Petitioner/s : Mr. Dharmesh Kumar Shrivastava, Advocate
For the Respondent/s : Mr. Md. Khursid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 7022 of 2020)
For the Petitioner/s : Mr. Uday Pratap Singh, Advocate
For the Respondent/s : Mr. Sajid Slaim Khan (Sc25)
(In Civil Writ Jurisdiction Case No. 7039 of 2020)
For the Petitioner/s : Mr. Pratik Kumar Sinha, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 9107 of 2020)
For the Petitioner/s : Mr. Himanshu Sagar, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 9257 of 2020)
For the Petitioner/s : Mr. Deepak Kumar Sinha, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 9526 of 2020)
For the Petitioner/s : Mr. Abinash Kumar, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 10084 of 2020)
For the Petitioner/s : Mr. Vinod Pandey, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 10259 of 2020)
For the Petitioner/s : Mr. Nagendra Rai, Advocate
Mr. Navin Nikunj, Advocate
Mr. Kushalendra Rai, Advocate
For the Respondent/s : Mr. Prashant Pratap, GP-2



Mr. Asit Kumar Jha, AC to GP-2
(In Civil Writ Jurisdiction Case No. 10416 of 2020)
For the Petitioner/s : Mr. Arun Prasad Ambastha, Advocate
Mr. Binay Kumar Sinha, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 10448 of 2020)
For the Petitioner/s : Mr. Ratneshwar Prasad, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 10555 of 2020)
For the Petitioner/s : Mr. Abhishek, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 10888 of 2020)
For the Petitioner/s : Mr.Prashant Kumar
For the Respondent/s : Mr.Lalit Kishore (Ag)
For the respondent nos.5,6,9,11,12 : Mr. Rajesh Kumar, Advocate
Mr. Manoj Kumar, Advocate
Mr. Praveen Kumar, Advocate
(In Civil Writ Jurisdiction Case No. 389 of 2021)
For the Petitioner/s : Mr. Ram Sandesh Roy, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 483 of 2021)
For the Petitioner/s : Mr.Ashhar Mustafa, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 779 of 2021)
For the Petitioner/s : Mr. Praveen Kumar, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 1067 of 2021)
For the Petitioner/s : Ms. Vagisha Pragya Vacaknavi, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 1942 of 2021)
For the Petitioner/s : Mr. Jitendra Prasad Singh, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 2390 of 2021)
For the Petitioner/s : Mr. Harsh Singh, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
For the respondent no. 7 : Mr. Rajni Kant Singh, Advocate
For the respondent no. 8 : Mr. Surendra Kumar Mishra, Advocate
(In Civil Writ Jurisdiction Case No. 2501 of 2021)
For the Petitioner/s : Mr.Mrigendra Kumar, Advocate
Mr. Kusum Kumar, Advocate
Mr. Apurva Kumar, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 2708 of 2021)
For the Petitioner/s : Mr. Harsh Singh, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
For the respondent no. 7 : Mr. Rajni Kant Singh, Advocate
For the respondent no. 8 : Mr. Surendra Kumar Mishra, Advocate
(In Civil Writ Jurisdiction Case No. 2867 of 2021)
For the Petitioner/s : Mr. Jitendra Prasad Singh, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 3470 of 2021)
For the Petitioner/s : Mr. Braj Nandan Kumar Tiwary, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 3889 of 2021)
For the Petitioner/s : Mr. Harsh Singh, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
For the respondent no. 7 : Mr. Rajni Kant Singh, Advocate



For the respondent no. 8 : Mr. Surendra Kumar Mishra, Advocate
(In Civil Writ Jurisdiction Case No. 4588 of 2021)
For the Petitioner/s : Ms. Vagisha Pragya Vacaknavi, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 5449 of 2021)
For the Petitioner/s : Mr.Ranjan Kumar Dubey, Advocate
For the Respondent/s : Mr. Shashi Sekhar Tiwary, Advocate
(In Civil Writ Jurisdiction Case No. 5781 of 2021)
For the Petitioner/s : Mr. Pramod Mishra, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 5862 of 2021)
For the Petitioner/s : Mr. Alok Kumar Alok, Advocate
Mr. Uday Kumar Singh, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 6183 of 2021)
For the Petitioner/s : Mr. Krishna Kant Singh, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 6984 of 2021)
For the Petitioner/s : Mr. Arun Kumar Pandey, Advocate
For the Respondent/s : Mr. Subash Chandra Yadav (Gp15)
(In Civil Writ Jurisdiction Case No. 7202 of 2021)
For the Petitioner/s : Mr. Jitendra Prasad Singh, Advocate
For the Respondent/s : Mr.P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 7282 of 2021)
For the Petitioner/s : Mr. Neeraj Kumar Singh, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 7700 of 2021)
For the Petitioner/s : Mr. Ranjan Kumar Dubey, Advocate
For the Respondent/s : Mr. Md.Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 8186 of 2021)
For the Petitioner/s : Mr. Arun Prasad Ambastha, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 8197 of 2021)
For the Petitioner/s : Mr. Arun Prasad Ambastha, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 8403 of 2021)
For the Petitioner/s : Mr. Arghesh Kumar, Advocate
For the Respondent/s : Mr. Md. Khursid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 8606 of 2021)
For the Petitioner/s : Mr. Arghesh Kumar, Advocate
For the Respondent/s : Mr. Subash Chandra Yadav (Gp15)
(In Civil Writ Jurisdiction Case No. 9717 of 2021)
For the Petitioner/s : Mr. Prashant Kumar, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 11657 of 2021)
For the Petitioner/s : Mr. Baidya Nath Thakur, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 11659 of 2021)
For the Petitioner/s : Mr. Narendra Kumar, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 11660 of 2021)
For the Petitioner/s : Mr. Narendra Kumar, Advocate
For the Respondent/s : Mr. Rishi Raj Sinha (Sc19)
(In Civil Writ Jurisdiction Case No. 11664 of 2021)
For the Petitioner/s : Mr. Narendra Kumar, Advocate
For the Respondent/s : Mr. Sajid Salim Khan (Sc25)
(In Civil Writ Jurisdiction Case No. 12770 of 2021)



For the Petitioner/s : Mr. Ranjan Kumar Dubey, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
For the respondent no.5 : Mr. Ajit Kumar, Advocate
Mr. Nalin Ranjan, Advocate
Mr. Abhay Kumar, Advocate

(In Civil Writ Jurisdiction Case No. 12935 of 2021)

For the Petitioner/s : Mr. Lakshmi Kant Tiwary, Advocate
For the Respondent/s : Mr. Raj Kishore Roy (Gp18)
Mr. Navnit Kumar, AC to GP-18
Ms. Sulekha Kumari, AC to GP-18
Ms. Purna Anand, AC to GP-18
Mr. Surendra Kishore Thakur, Advocate
Mr. Manjeet Kumar Roy, Advocate

(In Civil Writ Jurisdiction Case No. 12945 of 2021)

For the Petitioner/s : Mr. Mritunjay Kumar, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)

(In Civil Writ Jurisdiction Case No. 13114 of 2021)

For the Petitioner/s : Mr. Mritunjay Kumar, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)

(In Civil Writ Jurisdiction Case No. 13649 of 2021)

For the Petitioner/s : Mr. Arun Prasad Ambastha, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)

(In Civil Writ Jurisdiction Case No. 14047 of 2021)

For the Petitioner/s : Mr. Arun Prasad Ambastha, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)

(In Civil Writ Jurisdiction Case No. 14133 of 2021)

For the Petitioner/s : Mr. Jitendra Kishore Verma, Advocate
Mr. Anjani Kumar, Advocate
Mr. Ravi Raj, Advocate
Mr. Shreyash Goyal, Advocate
Mr. Abhay Nath, Advocate

For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)

(In Civil Writ Jurisdiction Case No. 15046 of 2021)

For the Petitioner/s : Mr. Binay Kumar Sinha, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)

(In Civil Writ Jurisdiction Case No. 17115 of 2021)

For the Petitioner/s : Mr. Prabhas Ranjan, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)

(In Civil Writ Jurisdiction Case No. 17890 of 2021)

For the Petitioner/s : Mr. Chandra Shekhar Singh, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)

(In Civil Writ Jurisdiction Case No. 18014 of 2021)

For the Petitioner/s : Mr. Md. Javed Jafar Khan, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)

(In Civil Writ Jurisdiction Case No. 18354 of 2021)

For the Petitioner/s : Mr. Abinash Kumar, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)

(In Civil Writ Jurisdiction Case No. 18463 of 2021)

For the Petitioner/s : Mr. Radha Mohan Pandey, Advocate
Mr. Chandra Sekhar Verma, Advocate
For the Respondent/s : Mr. Sajid Salim Khan (Sc25)

(In Civil Writ Jurisdiction Case No. 18505 of 2021)

For the Petitioner/s : Mr. Radha Mohan Pandey, Advocate
Mr. Chandra Sekhar Verma, Advocate
For the Respondent/s : Mr. Raj Kishore Roy (Gp18)
Mr. Navnit Kumar, AC to GP-18
Ms. Sulekha Kumari, AC to GP-18



Ms. Prerna Anand, AC to GP-18
(In Civil Writ Jurisdiction Case No. 18566 of 2021)
For the Petitioner/s : Ms. Shama Sinha, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 19939 of 2021)
For the Petitioner/s : Mr. Raghav Prasad, Advocate
For the Respondent/s : Mr. Sajid Salim Khan (Sc25)
(In Civil Writ Jurisdiction Case No. 19968 of 2021)
For the Petitioner/s : Mr. Javed Aslam, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag 12)
(In Civil Writ Jurisdiction Case No. 20947 of 2021)
For the Petitioner/s : Mr. Raju Kumar Singh, Advocate
For the Respondent/s : Mr. Sajid Salim Khan (Sc25)
(In Civil Writ Jurisdiction Case No. 21207 of 2021)
For the Petitioner/s : Mr. Ranjan Kumar Dubey, Advocate
For the Respondent/s : Mr. Raj Kishore Roy (Gp18)
Mr. Navnit Kumar, AC to GP-18
Ms. Sulekha Kumari, AC to GP-18
Ms. Prerna Anand, AC to GP-18
(In Civil Writ Jurisdiction Case No. 21426 of 2021)
For the Petitioner/s : Mr. Satish Chandra Mishra, Advocate
For the Respondent/s : Mr. Raj Kishore Roy (Gp18)
Mr. Navnit Kumar, AC to GP-18
Ms. Sulekha Kumari, AC to GP-18
Ms. Prerna Anand, AC to GP-18
(In Civil Writ Jurisdiction Case No. 84 of 2022)
For the Petitioner/s : Mr. Satish Chandra Mishra, Advocate
For the Respondent/s : Mr. Raj Kishore Roy (Gp18)
(In Civil Writ Jurisdiction Case No. 532 of 2022)
For the Petitioner/s : Mr. Bidhanesh Misra, Advocate
Ms. Tanuja Kumari Mishra, Advocate
For the Respondent/s : Mr. Sajid Salim Khan (Sc25)
(In Civil Writ Jurisdiction Case No. 558 of 2022)
For the Petitioner/s : Mr. Satish Chandra Mishra, Advocate
For the Respondent/s : Mr. Rishi Raj Sinha (Sc19)
(In Civil Writ Jurisdiction Case No. 922 of 2022)
For the Petitioner/s : Mr. Jitendra Kumar, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag 12)
(In Civil Writ Jurisdiction Case No. 1683 of 2022)
For the Petitioner/s : Ms. Vagisha Pragya Vacaknavi, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 2104 of 2022)
For the Petitioner/s : Mr. Arun Prasad Ambastha, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 2332 of 2022)
For the Petitioner/s : Mr. Raghav Prasad, Advocate
For the Respondent/s : Mr. P.K.Shahi (Ag)
(In Civil Writ Jurisdiction Case No. 2527 of 2022)
For the Petitioner/s : Mr. Arun Prasad Ambastha, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag 12)
(In Civil Writ Jurisdiction Case No. 3043 of 2022)
For the Petitioner/s : Mr. Prabhas Ranjan, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag 12)
(In Civil Writ Jurisdiction Case No. 3147 of 2022)
For the Petitioner/s : Mr. Vijay Shanker Tiwari, Advocate
Mr. Sumit Kumar Jha, Advocate
Ms. Riya Giri, Advocate



Mr. Bivutosh Kumar, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 3164 of 2022)
For the Petitioner/s : Mr. Vijay Shanker Tiwari, Advocate
Mr. Sumit Kumar Jha, Advocate
Ms. Riya Giri, Advocate
Mr. Bivutosh Kumar, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 3658 of 2022)
For the Petitioner/s : Mr. Braj Bhushan Mishra, Advocate
For the Respondent/s : Mr. Sajid Salim Khan (Sc 25)
(In Civil Writ Jurisdiction Case No. 5955 of 2022)
For the Petitioner/s : Mr. Sanjay Parasmani, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag 12)
(In Civil Writ Jurisdiction Case No. 6676 of 2022)
For the Petitioner/s : Mr. Shambhu Nath Choubey, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 8074 of 2022)
For the Petitioner/s : Mr. Binod Kumar, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 8146 of 2022)
For the Petitioner/s : Mr. Suresh Mishra, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag 12)
(In Civil Writ Jurisdiction Case No. 8273 of 2022)
For the Petitioner/s : Mr. Upendra Kumar Chaubey, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag 12)
(In Civil Writ Jurisdiction Case No. 9005 of 2022)
For the Petitioner/s : Mr. Pramod Mishra, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag 12)
(In Civil Writ Jurisdiction Case No. 10100 of 2022)
For the Petitioner/s : Mr. Ashok Kumar Singh, Advocate
For the Respondent/s : Mr. Pawan Kumar (A.C. To A.G.)
(In Civil Writ Jurisdiction Case No. 10119 of 2022)
For the Petitioner/s : Mr. Pramod Mishra, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag 12)
(In Civil Writ Jurisdiction Case No. 10998 of 2022)
For the Petitioner/s : Mr. Ashok Kumar, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag 12)
(In Civil Writ Jurisdiction Case No. 11402 of 2022)
For the Petitioner/s : Mr. Jitendra Prasad Singh, Advocate
For the Respondent/s : Mr. Pawan Kumar (Ac To Ag)
(In Civil Writ Jurisdiction Case No. 13305 of 2022)
For the Petitioner/s : Mr. Ajay Kumar Jha, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag12)
(In Civil Writ Jurisdiction Case No. 13531 of 2022)
For the Petitioner/s : Mr. Radha Mohan Pandey, Advocate
Mr. Chandra Sekhar Verma, Advocate
For the Respondent/s : Mr. Md. Khurshid Alam (Aag 12)
(In Civil Writ Jurisdiction Case No. 17297 of 2022)
For the Petitioner/s : Ms. Vagisha Pragya Vacaknavi, Advocate
For the Respondent/s : Mr. Pawan Kumar (A.C. To A.G.)
(In Civil Writ Jurisdiction Case No. 3204 of 2023)
For the Petitioner/s : Mr. Jitendra Kumar, Advocate
For the Respondent/s : Mr. Sajid Salim Khan (Sc25)



**CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE PARTHA SARTHY
C.A.V. JUDGMENT
(Per: HONOURABLE MR. JUSTICE PARTHA SARTHY)**

Date : 13-10-2023

1. The petitioners in these applications have challenged the constitutional validity of the Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) (Amendment) Act, 2016 (herein after referred to as the 'Amendment Act, 2016') as also that of the Bihar Land Reforms (Fixation of Surplus Area and Acquisition of Surplus Land) (Amendment) Act, 2019 (herein after referred to as the 'Amendment Act, 2019'). The petitioners have also challenged the orders passed in their respective case by different authorities including the Additional Collector, the Commissioner of the Division and the Bihar Land Tribunal, all of which arise out of applications for pre-emption filed under section 16(3) of the Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) Act, 1961 (herein after referred to as 'the Act' or 'the principal Act').

2. The case of the petitioners as evident from the contents of the applications are that the amendments are against the fundamental rights guaranteed by Part III of the Constitution as also against the principles of natural justice. It is *ultra vires*



Article 14 of the Constitution, against the legal rights and also takes away the vested right of an individual. Section 16(3) of the Act has been repealed in an arbitrary manner without assigning any cogent reasons and the amendment is arbitrary, unconstitutional, unreasonable and *ultra vires* the parent Act. It should not be made applicable with retrospective affect. The amendment effected has not only been done in excess of the power granted under the Constitution; assent of the President; without which it is otiose, has not been taken before its promulgation. The parties have been harassed on account of pendency of the cases for decades and now the petitioners' peremptory rights have been ordered to have abated. It is further contended that the amendment affected is beyond the competence of the State legislature and on account of repeal of section 45B of the Act, the statutory remedy of appeal/revision as was earlier available has been taken away without providing for any forum for adjudication of the disputes. As such, the contention is that the amendments be declared *ultra vires* the Constitution and the same be set aside.

3. Learned counsels who made their submissions on behalf of the petitioners were Senior Advocates Sri Kamal Nayan Choubey and Mr. J. S. Arora and Advocates Sri Jitendra



Kishore Verma and Mr. Nagendra Rai. Sri P. K. Shahi, learned Advocate General led the argument on behalf of the respondent-State of Bihar. The other learned counsels who appeared in support of the amendment were Sri Basant Kumar Choudhary, Senior Advocate and Sri Sanjeev Kumar, Advocate. The other counsels depending on the sides that they were appearing for, adopted the arguments made by the above learned counsels.

4. Sri Kamal Nayan Choubey, learned Senior Advocate appearing for the petitioners submitted that pursuant to Article 38 of the Constitution which provides a mandate for the State to secure a social order for the promotion of welfare of the people and Article 39, which lays down six Directive Principles, some of which are to ensure means of equal livelihood to men and women, ownership and control of resources be distributed to serve the best interest of the people, avoid concentration of wealth, ensure equal pay for equal work of men and women etc; legislative steps were taken in all the States as also in the State of Bihar. The same led to the enactment of the Bihar Land Reforms Act, 1950, the Bihar Consolidation of Holdings and Prevention of Fragmentation Act, 1956 and the Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) Act, 1961.



5. It was further contended that the Act which provided for fixation of ceiling area of land which a person could hold and the object of which was equitable distribution of land, after receiving the assent of the President was published in the gazette on 19.4.1962. At the time of all important amendments in the Act, whenever the State Government felt that major provisions are being deleted, the assent of the President was obtained. As the Presidential assent has not been obtained in the instant case, in absence thereof, the amendment is unconstitutional.

6. Learned Senior Advocate further submitted that the Act was promulgated by the Government of Bihar pursuant to the subjects enumerated at item no.18 of the State List and item no.42 of the Concurrent List, of the 7th Schedule of the Constitution. Further, the Act having been enacted after obtaining the assent of the President, the same cannot be taken away in this manner. Even if it is held to be a curable defect, unless the defect is cured the same cannot be implemented. Referring to the principles of law laid down in **Taylor v. Taylor**, (1875) 1 Ch. D. 426 that where a power is given to do a certain thing in a certain way, the thing must be done in that way or not at all, learned Senior Counsel contended that the Presidential



assent was a mandatory requirement and even now assent could be obtained; without which the amendments would have no effect.

7. It was next contended that the protection of Article 31A of the Constitution will not be available to the Amendment Acts, impugned herein, in absence of the President's assent in view of the first proviso to Article 31A.

8. Sri Choubey, learned Senior Advocate in support of his contentions placed reliance on the judgments in the case of **Mahant Shankarshan Ramanuja Das Goswami v. State of Orissa & Anr.**, AIR 1967 SC 59; **Sriram Narayan Medhi v. The State of Maharashtra**, AIR 1971 SC 199; **State of Haryana v. Jai Singh & Ors.**, 2022 SCC OnLine SC 418; **Pt. Rishikesh & Anr. v. Salma Begum**, (1995) 4 SCC 718 and **Anita Kushwaha v. Pushap Sudan**, AIR 2016 SC 3506.

9. Sri Jitendra Kishore Verma, learned counsel for the petitioner submitted that the right to pre-emption is a very old right, history of which could be traced to the period of *Mughals*. The question to be asked is as to why section 16(3) of the Act was brought and has the constitutional goal or its purpose been achieved. For the purpose behind the ceiling law as also the law of pre-emption, learned counsel placed reliance on the



judgments in the case of **Bhau Ram v. Baij Nath Singh & Ors.**, AIR 1962 SC 1476 and **Kedar Mishra v. State of Bihar & Ors.**, AIR 2016 SC 2110. Reliance was placed on judgment in the case of **Ram Sagar Rai vs. The State of Bihar & Ors.**, 2017 (1) PLJR 2019 to submit that section 16(3) of the Act was a beneficial legislation enacted to prevent fragmentation of holding and to facilitate consolidation. A statute is best interpreted when we know as to why it was enacted; reference may be made to the case of **Gaurav Aseem Avtej v. U.P. State Sugar Corporation. Ltd. & Ors.**, (2018) 6 SCC 518. In **Atam Prakash v. State of Haryana & Ors.**, AIR 1986 SC 859 the right of pre-emption was held to be reasonable as also constitutionally valid. Learned counsel also placed reliance on the judgment in the case of **Suresh Prasad Singh vs. Dulhin Phulkumari Devi & Ors.**, 2010 (2) PLJR 167 (SC) wherein it was held that the right has been recognised by the statute.

10. Sri J. S. Arora, learned Senior Advocate, appearing on behalf of the petitioners placing reliance on the judgment in the case of **Godavari Sugar Mills Ltd. v. S.B. Kamble & Ors.**, AIR 1975 SC 1193 submitted that for the State to claim immunity of Article 31B of the Constitution, although, the original Act was in the 9th Schedule, it is required that the



amending Act also be in the 9th Schedule and for the same, assent of the President is required to be obtained. It was further submitted that the amendment creates ambiguity in so far as it does not provide as to how the landlord gets his land back. Even if a person was entitled to get the land as pre-emptor, the proceedings having abated, the person gets back his amount which included the consideration amount with 10% thus causing great hardship. The Court should examine it's rationality, which in view of the judgment of the Hon'ble Supreme Court in the case of **I.R. Coelho v. State of Tamil Nadu**, AIR 2007 SC 861, could be done even if the law was granted protection by including the same in the 9th Schedule of the Constitution.

11. With respect to the Amendment Act, 2016, Sri Arora submitted that in case land of some person is sold without his knowledge and later he comes to know about it being subject matter of a ceiling proceeding, on deletion of section 45B of the Act, he becomes remedy-less. This type of amendment cannot be upheld.

12. Mr. Nagendra Rai, learned counsel appearing for the petitioners submitted that section 45B of the Act was introduced by way of amendment in the year 1978. There are three categories of transfers. One of the period prior to 1959 for



which there was no embargo, the second for the period from 1959 to 1970 when permission of the Collector was to be sought and lastly for the period after the cut-off date of 9.9.1970. Section 9 of the Act deals with exercise of option and how land transferred is to be adjusted. The judgment in the case of **Bisheshwar Prasad Yadav vs. State of Bihar & Ors.**, 1999 (3) PLJR 117 provides that land transferred in contravention of section 5 of the Act, to the extent not exceeding ceiling area be deemed to have been selected by him within the ceiling area. Reliance was also placed on the case of **Mohammad Kajimuddin vs. State of Bihar**, 2005 (4) PLJR 718 where it was held that transfers made in contravention of section 5(i) and (ii) of the Act will go in share of the land holder and shall not form part of surplus to be acquired by the State. It was lastly submitted that in the case of **Sunil Kumar vs. State of Bihar**, 2004 (2) PLJR 820 the scope of application of section 45B of the Act has been dealt with. By deletion of section 45B, large number of persons will be left remedy-less.

13. Sri P. K. Shahi, learned Advocate General appearing for the State of Bihar submitted that there has been no argument by the petitioners on the legislative competence of the State to legislate. The grounds that an Act can be held to be not



constitutionally valid, are mainly the same being in violation of Part III of the Constitution, the State lacking legislative competence or the same being violative of some other provision of the Constitution. The power to legislate is solely with the State, which would be evident from perusal of Item no.18 of the State List under the Seventh Schedule. It was submitted that only in the case of a law falling under the scope of Article 31A of the Constitution that the assent of the President was required. So far as the principal Act as originally enacted in the year 1961 is concerned, the same deals with the acquisition and vesting of land. The Act received the President's assent on 8.3.1962 and was published in the Bihar Gazette (Extraordinary) on 19.4.1962. Section 16(3) or section 45B of the Act not being in violation of any provision of the Constitution, no presidential assent was required. It was submitted that the right of pre-emptor was not a fundamental right but a statutory right which flowed from the Act. No law can be invalidated only on account of some person facing difficulty. The ground on which an Act could be declared unconstitutional are that it contravenes any fundamental right, legislating on a subject which is not assigned to the relevant legislature, contravenes a mandatory provision of the Constitution or in case of a State law it seeks to operate



beyond its boundaries and impinges upon the legislative power of the Union Parliament.

14. Learned Advocate General submitted that it is not that section 45D of the Amending Act, 2016 has been challenged but the entire Amendment Act is under challenge. The newly added section 45D provides that after repeal of section 45B of the Act, the proceedings pending before the State Government or the Bihar Land Tribunal shall be deemed to be abated and the proceedings reopened earlier under the now deleted section 45B of the Act and pending before the Collector shall also stand abated. This amendment has been introduced to give a quietus to the issues. It was lastly submitted that whole of the principal Act could also be repealed and in so repealing, neither any Presidential assent was required nor any other provision of the Constitution would come in the way of such repeal.

15. Mr Sanjeev Kumar, learned counsel appearing in support of the amendments submitted that perusal of Item no.18 of the State List in the 7th Schedule clearly gives the legislative competence to the State legislature to legislate on the subject. Referring to the judgment of the Hon'ble Supreme Court in the case of **Syed Ahmed Aga v. State of Mysore**, [(1975) 2 SCC



131] it was submitted that where the principal Act has received the sanction of the President, in case the amendments do not impose additional restrictions, but are covered by the objects of the principal Act and do not go beyond the principal Act, no Presidential sanction is required for the amendment Acts. Learned counsel submitted that so far as the instant case is concerned, by the amending Act, the statutory right of pre-emption as given under section 16(3) of the Act, has been taken away. There being no restriction on fundamental rights nor the amendment going beyond the principal Act, no Presidential assent is required. Referring to the judgment in the case of **Vishwant Kumar v. Madan Lal Sharma**, (2004) 4 SCC 1, learned counsel submitted that the right governed by the Act is a mere right and not a vested right.

16. With respect to no vested right having been taken away, learned counsel Mr. Sanjeev Kumar also relied on the judgment of the Hon'ble Supreme Court in the case of **Gajraj Singh v. State Transport Appellate Tribunal & Ors.**, (1997) 1 SCC 650. Further, relying on the judgment of the Hon'ble Supreme Court in **Subodhayya Chit Fund (P) Ltd. & Ors. v. Director of Chits, Madras & Ors.**, 1991 Supp (2) SCC 131, learned counsel submitted that it has been held therein that as



the principal Act had sanction of the President, it is not necessary to obtain sanction of the President for the amending Act. It was submitted that the purpose of the amending Acts is to give quietus to disputes and with respect to the contentions made by learned counsel appearing for the petitioners, hardships and inconvenience cannot be grounds for setting aside an amendment. Learned counsel lastly referred to a judgment in the case of **Punyadeo Sharma and Ors. vs. Kamla Devi and Ors.**, 2022(1) BLJ 434 (SC) to submit that all pending proceedings before any court would abate.

17. Sri Basant Kumar Choudhary, learned Senior Advocate appearing for the respondents, submitted that the original Ceiling Act is a progressive legislation. So far as section 16(3) of the Act which dealt with the right of pre-emption is concerned, the same was a supplementary right and not main purpose of the Act. This Court in the case of **Banarsi Yadav vs. Krishna Chandra Das**, 1971 BJR 1077 held that the Act being a protective legislation cannot be challenged on the ground of violation of Articles 14 and 19, section 16(3) of the Act was held to be valid and the reference made held to be incompetent. It was further submitted that section 16 of the Act did not help in consolidation and section 16(3) is not protected



by the 9th Schedule. The informed wisdom of the State Legislature cannot be questioned nor are the amendments *ultra vires*.

18. A Full Bench of this court vide its judgment dated 12.3.1951 declared the Bihar Land Reforms Act, 1950 as *ultra vires* on the ground of it infringing Article 14 of the Constitution, which led to the first Constitutional amendment and such laws were included in the 9th Schedule of the Constitution. The Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) Act, 1961 was enacted, it received the assent of the President on 8.3.1962 and was published in Bihar Gazette (Extraordinary) on 19.4.1962. It is an Act to provide for fixation of ceiling, restriction on subletting and resumption by certain *raiyyats* for personal cultivation of land, acquisition of status of *raiyyat* by certain under-*raiyyats* and acquisition of surplus land by the State, the object being equitable distribution of land.

19. By the Amendment Act, 2019, sub-section (3) of section 16 of the Act, which gave the right of pre-emption was repealed and sub-section (4) was added to section 16 which provided that all cases or proceedings pending before any of the authorities/tribunals/Court shall be deemed to have abated and



the purchase money together with the sum equal to 10% shall be refunded to the depositor without any interest. The Amendment Act, 2019 is extracted herein below for ready reference:-

“The Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) (Amendment) Act, 2019

विधि विभाग अधिसूचना सं० एल० जी०-01-15/2018/1569/लेज, दिनांक 25 फरवरी, 2019.- बिहार विधान मंडल द्वारा यथापारित का निम्नलिखित अधिनियम, जिसपर महामहिम राज्यपाल दिनांक 23 फरवरी, 2019 को अनुमति दे चुके हैं, इसके द्वारा सर्व-साधारण की सूचना के लिये प्रकाशित किया जाता है।

An Act to Amend The Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) Act, 1961 (Bihar Act 12 of 1962).

Be it enacted by the Legislature of the State of Bihar in the Seventieth year of the Republic of India as follows :-

1. Short title, Extent and Commencement.- (1)

This Act may be called The Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) (Amendment) Act, 2019.

(2) It shall extend to the whole of the State of Bihar.

(3) It shall come into force immediately.

2. Amendment in Section 16 of the Act, 1961.-

(1) Sub-section (3) of Section 16 of the said Act is hereby repealed.

(2) In the Section 16 of the said Act, the following new sub-section (4) shall be added:-

“(4)(i) After the repeal of sub-section (3)



of Section 16 of this Act, all cases or proceedings pending before the State Government, the Board of Revenue, the Bihar Land Tribunal, the Divisional Commissioner, the Collector, the Additional Collector, the Deputy Collector Land Reforms or in any other Court, shall be deemed to be abated.

(ii) Pursuant to the repeal of sub-section (3) of Section 16 of this Act, any purchase money together with a sum equal to 10% thereof, already legally deposited shall be refunded, without any interest, to the depositor.”

20. By the Amendment Act, 2019, amendments were carried out in section 16 of the Act. Section 16(3) which gave the Right of Pre-emption was repealed and newly added section 16(4) provided that all cases of proceedings after repeal of section 16(3) shall abate and the purchase money together with 10% thereof, without any interest, shall be refunded to the depositor.

21. By the Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) (Amendment) Act, 2016, besides adding new sub-sections (3) and (4) to section 30 and sub-section (4) to section 32, section 45B of the Act was repealed. Further, a new section 45D was added which provided that the proceedings pending before the State Government or the Bihar Land Tribunal or those reopened under the deleted section



45B and pending before the Collector shall all stand abated. The Amendment Act, 2016 is extracted herein below for ready reference:-

“The Bihar Land Reforms (Fixation of Ceiling and Acquisition of Surplus Land) (Amendment) Act, 2016

बिहार भूमि सुधार (अधिकतम सीमा निर्धारण एवं अधिशेष भूमि अर्जन) अधिनियम, 1961 की धारा 30 में अपील का प्रावधान है, परन्तु अपील के निष्पादन की समय-सीमा निर्धारित नहीं होने के कारण मामले काफी लम्बे समय तक लम्बित रह जाते हैं। अतएव, अपीलवादों के निष्पादन हेतु छः माह की समय-सीमा निर्धारित कर इसे अधिनियम की धारा 30 (2) के पश्चात् नयी उप-धारा (3) के रूप में जोड़ा गया है। साथ ही अधिनियम के अधीन की जा रही कार्रवाई के क्रम में भू-धारी द्वारा कपटपूर्वक अथवा तथ्यों में हेरफेर कर उसके अधीनस्थ किसी प्राधिकार से अधिनियम के उद्देश्यों अथवा किसी प्रावधान के प्रतिकूल आदेश प्राप्त कर लिया गया हो, वैसी स्थिति में जिले का समाहर्ता नये सिरे से अधिनियम के अधीन कार्यवाही प्रारम्भ कर सकता है, एतद् सम्बन्धी प्रावधान अधिनियम की धारा 30 की उप-धारा (4) के रूप में जोड़ा गया है।

अधिनियम के अधीन पुनरीक्षण सम्बन्धी मामले के निष्पादन की समय सीमा निर्धारित नहीं है। मामले के शीघ्र

एवं त्वरित गति से निष्पादन हेतु तीन माह का समय-सीमा निर्धारित करते हुए इसे अधिनियम की धारा 32 की उप-धारा 4 के रूप में जोड़ा गया है। अधिनियम की धारा 45(ख) के तहत समाहर्ता द्वारा निष्पादित कार्रवाई से सम्बन्धित अभिलेख माँगने, परीक्षित करने एवं Re-open करने तथा नये सिरे से आदेश पारित करने का अधिकार सरकार को प्रदत्त है। वर्तमान में भू-धारी द्वारा अधिनियम



की उक्त धारा का उपयोग अधिनियम के हितों को प्रभावित करने के उद्देश्य से किया जा रहा है। परिणामतः धारा 45 (ख) अधिनियम की मूल हित की रक्षा करने में सफल नहीं है, अतएव इसे निरसित करने का प्रावधान किया गया है तथा उक्त धारा के निरसन के पश्चात राज्य सरकार अथवा अन्य प्राधिकार के अन्तर्गत प्रारम्भ की गई/लंबित कार्यवाही उपशमित करने हेतु धारा 45 में नयी उप-धारा- (घ) जोड़ा गया है।

अतः अपील एवं पुनरीक्षण के मामले में समय-सीमा निर्धारित करने हेतु अधिनियम की धारा 30 में नयी उप-धारा (3) एवं (4) तथा धारा 32 में नयी उप-धारा (4) का जोड़ा जाना, अधिनियम की धारा 45 (ख) का निरसन तथा धारा 45 में नयी उप-धारा (घ) जोड़ा जाना इस संशोधन विधेयक का मुख्य उद्देश्य है इसे अधिनियमित कराना ही इस संशोधन विधेयक का अभीष्ट है।

An Act to amend The Bihar Land Reforms (Fixation of Ceiling and Acquisition of Surplus Land) Act, 1961.

Be it enacted by the Legislature of the State of Bihar in the sixty seventh year of the Republic of India as follows:-

1. Short title, extent and Commencement.-

(1) *This Act may be called The Bihar Land Reforms (Fixation of Ceiling and Acquisition of Surplus Land) (Amendment) Act, 2016.*

(2) *It shall extend to the whole of the State of Bihar.*

(3) *It shall come into force immediately.*

2. Amendment in Section-30 of the Act, 1961.-*After sub-section (2) of Section 30 of the said Act, 1961 the following new sub-sections (3) and (4) shall be added:-*



“(3) An appeal shall be disposed of within the period of six months:”

Provided that if for any reason it is not disposed of within the period of six months, the reasons shall be recorded in writing by the Appellate Authority.

(4) (i) The Collector of a district may initiate a fresh proceeding under the Act if, upon his own knowledge or information, he is satisfied that a land holder, in a proceeding under the Act, by fraudulently or by misrepresentation of facts or law, has managed to obtain an order from any of his subordinate authority with a view to defeat the objects of the Act or any provision there of and retains land in excess of the ceiling area.

(ii) The Commissioner of a division shall exercise the similar power & authority as the Collector of a district where a land holder has obtained similar order from the Collector of a district falling within his Jurisdiction under similar circumstances:

Provided that before initiating such proceeding under the Act, the Collector of a district or the Commissioner of a division, as the case may be, shall issue a notice to the land holder to show cause as to why land ceiling proceeding may not be initiated on the ground mentioned in the notice:

Provided further that no such proceedings shall be initiated in the cases decided by Board of Revenue or other Higher Courts.”

3. Amendment in Section-32 of the Act, 1961.- *After sub-section (3) of Section 32 of the said Act, 1961*



the following new sub-section (4) shall be added:—

“(4) A revision shall be disposed of within the period of three months.”

Provided that if for any reason it is not disposed of within the period of three months, the reasons shall be recorded in writing by the revisional authority.”

4. Repeal of Section 45B of the Act, 1961.-Section-45B of the said Act, 1961 is here by repealed.

5. Addition of a new section-45 D after Section-45C of the Act, 1961.-After Section 45C a new Section 45D shall be added:-

“45D.- After repeal of Section-45 B of this Act, proceedings pending before the State Government or the Bihar Land Tribunal shall be deemed to be abated and the proceeding reopened earlier under deleted Section 45 B and pending before the Collector shall also stand abated.”

22. By the Amendment Act, 2016, amendments were affected in sections 30, 32 and 45 of the Act. Section 30 provided that an appeal shall lie from any final order passed by the Collector under the Act. Earlier no time was prescribed for disposal of the appeal. However, the newly added section 30(3) provides that an appeal shall be disposed of within the period of six months. Further section 30(4) was added which gave power to the Collector of a District to initiate a fresh proceeding under the Act on being satisfied that a land holder fraudulently or by



misrepresentation has obtained an order with a view to defeat the object of the Act. In the same section, similar powers were given to the Commissioner of a Division. Further in section 32 which deals with revision to the Board of Revenue, sub-section (4) was added, which provided that revision shall be disposed of within three months. Lastly section 45B which gave power to the State Government to call for and examine records was repealed and section 45D was added. Section 45D provided that after repeal of section 45B, the proceedings pending before the State Government or the Bihar Land Tribunal shall be deemed to have abated.

23. Coming to the judgments referred to and relied upon by learned counsels appearing for the parties, learned counsel for the petitioner relied upon the judgment of the Hon'ble Supreme Court in the case of **Mahant Sankarshan Ramanuja Das Goswami** (supra). It was held therein that benefit of Article 31A is available not only to those laws which by themselves provide for compulsory acquisition of property for public purposes but also to amending such laws, provided assent of the President is obtained to such amending Act. It may be mentioned here that the facts of the said case were different as by the amending law therein, the provisions of the earlier law



relating to compulsory acquisition of property for public purposes were sought to be extended to new kinds of properties. Thus, it was stated that the assent of the President having been taken to the amendment Act, the President assented to the new categories of properties being brought within the operation of the existing law and in effect assented to a law for compulsory acquisition for public purposes of these new categories of property. So far as the instant case is concerned, though assent of the President has not been obtained to the Amendment Acts, however, by the amendments, no law is being promulgated nor any existing law being supplemented with respect to acquisition of any land by the State. What has been done is that some of the statutory rights granted by way of pre-emption has been taken away. While creation of such rights, in derogation of the guarantees enshrined in Articles 14 and 19 of the Constitution requires a Presidential assent under Article 31A; the deletion/omission of such rights created would not require a Presidential assent.

24. In the case of **Sriram Narayan Medhi** (*supra*), the Hon'ble Supreme Court considered the challenge to the *vires* of the Bombay Tenancy and Agricultural Lands (Amendment) Act, 1964. By the Constitution (First



Amendment) Act, 1951, the parent Act was included in the 9th Schedule and came within the purview of Article 31B of the Constitution. Both the parent Act and the amendment Act received the assent of the President. The Hon'ble Supreme Court held that the impugned amendment Act does not in any way affect the main purpose of the Act or the object which it seeks to achieve nor do the amendments effected thereby take the provisions out of the protection given to it under Article 31A of the Constitution. So far as the amendments herein are concerned, they do not at all affect the main purpose of the Act, which was to provide for fixation of ceiling and equitable distribution of the surplus land. Only the pre-emptive rights granted to an adjacent land owner, presumed to be in furtherance of ensuring equitable distribution of land, was taken away on better wisdom prevailing with the State Legislature. The issue as to what would be the effect, in case the amendment Act not affecting the main purpose of the Act, which has not received the assent of the President, did not arise in the case of **Sriram Narayan Medhi** (*supra*).

25. In the next judgment relied on by the petitioners that is the case of **Jai Singh** (*supra*) the Hon'ble Supreme Court in paragraph no.57 has relied on the judgment of **Mahant**



Sankarshan Ramanuja Das Goswami (*supra*) wherein it was held that the benefit of Article 31A is available also to the amending Act, provided the assent of the President is obtained to such amending Act. Once again, this is not a case where if the amending Act was not sent to the President for his assent or a case where even when the amendment did not provide for acquisition of land by the State, what would be the affect of not obtaining the President's assent.

26. Sri Choubey, learned Senior Counsel appearing for the petitioners, next relied on the judgment in the case of **Pt. Rishikesh** (*supra*) to submit that the Central Act came into operation on the date it received the assent of the President and is published in the gazette. It may be mentioned that while considering the validity of the amendment to section 4 of the Provincial Small Cause Courts Act whereby, the Court of Small Causes were empowered to decree a suit for possession of immovable property and for recovery of arrears of rent, the Hon'ble Supreme Court held that if there is inconsistency between the Central law and the State law and as a result thereof repugnancy arises, to the extent of the repugnancy the State law becomes void under Article 254(1). This judgment has no applicability to the facts of the instant case.



27. Sri Jitendra Kishore Verma, learned counsel appearing for the petitioners relied on the judgment in the case of **Bhau Ram** (*supra*) wherein it was held that the ostensible reason for preemption may be vicinage, the real reason behind the law was to prevent a stranger from acquiring property in any area which had been populated by a particular fraternity or class of people. The advantage was much greater in case of a residential house. It was a right in favour of the co-sharer and in case of agricultural land, the same resulted in consolidation of holdings which would be of great benefit to the agriculturists and the community as a whole. Referring to the case of **Kedar Mishra** (*supra*) it was submitted that the Hon'ble Supreme Court held therein that the object of section 16(3) of the Act is to secure consolidation by giving the right of reconveyance to a co-sharer or a *raiyat* of an adjoining area so that the land in question can be used in the most advantageous manner and also to prevent fragmentation of the land. Similarly, in the case of **Ram Sagar Rai** (*supra*) a Division Bench of this Court held that section 16(3) of the Act was a beneficial legislation intended to prevent fragmentation of the holding and to facilitate consolidation. In **Suresh Prasad Singh** (*supra*) this Court held that where the right of pre-emption is recognised by



a statute it has to be treated as mandatory and not discretionary. In **Atam Prakash** (*supra*), the Hon'ble Supreme Court observed that the cardinal rule with respect to interpretation of Constitution or the Constitutional validity of a statute is to look at the preamble to the Constitution as the guiding light and the Directive Principles of State Policy as the book of interpretation. It observed that the State is enjoined to direct its policy to ensure that there is no concentration of wealth and means of production. The Court examining the pre-emption law in the State of Punjab held the same to be reasonable and Constitutionally valid. The Hon'ble Supreme Court in its judgment in the case of **Gaurav Aseem Avtej** (*supra*) held that a statute is best interpreted when we know why it was enacted. It may be stated here that none of these judgments have a direct bearing on the issue in the present batch of cases which relates to the Constitutional validity of the Amendment Act, 2016 and the Amendment Act, 2019, whereby some of the provisions of the principal Act were deleted and a few provisions supplemented.

28. Mr. J.S. Arora, learned Senior Counsel appearing for the petitioners relied on the judgment in the case of **Godavari Sugar Mills Ltd.** (*supra*) wherein it was held that the



protection and immunity afforded by Article 31B is restricted to the provisions of the Act or Regulation as they exist on the date the Act or Regulation is included in the 9th Schedule. The protection or immunity would not extend to the amendments made in the Act or Regulation after the date of its inclusion in the 9th Schedule. It may be stated here that besides the learned Advocate General taking a categorical stand that the State is not claiming protection of Article 31A, it is to be noted that by the Amendment Act the provision of pre-emption as contained in section 16(3) in the principal Act was repealed, no new provisions added; creating or in derogation of any rights, and thus the Principal Act will continue to have the protection of Article 31A.

29. Learned Senior Advocate, Mr Arora, further relied on the judgment in the case of **I.R. Coelho** (*supra*) to submit that since the basic structure of the Constitution includes some of the fundamental rights, any law granted the 9th Schedule protection deserves to be tested against these principles. On a statute being challenged, it is for the judiciary to test as to whether the same has been passed by the legislature without authority or whether the authority has been exceeded or some fundamental right contravened. Even if the Act has the



protection of 9th Schedule, they are still open to challenge on the ground of the same violating the basic structure. In the opinion of this Court, there is no dispute with respect to the principles of law laid down in the judgments cited, however, the same are of no assistance to the petitioners.

30. Mr Nagendra Rai, has relied on the judgment in the case of **Bisheshwar Prasad Yadav** (*supra*) which is on the point that, if lands are transferred in contravention of section 5 of the Act, to the extent not exceeding the ceiling area, they will be deemed to have been selected by the land holder for retaining within the ceiling area. The next judgment relied upon is in the case of **Mohammad Kajimuddin** (*supra*), which again deals with transfers made in contravention of section 5 by the land holder and it has been held therein that the land so transferred will go in the share of the land holder and shall not form part of surplus to be acquired by the State. The next judgment relied on, which is in the case of **Sunil Kumar** (*supra*) deals with the scope of application of the provision of section 45B of the Act which stood deleted by the Amendment Act, 2016. None of these judgments deal with the issue of Constitutional validity of an amendment Act or an Act and are of no assistance to the petitioners.



31. Mr Sanjeev Kumar, learned counsel appearing in support of the validity of the Amendment Acts, relies on the cases of **Syed Ahmed Aga** (*supra*) and **Vishwant** (*supra*), both of which have already been dealt with herein above. The next judgment relied on by learned counsel is in the case of **Subodhayya Chit Fund** (*supra*), wherein the Hon'ble Supreme Court observed that the High Court relying upon the judgment in the case of Syed Ahmed Aga (*supra*), came to the conclusion that the amended provision only varied the form of restriction which was already inherent in the original Act. Accordingly, the High Court held that since the principal Act had the sanction of the President, it was not necessary to obtain the sanction of the President for the amending Act. The Hon'ble Supreme Court approved the reasoning and the conclusion reached by the High Court. Relevant paragraph nos. 5 and 6 of this judgment are reproduced herein below, for ready reference :-

“5. On the second question the High Court relied upon the judgment of this Court in Syed Ahmed Aga v. State of Mysore and came to the conclusion that the amended provision only varied the form of restriction which was already inherent in the original Act. According to the High Court since the principal Act had the sanction of the President it was not necessary to obtain the sanction of the President for the amending Act.



6. We have been taken through the judgment of the High Court. We see no infirmity in the same. We approve the reasoning and the conclusions reached by the High Court.”

32. Sri Basant Kumar Choudhary, learned Senior Advocate, relied on the judgment in the case of **Banarsi Yadav** (*supra*). The matter therein arose out of a reference made by the Commissioner in an appeal under section 30 of the Act. A Full Bench of this Court held that the Act being a protective legislation cannot be challenged on the grounds of violation of Article 14 and Article 19. Section 16(3) of the Act was held to be valid and the reference made by the Commissioner held to be incompetent.

33. The issue as to on what grounds the validity of an Act can be called in question arose in the case of **State of Bombay v. R.M.D. Chamarbaugwala**, AIR 1957 SC 699, wherein the Hon'ble Supreme Court held that on validity of an Act being called in question, the Court is to examine as to whether the Act is law with respect to a topic assigned to the particular legislature, which enacted it, whether its operation extends beyond the boundaries of the State and whether the Constitution places any fetters on the legislative power and the legislature. Paragraph no.14 of the judgment is extracted herein



below :-

“14) The principal question canvassed before us relates to the validity or otherwise of the impugned Act. The Court of Appeal has rightly pointed out that when the validity of an Act is called in question, the first thing for the court to do is to examine whether the Act is a law with respect to a topic assigned to the particular Legislature which enacted it.

If it is, then the court is next to consider whether, in the case of an Act passed by the Legislature of a Province (now a State) its operation extends beyond the boundaries of the Province or the State, for under the provisions conferring legislative powers on it such Legislature can only make a law for its territories or any part thereof and its laws cannot, in the absence of a territorial nexus, have any extraterritorial operation.

If the impugned law satisfies both these tests, then finally the court has to ascertain if there is anything in any other part of the Constitution which places any fetter on the legislative powers of such Legislature. The impugned law has to pass all these three tests.”

34. In the case of **Namit Sharma v. Union of India;** (2013) 1 SCC 745, the Hon’ble Supreme Court stated the grounds on which a law may be declared unconstitutional.

Paragraph no.11 thereof reads as follows :-

“11. An enacted law may be constitutional or unconstitutional. Traditionally, this Court had



provided very limited grounds on which an enacted law could be declared unconstitutional. They were legislative competence, violation of Part III of the Constitution and reasonableness of the law. The first two were definite in their scope and application while the cases falling in the third category remained in a state of uncertainty. With the passage of time, the law developed and the grounds for unconstitutionality also widened. D.D. Basu in Shorter Constitution of India (14th Edn., 2009) has detailed, with reference to various judgments of this Court, the grounds on which the law could be invalidated or could not be invalidated. Reference to them can be made as follows:

“Grounds of unconstitutionality.-A law may be unconstitutional on a number of grounds:

(i) Contravention of any fundamental right, specified in Part III of the Constitution.

(ii) Legislating on a subject which is not assigned to the relevant legislature by the distribution of powers made by the Seventh Schedule, read with the connected articles.

(iii) Contravention of any of the mandatory provisions of the Constitution which impose limitations upon the powers of a legislature e.g. Article 301.

(iv) In the case of a State law, it will be invalid insofar as it seeks to operate beyond the boundaries of the State.

(v) That the legislature concerned has abdicated its essential legislative function as assigned to it by the Constitution or has made an excessive delegation of



that power to some other body.”

35. The Constitutional validity of the Amendment Act, 2016 and the Amendment Act, 2019 are under challenge in the instant batch of applications. There is neither any dispute nor any challenge to the Constitutional validity of the principal Act. By the two amendment Acts, as stated above, sub-section (3) to section 16 and section 45B of the Act have been repealed while sub-sections (3) and (4) to section 30, sub-section (4) to section 32 and section 45D were added.

36. Although great stress was laid by learned senior counsels appearing for the petitioners on the Amendment Acts not being constitutional on account of Presidential assent not having been obtained, however no provision of the Constitution has been shown to demonstrate that in the present circumstance obtaining President's assent is a constitutional requirement. So far as the principal Act ie the Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) Act, 1961 is concerned, it received the assent of the President on 8.3.1962 and legislation of the same is covered by item no.18 of the State List as also item no.42 of the Concurrent List, of the 7th Schedule.

37. Article 31A, which was introduced by the



Constitution (First Amendment) Act, 1951 provides that notwithstanding anything contained in Article 13, no law providing for acquisition by the State shall be deemed to be void on the ground of it being violative of Article 14 or Article 19 of the Constitution, provided that where the law is made by the State legislature, the same has received the assent of the President. Thus, it appears that the contention on behalf of the petitioners on the President's assent not having been obtained would be for the reason that in absence thereof, it would not get the protection of Article 31A. Here itself it would be relevant to mention the categorical stand of learned Advocate General that by the Amendment Acts there is neither any violation of Article 14 and Article 19 of the Constitution nor of any other provision of the Constitution. The right of pre-emption created under the statute could have violated Articles 14 and 19, requiring Presidential assent, without which it would be rendered unconstitutional. However, the subject amendments which deleted/omitted such rights created on the pre-emptor does not violate Articles 14 and 19 and hence require no Presidential assent under Article 31A.

38. It would be relevant to mention here that the purpose of the principal Act was fixation of ceiling area of land



which a family could hold. It provided that any land held by the family in excess of the ceiling area would be acquired by the State Government under the Act, for distribution to the landless. Thus, in effect the purpose of the Act was fixing a ceiling area for holding of land and equitable distribution of the land available. As the Act related to acquisition of land which was in excess of ceiling area, the same having received the assent of the President also got the protection of the saving clause as provided under Article 31A of the Constitution and the principal Act thus is protected from the challenge on the ground of it being inconsistent with or in violation of Articles 14 or Article 19.

39. So far as the Amendment Act, 2016 and Amendment Act, 2019 are concerned, we may now examine the amendments brought about in the principal Act and as to what affect these amendments have on the objects and reasons for which the principal Act was promulgated.

40. Section 30 of the principal Act provided that appeal shall lie to the Collector of the District from any final order passed by an officer vested with the power of the Collector under the Act and before the Commissioner of the Division against an order passed by the Collector of the District.



Although the period for filing of appeal was provided as 30 days, however no period was provided for disposal of the appeal. By Amendment Act, 2016, sub-section (3) was added to section 30 which provided that an appeal shall be disposed of within a period of six months. On similar lines sub-section (4) was added to section 32 (which deals with Revision to the Board of Revenue) and the same provided that a revision shall be disposed of within a period of three months. Section 45B of the Act gave powers to the State Government to call for and examine records of any proceeding disposed of by a Collector under the Act and if it thinks fit direct the case to be reopened and disposed of afresh in accordance with the provisions of the Act. This provision of section 45B was repealed and at the same time section 4(i) and (ii) were added to section 30. Section 30 (4)(i) gave the powers to Collector of a District to initiate a fresh proceeding under the Act if he was satisfied that a land holder fraudulently or by misrepresentation has managed to obtain an order from a subordinate authority. Similarly, section 30 (4)(ii) provided similar powers to the Commissioner of a Division in case the order had been obtained from the Collector of a District. These were the amendments carried out in the principal Act by the Amendment Act, 2016.



41. So far as Amendment Act, 2019 is concerned, it may be mentioned that sub-section (3) of section 16 which gave Right of Pre-emption to a co-sharer or a *raiyat* of adjoining land of the transferor was repealed. Sub-section (4)(i) and (ii) were added to section 16. Section 16(4)(i) provided that all the cases and proceedings pending at different stages before different authorities after repeal of section 16(3) shall abate. Section 16(4)(ii) provided that pursuant to repeal of section 16(3), the purchase money together with a sum equal to 10% thereof shall be refunded to the depositor, without any interest.

42. So far as the Amendment Act, 2016 is concerned, time for disposal of appeal (filed under section 30) and for disposal of revision (filed under section 32) were fixed by adding section 30(3) and section 32(4) to the Act. Further while section 45B which gave powers to the State Government to call for and examine the records and to reopen and dispose of afresh any case was repealed and at the same time similar powers were given to the Collector and the Commissioner as the case may be to initiate a fresh proceeding under the Act by adding section 30(4). Lastly section 45D only provided that consequent to repeal of section 45B all the proceedings reopened and pending before the State Government or the Bihar Land Tribunal or the



Collector shall stand abated. Thus it can clearly be seen that the amendments affected by Amendment Act, 2016 in the principal Act in no way affected the object and purpose for which the principal Act had been promulgated. In the opinion of the Court, the amendments are procedural in nature and to make the working of the Act more effective by fixing a time for disposal of appeal and revision.

43. So far as the Amendment Act, 2019 is concerned, section 16(3) of the Act was repealed and section 16(4) was added that consequent of the repeal, all pending proceedings shall abate. It may be stated that Right to pre-emption was a statutory right which flowed from section 16(3) of the Act. As per the said provision, in case of transfer of a land to a person other than a co-sharer or *raiyat* of adjoining land, the co-sharer of the transferor or any *raiyat* holding land adjoining the land transferred was entitled to make an application before the Collector within three months of the date of registration, for transfer of the said land to him on deposit of the amount as prescribed. Thus the Amendment Act, 2019 in no way affected the object or purpose of the principal Act. Further, the said statutory right flowing from section 16(3) was not a vested right of an individual. The Hon'ble Supreme Court while dealing



with the right of statutory tenant in the case of **Vishwant Kumar** (*supra*) to pay standard rent as per the Act has held that if the legislature repeals the Act or part of it, the statutory tenant can do nothing about it as it is a mere right and not a vested right.

44. In paragraph no.4 in the case of **Vishwant Kumar** (*supra*), the Hon'ble Supreme Court held as follows :-

“4. We do not find merit in the above arguments. There is a difference between a mere right and what is right acquired or accrued. We have to examine the question herein with reference to Sections 4, 6 and 9 of the Act. It is correct that under Section 4 of the Rent Act, the tenant is not bound to pay rent in excess of the standard rent, whereas under Section 9 he has a right to get the standard rent fixed. Such a right is the right to take advantage of a enactment and it is not an accrued right. In the case of D.C. Bhatia v. Union of India it has been held that right of a statutory tenant to pay standard rent is a right to be governed by the Act and if the legislature repeals the Act or a part of it, the statutory tenant can do nothing about it. It is a mere right and not a vested right. To the same effect is the judgment of this Court in the case of Thyssen Stahlunion GmbH v. Steel Authority of India Ltd. in which it is held that right to be governed by the Act is not a right of an enduring nature. What is unaffected by repeal is a right acquired or accrued under the Act. That till the decree is passed, there is no accrued right. The



*mere right existing on date of repeal to take advantage of the repealed provisions is not right accrued within Section 6(c) of the General Clauses Act. Further, there is a vast difference between rights of a tenant under the Rent Act and the rights of the landlord. The right of a statutory tenant to pay rent not exceeding standard rent or the right to get standard rent fixed are protective rights and not vested rights. On the other hand, the landlord has rights recognized under the law of contract and the Transfer of Property Act which are vested rights and which are suspended by the provisions of the Rent Act but the day the Rent Act is withdrawn, the suspended rights of the landlord revive. (See *Parripati Chandrasekharrao & Sons v. Alapati Jalaiah.*) Lastly, as held by this Court in the case of *D.C. Bhatia* the object of the amending Act, 1988 was to rationalize the Rent Act whereby the protection given to the richer tenant is withdrawn. The object of the Amendment Act, 1988 is to strike a balance between the claims of the landlords who get meagre rent, particularly in times of inflation and the tenants who equally need protection from arbitrary eviction. In the circumstances, we hold that in view of Section 3(c) as amended, the application for fixation of standard rent filed by the tenant on 11-4-1978 has been correctly dismissed as infructuous. We have gone through the decisions cited by the learned counsel for the appellant. The case of *Ambalal Sarabhai Enterprises Ltd. v. Amrit Lal and Co.* was a case involving rights of a landlord under Section 14(1)(b) of the said Act. It*



was held that a ground of eviction based on illegal sub-letting under Section 14(1)(b) of the Rent Act would not constitute a vested right of landlord, but it would be a right within the meaning of Section 6(c) of the General Clauses Act if proceeding for eviction is pending, however, the tenant has no vested right under the Rent Act as the tenant has only a protective right. In the present case, we are concerned with the nature of rights of the tenant under the Rent Act. The ratio of this decision supports our above view.” (Emphasis Supplied)

45. In both cases that is the Amendment Act, 2016 and the Amendment Act, 2019, none of the amendments affect the main purpose of or go beyond the principal Act. Article 31A provides that no law providing for the acquisition by the State, notwithstanding anything contained in Article 13 shall be deemed to be void on the ground of it being inconsistent with Articles 14 or 19 provided it has received the assent of the President; if it is a state legislation. Thus, this would mean that, if the President's assent has not been obtained, the Act would not get the benefit of protection of the saving provision as provided in Article 31A; not that, by the very fact of not having obtained President's assent, the Act would be rendered unconstitutional. The principal Act, as stated above has received the assent of the President and has the protection of Article 31A.



So far as the Amendment Act, 2016 and the Amendment Act, 2019 are concerned, they do not in any way provide for a law of acquisition by the State nor do they take away or abridge any rights conferred by Article 14 or 19. They do not go beyond the provisions of the principal Act and thus in the opinion of the Court do not require the President's assent.

46. At this stage, it would be relevant to refer to the judgment in the case of **Syed Ahmand Aga v. State of Mysore**, (1975) 2 SCC 131, the Hon'ble Supreme Court held as follows :-

".....4. The only question, on merits, which has been argued before us on behalf of the petitioners is: Do the changes introduced by the Amending Act amount to such additional restrictions as to require the sanction of the President even though the principal Act had received such sanction at the appropriate stage? The reasonableness of any restrictions, new or old, has not been challenged before us. All that is urged is that the additional restrictions introduced by the amending Act were bound to obtain the previous sanction of the President before they are introduced in the form of a Bill in the Legislature of a State because that is the constitutional mandate.

.....
24. Thus, even if we were to apply the test of regulation to distinguish it from restriction which may be deduced from Hughes' case (*supra*), it will



be seen that a decision on it depends upon the circumstances to which a legislative measure is meant to apply and its consequences. In the case before us, the amendments did not, in our opinion, go beyond a regulation which was fully authorised by the language of the provisions of the principal Act. Even any additional licensing involved did not go beyond the purview of the provisions of the Principal Act and the rules framed thereunder. The mere change in form, from statutory rules to statutory provisions, could hardly constitute even additional "regulation". It is only an additional "restriction" from the special point of view of Article 304 (b) which requires Presidential sanction. (Emphasis supplied)

47. So far as the other contentions raised by learned counsel for the petitioners, like the difficulties which would be faced by the persons, being left remedy-less as a result of the amendments, the hardships which may be caused on enforcement etc. are concerned, in the opinion of the Court, the same cannot be grounds for challenging the Constitutional validity of an Act. The same can be challenged only on the grounds mentioned in the case of **R.M.D. Chamarbaugwala** (*supra*) or on the grounds as mentioned in paragraph no.11 in the case of **Namit Sharma** (*supra*) which broadly speaking is contravention of any of the fundamental rights or a mandatory



provision of the Constitution, the State Legislature not having the legislative competence or seeking to operate beyond the boundaries of the State etc.. In the opinion of the Court, the petitioners have not been able to make out any case on any of the grounds as mentioned in the aforesaid cases to challenge the constitutional validity of the two amendment Acts.

48. In view of the facts and circumstances stated herein above, the Court finds no merit in the challenge by the petitioners in these batch of cases to the Constitutional validity of the two Amendment Acts. Both, the Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) (Amendment) Act, 2016 and the Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) (Amendment) Act, 2019 are held to be constitutionally valid.

49. Both the amendment Acts of 2016 and 2019 having been held to be Constitutionally valid, the question which would arise is as to how would the individual cases, arising out of an application of right to pre-emption under section 16(3) of the Act and which are pending adjudication at different stages are to be decided. The right of preemption which arose from section 16(3) of the Act having been repealed by the Amendment Act, 2019, it may be stated that clause 2(2)



of the Amendment Act, 2019 provides that after repeal of section 16(3) of the Act, all cases or proceedings pending before the State Government, Board of Revenue, the Bihar Land Tribunal, the Divisional Commissioner, the Collector, the Additional Collector, the Deputy Collector Land Reforms or in any other Court shall be deemed to be abated and pursuant to the repeal any purchase money together with the sum equal to 10% thereof shall be refunded to the depositor, without any interest.

50. The Hon'ble Supreme Court in the case of **Punyadeo Sharma & Ors. vs. Kamla Devi & Ors.**, 2022(1) BLJ 434 (SC) held as follows :-

“4. The question examined by the Division Bench of the High Court was whether an application for pre-emption was filed within three months of the registration as required by Section 16(3) of the Act or was it required to be filed within three months of the day of execution of the sale deed i.e. 9.2.1990. However, the said question does not survive for consideration in view of the subsequent development whereby the right of pre-emption itself has been taken away by the Bihar Act No. 6 of 2019 when the Act was amended. The Amending Act reads thus:

.....

7. We have heard the learned counsel for the parties and find that the right of pre-emption, after the



Amending Act, abates as Sub-section 4(i) is specifically dealing with all pending proceedings before whatsoever forum. Therefore, the right of pre-emption will stand abated on and after 25.2.2019 including the proceedings which were pending before any forum.

.....

12. Any other Court is wide enough to include the Constitutional Courts i.e. the High Court and the Supreme Court. Thus, keeping in view the object of the Statute, purpose to be achieved and the express language of the Amending Act, all proceedings of pre-emption under the Act pending before any authority under the Act or before any Court shall stand abated.

13. Consequently, the present appeals are allowed. The entire pre-emption proceedings stand abated. It shall be open to the respondents to withdraw 10% of the amount deposited by them in terms of Section 16 of the Act in accordance with law.”

51. Thus, in view of section 16 of the Act as it stands after amendment by the Amendment Act, 2019 as also in view of the judgment of the Hon’ble Supreme Court in the case of **Punyadeo Sharma** (*supra*), all cases or proceedings which may be pending before any authority or Court stands abated and the amount deposited shall be refunded in the manner as provided in section 16(4) of the Act.



52. The applications stand disposed of in the following terms :-

(i) The applications so far as the challenge to the constitutional validity of the Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) (Amendment) Act, 2016 as also that of the Bihar Land Reforms (Fixation of Surplus Area and Acquisition of Surplus Land) (Amendment) Act, 2019 are concerned, stand dismissed.

(ii) The following cases either challenge the Amendment Act, 2019 and/or arise out of an application under section 16(3) of the Act. The cases arising out of an application under section 16(3) of the Act stand abated. They are all the cases in the instant batch of applications except CWJC no.1840 of 2019, CWJC no.2728 of 2019 and CWJC no. 10416 of 2020.

(iii) It may be mentioned here that by Amendment Act, 2016, section 45B of the Act was repealed and section 45D added, which provided that after repeal of section 45B of the Act, proceedings pending before the State Government or the Bihar Land Tribunal as also pending before the Collector shall stand abated. Both section 45D and 16(4) provide for the consequence upon repeal of section 45B and section 16(3) of the Act. The language of section 45D is different from that of



section 16(4). While section 16(4) provides that all cases of proceedings pending before the Tribunal or the Authorities mentioned therein 'or in any other Court' shall abate, the words 'or in any other Court' does not find mention in section 45D. Thus, in this view of the matter, the Court is of the opinion that those matters arising out of an application under section 45B of the Act having been decided by the Authorities or the Tribunal and applications preferred against the said orders being pending in this Court, though the Constitutional validity of the Amendment Act, 2016 has been upheld, these cases will have to be listed before the appropriate bench having roster, for it to be decided on it's own merits. The cases falling under this category are CWJC no.1840 of 2019, CWJC no.2728 of 2019 and CWJC no. 10416 of 2020.

(Partha Sarthy, J)

K. Vinod Chandran, CJ: I agree.

(K. Vinod Chandran, CJ)

avinash/shiv

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